

# **LOK SABHA DEBATES**

## **(English Version)**

**Ninth Session**  
**(Tenth Lok Sabha)**



*(Vol. XXX contains Nos. 21 to 30)*

**LOK SABHA SECRETARIAT**  
**NEW DELHI**

*Price : Rs. 50.00*

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[ORIGINAL ENGLISH PROCEEDINGS INCLUDED IN ENGLISH VERSION AND ORIGINAL HINDI PROCEEDINGS INCLUDED IN HINDI VERSION WILL BE TREATED AS AUTHORITATIVE AND NOT THE TRANSLATION THEREOF.]

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(Tenth Series, Vol. XXX, Ninth Session, 1994/1915-1916 (Saka)  
(No. 21 Tuesday, April 19, 1994/Chaitra 29, 1916 (Saka))

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## LOK SABHA DEBATES

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LOK SABHA

11.04 hrs.

\_\_\_\_\_  
Tuesday, April 19 1994/Chaitra 29, 1916  
(Saka)  
\_\_\_\_\_

*At this stage Shri Sudersan Raychaudhuri  
and some other Hon. Members came and  
stood on the floor near the table*

MR SPEAKER: The House stands  
adjourned to meet again after one hour.

*The Lok Sabha met at Eleven of the Clock*

### Fisheries Development

[MR. SPEAKER *in the Chair*]

*(Interruptions)*

[Translation]

SHRI LAL K. ADVANI (Gandhinagar):  
Mr. Speaker, Sir, the Central Government  
has done what kind of.....by signing the  
GATT treaty on this 15th.... [Interruptions].

[English]

SHRI PETER G. MARBANIANG  
(Shillong): Sir, this is Question Hour.

SHRI LAL K. ADVANI: I know  
that.....(Interruptions)

341. SHRI V. S.  
VIJAYARAGHAVAN:  
SHRI A. VENKATESH NAIK:

Will the Minister of AGRICULTURE be  
pleased to state:

(a) whether the Government of Kerala  
has submitted any proposal for fisheries  
development in the State with the assistance  
from Kuwait;

(b) if so, the details thereof;

(c) whether any such proposals have  
been received from other States also for  
fisheries development with external  
assistance; and

(d) if so, the details thereof State-wise  
and the action taken thereon?

THE MINISTER OF AGRICULTURE  
(SHRI BALRAM JAKHAR): (a) Yes, Sir.

Arab Economic Development and envisages development of shrimp culture including shrimp farms, hatcheries, feed mill etc.

(b) The project has already been sanctioned for loan assistance of seven million Kuwait Dinars by Kuwait Fund for

(c) Yes, Sir.

(d) A Statement is enclosed.

## STATEMENT

State	Name of the proposed Project	Proposed assisting country	Present position
1.	2.	3.	4.
Haryana	1. Installation of Fishing Thread and Net Making Plant	Japan	The proposals have been examined and certain further clarification sought from the State Government
	2. Installation of prawn and fish hatchery	-do-	-do-
	3. Mahaseer Fish Sanctuary and Development of Angling	-do-	-do-
	4. Installation of Freezing plant for prawn and fish	-do-	-do-
	5. Fisheries Development in Sirsa	Norway/ Denmark Sweden/ Japan	The proposal has been examined and forwarded to Department of Economic Affairs (DEA) for posing to donor countries

<i>State</i>	<i>Name of the proposed Project</i>	<i>Proposed assisting country</i>	<i>Present position</i>
1.	2.	3.	4.
Himachal Pradesh	1. Pilot project for Commercial Trout Farming in Kulu	Norway	The project is already under implementation
	2. Cage Fish Farming in Reservoir in H.P.	-do-	The proposal has been sent to DEA for posing it to Norwegian authorities
Karnataka	Indo-Danish Project on Fisheries Development in Tadri	Denmark	The project is already under implementation
Kerala	1. Prawn Farming in Kerala with assistance from Kuwait	Kuwait	The project is already under implementation
	2. Cage Culture of Fish in Kerala Reservoirs	Germany	-do-
	3. Integrated Fisheries at Chombal Project	Denmark	A revised proposal is awaited from the Kerala Government
Madhya Pradesh	Development of Reservoir Fisheries in Madhya Pradesh	Not indicated	The proposal is under examination

State	Name of the proposed Project	Proposed assisting country	Present position
1.	2.	3.	4.
Orissa	1. Integrated Fisheries Development Project at Chudamani, Balasore Distt.	Japan	After examination, the State Govt. have been requested to consider certain revisions to the proposal
	2. Integrated Fisheries Development Project at Shna, Puri Distt.	-do-	-do-
Punjab	1. Project on fish culture in Punjab	Norway/ Denmark/ Sweden/ Japan	The proposal is under examination
Uttar Pradesh	1. Coldwater Fisheries in Garhwal region	Sweden/ Denmark	The proposal is under consideration

[Translation]

### Quality of Product

342. SHRI NAWAL KISHORE RAI:  
DR. GUNWANT RAMBHAU  
SARGODE:

Will the Minister of CIVIL SUPPLIES  
CONSUMER AFFAIRS AND PUBLIC  
DISTRIBUTION be pleased to state:

(a) whether any complaints have been  
received by the Bureau of Indian Standards  
about the poor quality of products;

b) if so, the details thereof and action  
taken thereon;

(c) whether the Government have  
decided to adopt some special measures to  
check decline in standard of I.S.I. marked  
products in future; and

(d) if not, the reasons therefor?

THE MINISTER OF CIVIL SUPPLIES  
CONSUMER AFFAIRS AND PUBLIC  
DISTRIBUTION (SHRI A.K. ANTONY): (a)  
and (b). Complaints are received by BIS from  
time to time with regard to quality of BIS  
certified products. During 1993-94, 209  
complaints were received and 144 were  
disposed of. Action on these complaints is  
taken in accordance with the Certification  
Marks Scheme. If the complaint is found to  
be genuine, replacement/repair of products  
are arranged through the manufacturer to  
the satisfaction of the complainant. Action is  
also taken against the manufacturer to ensure  
that necessary improvement in their quality  
control system is made so that the complaints  
do not recur. Additionally, during this period,  
about 500 licences were cancelled/deferred  
on the ground of violation of Certification

Marks Scheme. In some cases, temporary  
orders to stop marking were issued due to  
failure of samples in testing.

(c) and (d). A number of steps have  
been taken recently by BIS for bringing about  
improvement in the quality of the ISI marked  
products which include the following:

- (i) The surveillance mechanism  
on the operation of licensees  
has been strengthened.
- (ii) Concerted regular drives have  
been initiated to draw market  
samples.
- (iii) More emphasis is being placed  
on the testing of market  
samples in assessing the  
performance of the licensees.
- (iv) Steps have been taken to  
ensure reliability of testing in  
BIS laboratories through  
introduction of quality  
assurance testing programme  
and upgradation of the facilities  
in BIS laboratories.

[English]

### New Education Policy

\*343. MAJ. GEN. (RETD.)  
BHUWAN CHANDRA KHANDURI: Will the  
Minister of HUMAN RESOURCE  
DEVELOPMENT be pleased to state:

(a) whether the New Policy on Education  
visualised delinking of degrees from jobs;

(b) if so, the action taken by the  
Government to implement this;

(c) the reasons for abnormal delay;

(d) whether an Organisation was registered in December, 1991, to facilitate the process of delinking; and

(e) if so, the details thereof and the progress made by this Organisation?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) to (e). (i) Department of Personnel & Training have requested all Ministries/ Departments to review Recruitment Rules to include vocational courses at +2 stage, as a qualification for direct recruitment to group 'C' posts in the Central Government.

(ii) An Organisation, known as National Evaluation Organisation, was registered in December, 1991, to facilitate delinking of degrees from jobs.

(iii) To operationalise the N.E.O., proposal is under consideration for the appointment of Chairman and Director.

### **Mahila Samridhi Yojana**

\*344. SHRI BOLLA BULLI  
RAMAIAH:  
SHRI K. PRADHANI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government have sought information from the State Governments regarding the progress of implementation of the Mahila Samridhi Yojana;

(b) if so, the details thereof;

(c) the number of women benefitted since the launching of the Yojana in each State; and

(d) the efforts being made to popularise the Yojana?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c). The Scheme is being implemented by the Department of Posts through the network of its Post Offices in rural areas. The progress of implementation of Mahila Samridhi Yojana is reviewed on a regular basis. As on 31 March 1994, 7.29 lakhs beneficiaries opened accounts with a deposit of Rs. 9.15 crores. Statewise position of beneficiaries is given in the enclosed statement.

(d) Effective publicity campaign to popularise the scheme has been launched through official and non-official media such as video spots, short films, display advertisement in language Newspapers, posters and folders, messages on postal stationery and bus panels. The official Media is broadcasting and televising the messages on prime time. Non-Governmental Organisations (NGOs) as well as officials working in the sector of Women and Child Development have also been involved in popularising the scheme ICDS functionaries at all levels including Anganwadi workers have been addressed in this regard. All related Central Ministries and the State Governments have also been requested to popularise this scheme through NGOs and officials working in rural areas.

**STATEMENT**

*Number of beneficiaries/Accounts opened for the period from 2.10.1993 to 31.3.1994*

<i>Sl. No.</i>	<i>Name of the State/UT</i>	<i>No. of beneficiaries/Accounts opened</i>
1.	Andhra Pradesh	2,18,349
2.	Arunachal Pradesh	19
3.	Assam	8,071
4.	Bihar	3,406
5.	Delhi	763
6.	Goa	11,180
7.	Gujarat	22,873
8.	Haryana	32,251
9.	Himachal Pradesh	16,561
10.	Jammu & Kashmir	452
11.	Karnataka	19,899
12.	Kerala	13,243
13.	Madhya Pradesh	73,671
14.	Manipur	13
15.	Meghalaya	17
16.	Mizoram	Nil
17.	Nagaland	7
18.	Maharashtra	63,543
19.	Orissa	27,419
20.	Punjab	54,371

<i>Sl. No.</i>	<i>Name of the State/UT</i>	<i>No. of beneficiaries/Accounts opened</i>
21.	Rajasthan	34,691
22.	Sikkim	4
23.	Tamil Nadu	56,697
24.	Tripura	714
25.	Uttar Pradesh	55,203
26.	West Bengal	14,563
27.	Andaman & Nicobar Islands	214
28.	Chandigarh	420
29.	Dadra & Nagar Haveli	-
30.	Daman & Diu	-
31.	Lakshadweep	-
32.	Pondicherry	427
Total		7,29,041

[Translation]

**Examination System**

\*345.      SHRI KASHIRAM RANA:  
              SHRI CHHEDI PASWAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether several commissions in the country have suggested to make changes in the examination system of universities;

(b) whether the Government have accepted these suggestions;

(c) if so, the time by which these suggestions are likely to be implemented; and

(d) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir. The Kothari Commission, the Committee on Examinations appointed by CABE in 1970 and the Working Group appointed by the Department of Education in 1971 made certain recommendations regarding examination reforms. These recommendations were considered while

formulating the NPE 1986 as modified in 1992.

(b) and (c). The University Grants Commission have stated that, based on suggestions for changes in examination system of universities, the UGC has advised the universities to implement certain specific measures of examination reforms like continuous evaluation and credit systems, grading system and semester system.

(d) Does not arise.

[English]

### **Inland Fish Marketing**

\*346. SHRI SUDHIR SAWANT: Will the Minister of AGRICULTURE be pleased to state:

(a) the type of facilities provided under the Central Sector Scheme for strengthening of infrastructure for inland Fish Marketing launched during 1992-93;

(b) the number of units brought under this Scheme so far, State-wise; and

(c) the details of the proposals received from various States, particularly from Maharashtra under the Scheme and the action taken by the Union Government thereon?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) (a) Facilities such as cold-storage, ice plants, fish handling sheds, retail marketing outlets etc. besides insulated vans for transportation of fish and bicycles with insulated boxes have been sanctioned.

(b) 5 units in Uttar Pradesh, 4 in Kerala, 2 each in Haryana, Jammu & Kashmir.

Karnataka, Madhya Pradesh, Orissa, Punjab, Rajasthan, West Bengal and 1 each in the States of Andhra Pradesh, Bihar, Gujarat, Himachal Pradesh, Manipur, Mizoram, Nagaland and Tamil Nadu totalling 33 units, have been sanctioned so far.

(c) Proposals for five units from Madhya Pradesh are under consideration. Proposals for two units from Maharashtra are also under consideration and information sought from Government of Maharashtra is awaited.

[Translation]

### **Support Prices for Spices Corps**

\*347. SHRI SURAJBHANU SOLANKI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to fix the support price for spices crops;

(b) if so, the details thereof; and

(c) if not, the steps being taken by the Government to ensure that the farmers get remunerative prices for their produce?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) No, Sir.

(b) Does not arise.

(c) In order to ensure remunerative prices to the growers of the spices the Government has brought spices under Market Intervention Scheme. Under the scheme market Operations are undertaken when prices fall to uneconomic levels on the specific request from the State Government for a specific commodity, for a certain period and for a specific quantity at a fixed price. The Central nodal agency i.e. National Agricultural Cooperative Marketing Federation and state

designated agencies make purchases generally in equal proportion and also share losses, if any, in the same proportion.

[English]

### Coaching Complex

\*348. SHRI N. DENNIS: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have any proposal to establish Coaching Complex in Southern Railway; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) Yes, Sir.

(b) Development/Augmentation of Coaching Terminal facilities is in progress/ planned at Madras, Trivandrum, Ernakulam and Bangalore.

[Translation]

### Supply of Seeds

\*349. SHRI PRABHU DAYAL KATHERIA:  
SHRI RAM TAHAL CHAUDHARY:

Will the Minister of AGRICULTURE be pleased to state:

(a) the quantity of various seeds including oilseeds supplied to each State during each of the last three years by the National Seeds Corporation;

(b) whether the State Governments have requested to increase the supply of seeds; and

(c) if so, the details thereof?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) (a) to (c). A Statement indicating the quantities of various seeds including oilseeds supplied to each State during each of the last three years, i.e., from 1990-91 to 1992-93 by the National Seeds Corporation is attached. The demand of seed made by State Governments was met by National Seeds Corporation.

## STATEMENT

*Certified Seeds including cilseeds supplied to each State by National Seeds Corporation from 1990-91 to 1992-93*

S. No.	State	Quantity in Qtls		
		1990-91	1991-92	1992-93
1.	Andhra Pradesh	4721	2263	2674
2.	Arunachal Pradesh	685	450	509
3.	Assam	25294	24423	17412
4.	Bihar	55203	21183	38784
5.	Delhi	7522	4285	3678
6.	Gujarat	6262	698	2827
7.	Haryana	2352	3915	4397
8.	Himachal Pradesh	1339	1878	1307
9.	Jammu & Kashmir	10123	9308	5838
10.	Karnataka	9388	7650	46876

Quantity in Qtls			
S. No.	State	1990-91	1991-92
11.	Kerala	10927	9941
12.	Madhya Pradesh	8887	11215
13.	Maharaashtra	27319	16164
14.	Manipur	912	4753
15.	Meghalaya	3614	4957
16.	Mizoram	375	1801
17.	Nagaland	2674	1424
18.	Orissa	15668	13378
19.	Punjab	14564	1717
20.	Rajasthan	29802	11748
21.	Sikkim	3175	2513
			1992-93
			9814
			6145
			21898
			2602
			3572
			2146
			2306
			6037
			19008
			10399
			3368

S. No.	State	Quantity in Qtls		
		1990-91	1991-92	1992-93
22.	Tamil Nadu	21698	32012	7272
23.	Tripura	12143	10513	9599
24.	Uttar Pradesh	29111	12929	7359
25.	West Bengal	47659	25637	33388
	Total	351417	236655	289215

[English]

### Spurious Products

\*350. SHRI V. SREENIVASA  
PRASAD:  
SHRI TARA SINGH:

Will the Minister of CIVIL SUPPLIES,  
CONSUMER AFFAIRS AND PUBLIC  
DISTRIBUTION be pleased to state;

(a) whether there is a persistant demand  
to make the manufacture of spurious and  
counterfeit products cognizable offence with  
severe punishment;

(b) if so, the reaction of the Government  
thereto;

(c) whether the Government have any  
proposal to bring suitable changes in the  
laws to check manufacture of such consumer  
items; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL  
SUPPLIES, CONSUMER AFFAIRS AND  
PUBLIC DISTRIBUTION (SHRI A. K.  
ANTONY) (a) Yes, Sir.

(b) to (d) The subject matter of spurious  
and counterfeit products falls within the  
purview of a number of enactments like the  
Drugs and Cosmetics Act, 1940, the Trade  
and Merchandise Marks Act, 1958, etc. These  
legislations are administered by a number of  
Ministries such as the Ministry of Health and  
Family Welfare, the Ministry of Industry, etc.

The Ministry of Industry has introduced the  
Trade and Merchandise Marks (Amendment)  
Bill, 1993 in the Lok Sabha on 19.4.1993  
which provides for enhancing the penalties  
for applying false trade marks, false trade  
description, etc.

[Translation]

### Seeds of Pulses

\*351. SHRI SHIVRAJ SINGH  
CHAUHAN: Will the Minister of  
AGRICULTURE be pleased to state:

(a) the details of the new varieties of  
seeds of pulses developed by the Indian  
Council of Agricultural Research during 1992-  
93;

(b) the estimated per acre production  
achieved/likely to be achieved by using these  
seeds; and

(c) the steps taken or proposed to be  
taken by the Government to provide these  
seeds to the farmers at reasonable rates?

THE MINISTER OF AGRICULTURE  
(SHRI BAL RAM JAKHAR): (a) and (b). The  
details of the new varieties of pulses  
developed by the Indian Council of  
Agricultural Research during the year 1992-  
93, along with estimated per acre yield are  
given in the attached Statement.

(c) The seeds of improved varieties re  
made available to the farmers by the seeds  
multiplication Agencies like State Seed  
Corporations and National Seeds  
Corporation etc. at reasonable rates.

New Pulses Varieties Developed during the year 1992-93

Crop	Variety	Year of release	Yield q/ha	Area of adoption
Chickpea	BG-372	1992	25-30	Haryana, Punjab, Uttar Pradesh Bihar, West Bengal, Gujarat, Madhya Pradesh and Maharashtra
	Sadabahar	1992	25-30	Uttar Pradesh
	ICCV-10	1992	20	Eastern Madhya Pradesh, Orissa, Andhra Pradesh, Tamil Nadu, Kerala.
	Uday (KPG-59)	1992	22-25	Haryana, Punjab, North Rajasthan, Eastern Uttar Pradesh, Bihar.
Pigeonpea	IGPL 87119	1992	20-25	Eastern Madhya Pradesh, Orissa, Andhra Pradesh, Tamil Nadu, Kerala, Karnataka, Gujarat, Madhya Pradesh and Maharashtra.
	Pusa-9	1992	25	Eastern Uttar Pradesh, Bihar, West Bengal.
	Paras (H82-1)	1993	15-20	Punjab, Haryana, North Rajasthan.

<i>Crop</i>	<i>Variety</i>	<i>Year of release</i>	<i>Yield q/ha</i>	<i>Area of adoption</i>
Moongbean	BM-4	1992	10-11	Madhy Pradesh, Maaharashtra, Gujarat.
	MUM-2	1992	12-13	Western Uttar Pradesh, North Rajasthan, Haryana, Punjab.
	MH88-III	1993	12-15	Punjab, Haryana, North Rajasthan Western Uttar Pradesh.
Urdbean	TPU-4	1992	9-10	Madhya Pradesh, Gujarat, Maharashtra.
	LBG-402	1992	10	Eastern Madhya Pradesh, Orissa, Andhra Pradesh, Tamil Nadu, Kerala and Karnataka.
Fieldpea	JP-885	1992	20-22	Madhya Pradesh, Bundelkhand of Uttar Pradesh.
	KEP-103	1992	18-20	North Rajasthan, Punjab, Haryana, Uttar Pradesh.
Lentil Pan:	Lentil-4	1993	17	Eastern Uttar Pradesh, Bihar, West Bengal.

<i>Crop</i>	<i>Variety</i>	<i>Year of release</i>	<i>Yield q/ha</i>	<i>Area of adoption</i>
	Shivalik (Lens-4076)	1993	14-15	Hills of Himchal Pradesh, Plains of Punjab, Haryana and Western Uttar Pradesh Central area of India.
Rajmash	HPR-35	1992	14	Maharashtra.

[English]

## Drug Addiction Among Students

\*352. SHRI NITISH KUMAR:  
SHRI CHANDRAJEET  
YADAV:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have made any study with regard to drug addiction among students of various Universities particularly of Delhi University;

(b) if so, the details thereof; and

(c) the steps taken or proposed to be taken by the Government to check drug menace among students?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c). The Ministry of Welfare sponsored a multicentered study on student population in 1975-76 and a repeat study after a decade (1985-86) to assess the prevalence of drug abuse among university students. The 1975-76 study covered seven centres which included Bombay, Delhi, Hyderabad, Jabalpur, Jaipur, Madras and Varanasi. In the study of 1985-86, two more centres, namely, Bangalore and Calcutta, were added.

The major findings of these two studies are:

- (i) The prevalence of abuse of lawful drugs, especially alcohol, tobacco and painkillers was most common.
- (ii) The 1985-86 study indicated that legally prohibited drug

abuse was around 2%. This was in contrast to the finding of 1975-76 study which showed that use of such drugs was negligible.

- (iii) Drug abuse was more common among boys than girls. Girls mainly used painkillers and the use of illicit drugs among girls was practically negligible.
- (iv) Drug abuse was more prevalent among students with urban background, especially those studying in Central, Public or convent schools, hailing from nuclear families and residents of college hostels or staying away from their families.
- (v) Causes for drug abuse were mainly psychological such as satisfying curiosity, relieving tension, and also peer pressure.

A Scheme of Assistance of Voluntary Organisations for Prohibition and Drug Abuse Prevention is being implemented by the Ministry of Welfare to provide financial assistance to voluntary organisations for running of Counselling, De-addiction and After Care Centres for the treatment and rehabilitation of drug addicts and also for creating awareness among the masses against drug abuse and alcoholism. Under this scheme 90% of the approved annual expenditure is provided by the Ministry of Welfare and the remaining 10% is borne by the voluntary organisations themselves. Universities/Institutes of Social Work/Institutes of Higher Learning are, however, provided 100% grant under the scheme. At present 152 Counselling, 104 Deaddiction

and 15 After Care Centres are functioning. At these Centres 10.50 lakh addicts have been benefitted from April, 1986 to September, 1993.

### **Partial Privatisation of Indian Railways**

**\*353. SHRI R. SURENDER REDDY:**

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Board has identified the spheres of activities which could be entrusted to private sector for better performance;

(b) if so, the details thereof and the justification therefor;

(c) whether the Railway Board has also been asked to identify tourist circuits including pilgrimage centres on which the private sector could be allowed to run special tourist trains;

(d) if so, the details thereof; and

(e) the time by which action plan is proposed to be implemented?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) to (e). Spheres of activities in which private sector participation is envisaged are:

- (i) Part ownership of Rolling Stock like Wagons;
- (ii) Ownership and operation of Tourist trains;
- (iii) Upkeep, maintenance and cleanliness of stations;
- (iv) All new catering units both mobile and stationery;

- (v). Cleanliness and maintenance of coaches;
- (vi) Supply of bed rolls;
- (vii) Operation of left luggage facilities at stations;
- (viii) Supply of drinking water;
- (ix) Off-line manufacturing activities like brake blocks, carriage, wagons and locomotive components;
- (x) Commercial exploitation of land and air space;
- (xi) Retiring rooms, Yatri Niwas, and proposed budget hotels;
- (xii) Operation of unremunerative branch lines; and
- (xii) Security of new stationery assets.

Private sector participation in above mentioned sphere of activities is being envisaged with a view to (i) enhance the focus of the Organisation on its main task of transporting passenger and goods; (ii) improve the service to customers and (iii) augment investment in Railway sector.

With the objective of better beautification/ maintenance and increasing revenue from commercial advertisement, initially Western Railway entered into a contract with a private party by giving sole advertisement rights at specific places of Bandra Station. All the Railways have been asked to try this experiment at a few stations.

Similarly, with a view to attract high

paying foreign tourist groups, Railways have embarked upon a plan to own and operate tourist trains on eight tourist circuits identified as under:

1. Delhi Cantt. - Jaipur-Jaisalmer-Bharatpur-Agra-Sawai Madhopur-Delhi Cantt.
2. Howrah-Gaya-Varanasi-Gorakhpur-Bhubaneshwar-Puri-Howrah.
3. Bombay-Pune-aurangabad-Nanded-Secunderabad-Hyderabad-Bombay.
4. Goa (Madgaon)- Mangalore-Mysore-Hospet-Bangalore-Goa (Madgaon).
5. Delhi-Jaipur-Agra-Gwalior-Jhansi-Varanasi-Lucknow-Delhi.
6. Bangalore-Mysore-Madras-Kodai Road-Kanyakumari-Trivandrum-Cochin-Mettupalayam-Bangalore.
7. Delhi Cantt.-Jaipur-Udaipur-Ahmedabad-Veraval-Palitana-Delhi Cantt.
8. Madras Egmore-Pondicherry-Karraikal/Velankini-Trichy-Madurai-Rameshwaram-Thanjavur-Chidambaram-Madras Egmore.

The above plan is proposed to be implemented during the year 1994-95.

### **National Policy of Neglected Children**

\*354. DR. R. MALLU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether attention of the Government

has been drawn to a news item captioned "National Policy on Neglected Children" appearing in the "Times of India" dated December 30, 1993;

- (b) if so, the reaction of the Government thereto;

- (c) whether there is need to bring various laws on the subject under one comprehensive umbrella, specially rights of children to adequate nutrition;

- (d) if so, whether a concrete time bound Action Plan has been evolved in consultation with Non-Government Organisations and public; and

- (e) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) to (e). The Government of India has adopted the National Policy for Childred 1974 and the National Policy for Child Labour 1987 which focus on the welfare and development of all children including destitute, handicapped and those living in difficult circumstances. The National Nutrition Policy 1993 also focuses on the nutritional needs of vulnerable children and mothers. Special programmes have been launched by various Ministries like Ministry of Human Resource Development, Ministry of Welfare and Ministry of Labour keeping in view the special needs of the children in their respective sector. It is, therefore, not feasible to bring all the matters relating to child welfare and development including legislation and development programmes and their implementation under one comprehensive umbrella. However, with a view to ensure better coordination among various Ministries, a National Plan of Action on Childred has

been adopted in 1992. The plan has set quantifiable goals for 1995 and 200 A.D. as well as identified strategies for achieving these goals.

The plan of Action seeks to cover the programme in the areas of child and maternal health, nutrition, water and sanitation, education, children in especially difficult circumstance, girl child, adolescent girls and the environment.

The National Plan of Action has been formulated in Consultation with all related Ministries and Non-Governmental Organisations. A number of programmes for the welfare and development of children are being implemented to achieve these goals.

### **Rural Youth**

\*355. SHRI SIMON MARANDI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have any proposal to start a massive programme for the development on rural youth with the assistance of National Social Service and other voluntary organisations;

(b) if so, the main features of this programme;

(c) the total amount proposed to be spent thereon, and

(d) the extent of benefit to be provided to the rural youth as a result thereof ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) (a) to (d). The Government implements the following schemes which aim at the development of the youth of the country, particularly the rural youth:

- (i) Scheme for promotion of national integration;
- (ii) Scheme for training of youth;
- (iii) Financial assistance to voluntary organisations;
- (iv) Scheme for exhibition for youth;
- (v) Special Scheme for promotion of youth activities amongst youth of backward tribes;
- (vi) Scheme for promotion of adventure.

These programmes will be implemented in the current year also. Financial assistance is given to voluntary agencies under the pattern visualised in each scheme. The Nehru Yuva Kendra Sangathan also proposes to continue to work for rural youth through the promotion of youth clubs and other programmes. Further, under the National Service Scheme, student volunteers from colleges and + 2 level schools take part in community work through conduct of regular activities and special camping programmes. It is proposed to sensitise the youth about rural environment issues and then involve them in watershed management programmes. The programmes of NSS, apart from building the personality of the students, act as catalysts in fostering in them a zeal community service.

### **Groundnut Production**

\*356. DR. ASIM BALA: Will the Minister of AGRICULTURE be pleased to state:

(a) the total production of groundnut and groundnut oil during the last three years, year-wise;

(b) whether the country has achieved the target of self-sufficiency in regard to groundnut production; and

(c) if not, the reasons therefor and the

steps taken in this regard ?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) The production of Groundnut and Groundnut Oil during the last three years is given below:

<i>Year</i>	<i>Production of Groundnut</i>	<i>(Lakh tonnes) Production of Groundnut Oil</i>
1991-92	70.94	16.53
1992-93	88.54	20.36
1993-94 (estimated)	76.00	17.50

(b) and (c). The production of groundnut fluctuates from time to time depending upon the behaviour of the monsoon as it is mainly grown under rainfed conditions and only about 17% of the total area under groundnut is under irrigation. During the year 1992-93 the production of groundnut exceeded the target. However, during 1993-94 there has been a set-back due to failure of monsoon in Gujarat a major groundnut growing State. Through the implementation of centrally sponsored Oilseeds Production Programme (OPP) with key components such as seeds, demonstrations, sprinkler sets, plant protection measures and micronutrients etc., it is expected to reach the targeted production of 90 lakh tonnes of groundnut by the end of 8th plan i.e. 1996-97.

#### **Integrated Pest Management Schemes**

\*357. SHRI. D. VENKATESWARA  
RAO:  
SHRI M.V.V.S. MURTHY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have identified a number of districts all over the country for implementing Integrated Pest Management Schemes;

(b) if so, the names of such districts identified;

(c) the criteria adopted for selecting these districts;

(d) whether the Government propose to award cash prize to the best village for adopting organic farming and minimum use of pesticides in the country; and

(e) if so, the details of other incentives proposed to be provided under the Scheme?

THE MINISTER OF AGRICULTURE (SHRI. BALRAM JAKHAR) : (a) Yes, Sir. The Government have tentatively identified 250 districts in the country for implementing Integrated Pest Management (IPM) Scheme during 1994-95.

(b) A Statement is enclosed.

( iii) frequent recurrence of pests and diseases.

(c) The selection of districts is based on the following:-

(i) area under intensive cropping system;

(ii) high consumption of pesticides; and .

(d) and (e). There is no provision for cash award under the Integrated Pest Management scheme. For promoting organic farming there is a provision to provide cash prizes to the best panchayat and farmers at the national and State level under the Centrally Sponsored Scheme on Balanced and Integrated use of Fertilisers.

## STATEMENT

Statewise Districts Identified for Implementation of Integrated Pest Management (IPM) Scheme in Rice, Cotton and Sugarcane Crops during 1994-95

Sl. No.	Name of States	Name of Crops					
		Rice		Cotton			
		Districts		Districts			
		No.	Names	No.	Names		
1.	Andhra Pradesh	14.	Sikukulam, Vijianagaram, Visakapatnam, East Godavari, West Godavari, Krishna, Nellore, Nizamabad,	04.	Guntur, Prakasam, Kurnool, Adilbad	01.	Nizamabad

<i>Sl No</i>	<i>Name of States</i>	<i>Rice</i>	<i>Name of Crops Cotton</i>	<i>Sugarcane</i>
		Districts	Districts	Districts
No.	Names	No.	Names	No. Names
	Medak.			
	Mehboobnagar.			
	Malgenda.			
	Warangal			
	Khammam.			
	Karimnagar			
2	Assam	'4		
	Gaipara			
	Karimgani.			
	Chabir			
	Kokrajhar.			

Sl. No.	Name of States	Rice			Name of Crops Cotton			Sugarcane		
		Districts			Districts			Districts		
		No.	Names		No.	Names		No.	Names	
				Kamrup.						
				Nalbari.						
				Barpeta.						
				Darrang.						
				Sonitpur.						
				Nagaon.						
				Gorhat.						
				Sibsagar.						
				Libugarih.						
3.	Bihar	24		Patna.				61		Champaran(V)
				Nalanda.						

Sl. No.	Name of States	Rice		Name of Crops Cotton		Sugarcane	
		Districts		Districts		Districts	
		No.	Names	No.	Names	No.	Names
			Bhojpur,				
			Rohtas,				
			Gaya,				
			Aurangabad,				
			Siwan,				
			Gopal Ganj,				
			Muzaffarpur,				
			Champaran (East),				
			Champaran (West),				
			Ranchi,				
			Darbhanga,				

Sl. No.	Name of States	Rice		Name of Crops Cotton		Sugarcane	
		Districts		Districts		Districts	
		No.	Names	No.	Names	No.	Names
			Madhubani,				
			Monghyr,				
			Bhagalpur,				
			Dumka,				
			Saharsa,				
			Gumala,				
			Sahebganj,				
			Purnea,				
			Hazaribag.				
			Singbhum,				
			Sitamarhi.				
4.	Goa	03	Bardez,				



Sl. No.	Name of States	Rice		Name of Crops Cotton		Sugarcane	
		Districts		Districts		Districts	
		No.	Names	No.	Names	No.	Names
7.	Himachal Pradesh	Yamunanagar,					
		Kaithal,					
		Panipat.					
8.	Jammu & Kashmir	02	Kangra,				
			Mandi				
		07	Srinagar,				
			Anantnag,				
			Baramulla,				
			Badgam,				
			Pulwama,				
			Jammu,				
			Kathua				

Sl. No.	Name of States	Rice			Name of Crops Cotton			Sugarcane		
		Districts			Districts			Districts		
		No.	Names		No.	Names		No.	Names	
9.	Karnataka	11	Bangalore, Chikmagalur, South Kannada, Dharwad, Kolar, Mandiya, Mysore, Shimoga, Tumkur, North Kannada, Kodagu (Coorg)		06	Raichur, Belgaum		01	Mandy	

Sl. No.	Name of States	Rice		Name of Crops Cotton		Sugarcane	
		Districts		Districts		Districts	
		No.	Names	No.	Names	No.	Names
10.	Kerala	06	Alappuzha, Ernakulam, Trichur, Palakkad, Malapuram, Wynad	-	-	-	-
11.	M.P.	11	Jabalpur, Mandl, Chindwara, Seoni Durg, Rajnandgaon, Raipur,	03	Dhar, Khargaon, Khandwa.	-	-



Sl. No.	Name of States	Rice			Name of Crops Cotton			Sugarcane		
		Districts			Districts			Districts		
		No.	Names		No.	Names		No.	Names	
							Jagpur.			
13.	Mizoram	02	Aizwal, Lunglei		-	-		-	-	
14.	Nagaland	02	Kohima, Wokha		-	-		-	-	
15.	Orissa	13	Balasore, Bolangir, Cuttack, Dhenkanal, Ganjam, Kalahandi, Keonjhar,		-	-		-	-	

Sl. No.	Name of States	Rice		Name of Crops Cotton		Sugarcane	
		Districts		Districts		Districts	
		No.	Names	No.	Names	No.	Names
			Korapur,				
			Mayurbhuj,				
			Phulbani,				
			Puri,				
			Sambalpur,				
			Sundergarh.				
16.	Punjab	05	Jalandhar,	04	Ferozpur,	01	Jalandhar
			Ludhiana,		Sangrur,		
			Amritsar,		Faridkot,		
			Gurdaspur,		Bathinda.		
			Patiala.				

Sl. No.	Name of States	Rice		Name of Crops Cotton		Sugarcane	
		Districts		Districts		Districts	
		No.	Names	No.	Names	No.	Names
17.	Rajasthan	04	Banswara, Bundi, Dungarpur, Ganganagar	01	Sriganganagar	-	-
18.	Sikkim	02	East, North Distts.	-	-	-	-
19.	Tamil Nadu	11	Chengalpattu-MGR, S. Arcot, North Arcot, Ambedkar, Periyar,	04	Madurai, Kamrajar, Tirunelveli, Chidambaram.	01	Trichy

Sl. No.	Name of States	Rice		Name of Crops Cotton		Sugarcane	
		Districts		Districts		Districts	
		No.	Names	No.	Names	No.	Names
			Trichy.				
			Pudukkottai,				
			Thanjavur				
			,Madurai,				
			Ramanathapuram,				
			P.M.Thevar,				
			Tirunelveli.				
20.	Andaman & Nicobar	02	Andaman-Nicobar				
21.	Uttar Pradesh	32	Bareilly,			02	Meerut,
			Shahjahanpur Pilibhit,				Gorakhpur
			Moradabad,				

Sl. No.	Name of States	Rice		Name of Crops Cotton		Sugarcane	
		Districts		Districts		Districts	
		No.	Names	No.	Names	No.	Names
			Mirzapur,				
			Jaunpur,				
			Ghazipur,				
			Ballia,				
			Rampur,				
			Maharajganj,				
			Allahabad,				
			Gorakhpur,				
			Deoria,				
			Basti,				
			Sidharth Nagar,				

Sl. No.	Name of States	Rice		Name of Crops		Sugarcane	
		Districts		Cotton		Districts	
		No.	Names	No.	Names	No.	Names
			Almora,				
			Azamgarh,				
			Nainital,				
			Rai Bareilly,				
			Sitapur,				
			Etawah,				
			Kheri,				
			Faizabad,				
			Gonda,				
			Bahraich,				
			Saharanpur,				

Sl. No.	Name of States	Rice		Name of Crops Cotton		Sugarcane	
		Districts		Districts		Districts	
		No.	Names	No.	Names	No.	Names
			Fatehpur,				
			Sultanpur,				
			Pratapgarh,				
			Varanasi,				
			Rarabanki,				
			Dehradun.				
22.	W. Bengal	14	Jalpaiguri,				
			West Dinajpur,				
			Malda,				
			Murshidabad,				
			Nadia,				

Sl. No.	Name of States	Rice		Name of Crops Cotton		Sugarcane	
		Districts		Districts		Districts	
		No.	Names	No.	Names	No.	Names
		24-Parganas (North)					
		24-Parganas (South)					
		Hooghly,					
		Burdwan,					
		Birbhum,					
		Bankura,					
		Purulia,					
		Midnapur(W),					
		Midnapur(E).					
	Total	200		40		10	

\*Subject to change by the State Governments during State level conferences.

### Urban Waste Management

\*358. SHRI SHRAVAN KUMAR  
PATEL:

DR. SUDHIR RAY:

Will the Minister of ENVIRONMENT  
AND FOREST be pleased to state:

(a) whether a sub-group on urban municipal waste management has lately prepared a study report about the problems of solid and liquid waste in metropolitan cities in the country;

(b) if so, the details thereof along with the findings and recommendations made by the sub-group; and

(c) the board features of the action plan prepared by the Government for treatment of such waste and its recycling ?

THE MINISTER OF STATE OF THE  
MINISTRY OF ENVIRONMENT &  
FORESTS (SHRI. KAMAL NATH): (a) and  
(b). No such sub-group on Urban Municipal  
Waste Management has lately been  
constituted by the Ministry or has prepared a  
study report. However, a sub-group, set up  
in April, 1990 under the chairmanship of the  
then Secretary, Ministry of Urban  
Development, has made the following  
important recommendations:

- (i) Adoption of better practices at the local level for collection, transportation, utilisation and disposal of urban waste including incentives therefor.
- (ii) Setting up of 'Clean-Up-Fund' and pilot projects for the disposal of solid, liquid and human waste.
- (iii) Collection of data on Urban Wastes.

(iv) Proper disposal of wastes from hospitals.

(v) Greater awareness about waste management.

(vi) Conducting of training programmes.

(c) The Management of wastes generated in the urban areas primarily falls within the purview of the local authorities. The Central Government, however, provides technical assistance and advice to the States for preparing Action Plans, developing models, supporting Research and development and Training Programmes. Some of the initiatives taken by Central Government are as follows:

1. Solid Waste Management Demonstration Project has been taken up at Panaji, Goa. Pilot plant for converting garbage into energy pellets is already in operation at Bombay.
2. Survey in selected cities regarding generation, utilisation and disposal of wastes has been initiated for preparation of pilot projects in this regard.
3. Rules on Bio-medical Waste are being formulated.
4. Fiscal incentives such as Excise and Custom relief for utilisation of Fly Ash have been notified.
5. Several awareness programmes on waste Management have been undertaken.
6. Training Programmes have been

conducted on waste management promotion.

7. Financial assistance for Research project for using Municipal Solid Waste for road construction has been provided.
8. Use of Upflow Anerobic Sludge Blanket Reactor (USAB) Technology for treatment of waste water and vermiculture for converting urban wastes into compost are promoted.

### **Artificial Reefs and Mariculture**

\*359. SHRI. G. MADE GOWDA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to introduce artificial reefs and mariculture along the coastal line in the country;

(b) if so, the details thereof;

(c) whether the coastal like in Kamataka has been included in the above project; and

(d) if so, the amount likely to be spent for the projects during 1994-95 in each State, project-wise ?

THE MINISTER OF AGRICULTURE (SHRI. BALRAM JAKHAR): (a) Yes, Sir.

(b) A Centrally Sponsored Schemes was approved during March, 1994 for introduction of Artificial Reefs (AR's) and Mariculture of pearl oysters, edible oysters, mussels, sea weeds etc. in the coastal waters. The total Central outlay for the scheme during the 8th Plan period is Rs. 500 lakh.

(c) Yes, Sir.

(d) No Statewise allocations are made and projects would be considered on the basis of the proposals submitted by the State Governments. During 1994-95, a sum of Rs.100 lakh has been earmarked as Central assistance for the introduction of AR's and Mariculture in the country.

[Translation]

### **Ownership Rights and Occupied Forest Land**

\*360. SHRI BHERU LAL MEENA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the people living in tribal areas of Rajasthan and other States have been occupying forest land for the last 15 years and have converted it into cultivable land;

(b) if so, whether the Government have any plan to give ownership rights of this land to these tribals;

(c) if so, the time by which ownership rights, are likely to be given to them;

(d) if not, the reasons therefor;

(e) whether the Government had decided in the past to give ownership rights to the cultivates on occupied forest land; and

(f) if so, the details in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) some reports regarding encroachment of forest lands in tribal areas of some states including Rajasthan have been received. No proposal has been received from Rajasthan Government in this behalf.

(b) to (f). Cases of encroachments on forest land prior to 25.10.1980 are to be dealt with in accordance with the guideline regarding regularisation of such encroachments issued by Government of India on 18.9.1990. Subsequent cases are to be decided under the provisions of forests (Conservation) Act, 1980.

[English]

### **Workshop on Women and Law**

3813. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a workshop on 'Women and law' was held in the Capital recently;

(b) if so, the details of recommendations made therein; and

(c) the reaction of the Government on such recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SHRIMATI BASAVARAJESHWARI): (a) to (c). A workshop on 'Women and law' was held in New Delhi on 7-8 January, 1994. It was organised by the National Law School of India University, Bangalore to examine the various aspects to Immoral Traffic (Prevention) Act, 1956, Indecent Representation of Women (Prohibition) Act, 1986 and the legal provisions relating to rape. Government has not yet received the recommendations of the workshop.

[Translation]

### **Commodities Provided to Residents of J & K**

3814. SHRI LALIT ORON: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the names of the commodities provided to the residents of Jammu & Kashmir at concessional rates/control rates and the rates of these commodities during the last three years, year-wise;

(b) whether the above provision is implemented uniformly in all areas of Kashmir, Jammu and Laddakh under Jammu-Kashmir; and

(c) if so, since when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) Wheat, rice, levy sugar, kerosene and imported edible oil are allocated to the Government of Jammu & Kashmir for the Public Distribution System (PDS). PDS commodities are issued to all States and Union Territories at uniform Central Issue Prices which generally involve subsidies borne by the Central Government. A Statement showing the details of the Central Issue Prices of these commodities during the last three years is attached.

(b) and (c). The entire State of Jammu and Kashmir is covered under the Public Distribution System. A total number of 34

Blocks covered under the Drought Prone Area Programme (DPAP) and the Desert Development Programme (DDP) in the State of Jammu & Kashmir are covered under the Revamped PDS (RPDS). Foodgrains meant for distribution in the RPDS areas are distributed at specially subsidised Central Issue Prices which are Rs.50 per quintal

lower than the Central Issue Prices for normal PDS areas. On the request of the State Government of Jammu & Kashmir the border areas in Poonch, Raouri, Gurez (Baramul District), Karnath and Machal (Kupwara District) have also been approved by the Central Government for implementation of the RPDS scheme.

## STATEMENT

## CENTRAL ISSUE PRICES OF PDS COMMODITIES

		(Rs. per quintal)		
		P.D.S.		
Commodity	Effective from	Common	Fine	Super fine
a. Rice	28.12.1991	377	437	458
	11.01.1993	437	497	518
	01.02.1994	537	617	648
		(Rs. per quintal)		
		P.D.S.		
b. Wheat	28.12.1991	280		
	11.01.1993	330		
	01.02.1994	402		

Commodity	Effective from	Common	Fine	Super fine
			(Rs. per Tonne)	
		Bulk	15 kg. Tin	
c.				
Imported	26.01.1991	16500	19000	
Edible Oil	01.01.1992	22000	25000	
d.				
Kerosene	25.07.1991	Rs.2201.54 per Kilo Litres		
e.				
Levy Sugar (Retail):	24.07.1991	Rs.6.10 per kg.		
	21.01.1992	Rs.6.90 per kg.		
	17.02.1993	RS.8.30 per kg.		
	01.02.1994	Rs.9.05 per kg.		

[English]

### Grant of Milk Tenders

3815. SHRI MOTILAL SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Director General of Investigation and Registration is investigating the financial/procedural irregularities committed in granting of milk tenders by the Delhi Milk Scheme during 1993-94; and

(b) if so, the stage at which the inquiry stands?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) and (b). The Director General of Investigations and Registration (MRTP Commission) had forwarded certain complaints to the Delhi Milk Scheme (DMS) during March 1993 to July, 1993 for comments. The complaints were examined and necessary comments/facts were furnished to them by Delhi Milk Scheme in September, 1993 after which Director General of Investigations and Registration have not called for any further information nor has communicated action taken by them on the complaints.

### SCs/STs in Railways

3816. SHRI DWARAKA NATH DAS: Will the MINISTER OF RAILWAYS be pleased to state : (a) whether requisite number of reserved posts of Scheduled Castes/ Scheduled Tribes in all categories of North East Frontier Railways has duly been filled up during the last three years;

(b) if so, the details of steps being taken to clear up the backlogs;

(c) whether N.E.F. Railway Authority is likely to make a special recruitment drive to absorb the unemployed youths of North-East; and

(d) if not, the reasons therefor?

MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) and (b) The reserved posts earmarked for Scheduled Castes/ Scheduled Tribes both in promotional and recruitment categories were filled up to the full extent in the selections/recruitments held for the purpose, except:

- (i) where eligible candidates in promotional categories were not available within the zone of consideration/extended zone of consideration of Groups A & B categories, and for Groups C & D, where candidates with 2 years/1 year service not available in the immediate lower grade from which promotions were to be made.
- (ii) where only a single vacancy was caused during the year necessitating it to be filled up by general candidate.
- (iii) where shortfall existed but vacancies did not exist due to closure of Steam Loco Sheds/ reduction of work.
- (iv) where in recruitment category candidates of the requisite qualification could not be found by the recruiting agency.

The number of posts filled up during 1991-92, 1992-93 is indicated below:

## Recruitment Category

Year	Group			
	'C'		'D'	
	SC	ST	SC	ST
1991-92	45	30	09	19
1992-93	07	22	08	26

As a result of special Recruitment Drive undertaken from 31-3-93 to 31-3-94,

the short-falls that were cleared were as under:

SC/ST	Group	Shortfall as on 31.3.93	Shortfall as on 31.3.94.
SC	"C"	30	02
	"D"	109	Nil
ST	"C"	83	01
	"D"	336	241

(c) As regards the shortfall of 241 Group 'D' posts of Scheduled Tribes, the aforesaid Special Drive if continuing to clear the shortfall through out-of-turn regularisation of casual labour, redeployment of surplus staff, compassionate appointment etc. Depending upon the results of this drive, direct recruitment, is needed, will be considered in categories where surplus staff do not exist.

(d) Does not arise.

#### Passenger Amenities Committee

3817. SHRI HANNAN MOLLAH: Will the Minister of RAILWAYS be pleased to state:

(a) the salient features of the

recommendations made by the Passenger Amenities Committee;

(b) whether the railways have accepted all those recommendations;

(c) if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI. C. K. JAFFER SHARIEF): (a) to c). The salient features are - provision of drinking water, covered sheds, benches, fans, shady trees, etc. Based on their recommendations, steps have been taken by the railways to improve the Passenger Amenities at stations and in the trains. These include successive stepping-up allocation of funds for provision

of passenger amenities for Rs.18.11 crores in 1988-89 to Rs.60 crores in 1994-95. In order to make best use of funds allocated for provision of passenger amenities, the powers of the General Managers have been increased for sanction of expenditure on new works out-of turn from Rs. 5 lakhs to Rs. 15 lakhs. In addition, Station Managers have been made responsible for keeping stations clean and providing better facilities. Jet cleaning machines have been introduced at number of stations for cleaning coaches and mobile safai walls introduced on some of the important trains. Sulabh Sauchalaya and 'Pay & Use' toilets are being encouraged. Increased computerised reservation facilities have been provided at a very large number of stations.

(d) Does not arise.

### **Raising The Level of Platform**

3818. SHRI HARADHAN ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Ministry are aware that there is urgent need to raise the level of platforms at many stations under Asansol Division of Eastern Railway;

(b) if so, the details thereof;

(c) whether any steps are being taken in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) to (e). Raising of platforms at stations having low level platforms is a continuous process and the same is undertaken wherever so warranted by the traffic requirements. Subject to

availability of funds and relative importance of stations. Accordingly, works in this regard have been taken up at Kumarudhubi, Galsi, Sitarampur, Madhupur, Andal, Rupnarayanpur and Kulti railway stations of Asansol Division.

### **Block Rakes**

3819. SHRI RAM NAIK: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways now prefer to book block rakes and refuse to transport piecemeal goods;

(b) if so, the facts thereof;

(c) the reasons for change in the policy; and

(d) whether any arrangement has been made for traders/manufacturers of transporting goods having less than block rakes?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) to (d). Railway prefer movement of goods in block rakes due to operational requirement. This policy has been in force for quite some time. However, the demands for single wagons for different destinations are also accepted and met subject to availability of such rolling stock and operating position obtaining at a particular time.

### **Allocation For Agricultural Production**

3820. SHRI SYED SHAHABUDDIN: Will the Minister of AGRICULTURE be pleased to state:

(a) total allocation under SFPP, IPRD, NDPD, OPP, ICDP and SJDP for increasing the production of various agricultural products

for the last three years, year-wise;

(b) the quantitative achievements under each programme in the course of the three years ; and

(c) the amount released to the States out of the annual allocations for these programmes, year-wise, programme-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

### **Integrated Fisheries Projects**

3821. SHRI MULLAPPALLY RAMCHANDRAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the total allocation made during 1993-94 and 1994-95 for the Integrated Fisheries Project;

(b) whether the Government have monitored the utilisation of funds under the project; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) Plan outlay made for Integrated Fisheries Project, Cochin is Rs. 2454 lakh for 1993-94 and Rs. 594 lakh for 1994-95.

(b) and (c). Yes, Sir. The progress on utilisation of funds by the Project is monitored in the quarterly review meetings as well as in the programme officers' meetings held in the

Department.

### **Remodelling of Barddhaman Yard**

3822. SHRI PURNA CHANDRA MALIK: Will the Minister of RAILWAYS be pleased to state:

(a) whether remodelling of Barddhaman Yard has been taken up by the Railways:

(b) if so, the details thereof;

(c) the latest position of the project; and

(d) the time by which it is likely to be completed?

THE MINISTER OF RAILWAYS (SRI C. K. JAFFER SHARIEF): (a) Yes, Sir.

(b) to (d). The work on phase-I is in progress. Physical progress is 55% and the work is targetted for completion during 1994-95.

[Translation]

### **Foreign Assistance**

3823. SHRI MRUTYUNJAYA NAYAK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 2854 on December, 21, 1993 and state:

(a) whether the information in regard to foreign assistance has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for delay therein?

THE DEPUTY MINISTER IN THE

MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) No, Sir.

(b) Does not arise.

(c) This involves consultation with various agencies which is a time-consuming process. Efforts are being made to fulfill the assurance expeditiously.

[English]

### Soyabean Production

3824. SHRI RAMCHANDRA VEERAPPA: Will the Minister of AGRICULTURE be pleased to state:

(a) the names of places where Soyabean is grown at present, State-wise;

(b) the total Soyabean produced in each State during 1992-93 and 1993-94;

(c) whether the Government propose to expand the area under Soyabean cultivation; and

(d) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE

MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) Statement-I is enclosed.

(b) Statement-II is enclosed.

(c) and (d). Following approaches are being adopted under the Oilseed Production Programme (OPP) a centrally Sponsored Scheme:

- (i) Extension of Soyabean cultivation in Kharif fallows in Madhya Pradesh, Uttar Pradesh and Rajasthan.
- (ii) Expansion of area under Soyabean in the States of Bihar, Maharashtra and Karnataka.
- (iii) Inter-cropping of Soyabean with cotton in Maharashtra and Gujarat.
- (iv) Replacement of minor millets with Soyabean in Orissa.
- (v) Introduction of Soyabean in non-traditional States like Andhra Pradesh and Tamil Nadu.

### STATEMENT - I

Sl. No.	Name of the Major Soyabean Growing States/districts.
1.	ANDHRA PRADESH
	1. PRAKSAM
2.	GUJARAT
	1. Vadodara

Sl. No.	Name of the Major Soyabean Growing States/districts.
	2. Baaharuch
	3. Dangs.
3.	KARNATAKA
	1. Belgaun
	2. Buja
4.	MADHYA PRADESH
	1. Sagar
	2. Damoh
	3. Jabalpur
	4. Mandla
	5. Hosangabad
	6. Narsingpur
	7. Khandwa
	8. Betul
	9. Chhindwara
	10. Seoni
	11. Morena
	12. Gwalior
	13. Shivpuri
	14. Guna
	15. Vidisha
	16. Rajgarh

<i>Sl. No.</i>	<i>Name of the Major Soyabean Growing States/districts.</i>
	17. Shajapur
	18. Ujjain
	19. Ratlam
	20. Mandsaur
	21. Dewas
	22. Indore
	23. Dhar
	24. Jhubua
	25. Rewa
	26. Satna
	27. Tikamgarh
	28. Chhatarpur
	29. Sahore
	30. Bhopal
	31. Raisen
5.	MAHARASHTRA
	1. Jalgaon
	2. Satara
	3. Sangli
	4. Kolhapur
	5. Orangabad
	6. Pune

Sl. No.	Name of the Major Soyabean Growing States/districts.
	7. Akola
	8. Amravati
	9. Yeotmal
	10. Wardha
	11. Nagpur
	12. Bhandara
	13. Chandrapur
6.	RAJASTHAN
	1. Banswara
	2. Bundi
	3. Chittorgarh
	4. Jhalawar
	5. Kota
7.	UTTAR PRADESH
	1. Lalitpur
	2. Jhansi
	3. Jalaun
	4. Hamirpur
	5. Banda
	6. Nainital
	7. Pithoragarh

**STATEMENT - II***Production in Thousand Tonnes*

	STATE	1992-93	1993-94 (Estimated).
1.	Andhra Pradesh	2.1	3.0
2.	Arunachl Pradesh	3.2	*
3.	Gujarat	11.7	11.0
4.	Himachal Pradesh	0.3	*
5.	Karnataka	28.2	36.0
6.	Madhya Pradesh	2322.1	3480.0
7.	Maharashtra	361.4	671.0
8.	Meghalaya	0.9	*
9.	Mizoram	1.8	*
10.	Nagaland	4.2	*
11.	Orissa	0.1	*
12.	Rajasthan	333.4	465.0
13.	Sikkim	3.0	*
14.	Uttar Pradesh	32.9	37.0
15.	West Bengal	0.3	*
	*Others	-14.0	
	ALL INDIA	3105.6	4717.0

**Procurement of Foodgrains**

3825. DR. KRUPASINDHU BHOI: Will the Minister of FOOD be pleased to state the total procurement of rice, wheat and sugar during the last three years, year-wise and state-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): The requisite information relating to rice and wheat is given in statement I and II respectively.

There is no procurement of sugar for Central pool.

## STATEMENT - I

## PROCUREMENT OF RICE SINCE 1990-91 MARKETING SEASON (MARKETING SEASON OCTOBER-SEPTEMBER)

State/U. T	(In '000 tonnes)			
	1990-91	1991-92	1992-93	1993-94 (Upto 16.4.94)
<b>A. CONTRIBUTING TO CENTRAL POOL</b>				
Andhra Pradesh	3335	2262	3296	2900
Arunachal Pradesh	Neg.	Neg.	Neg.	-
Assam	7	6	9	4
Bihar	-	-	-	3
Chhatisgarh	1063	921	909	1241
Karnataka	146	116	116	132
Madhya Pradesh	632	404	689	771
Maharashtra	23	52	70	74
Orissa	214	266	380	317

State/U. T.	(In '000 tonnes)			
	1990-91	1991-92	1992-93	1993-94 (Upto 16.4.94)
Punjab	4814	4248	4905	5452
Rajasthan	29	20	22	20
Uttar Pradesh	1348	831	1186	1295
West Bengal	103	80	170	133
Chandigarh	21	24	30	25
Delhi	5	5	5	5
Pondicherry	5	5	6	2
Total (A):	11745	9240	11793	12377
B. Not Contributing to Central Pool				
Gujarat	20	14	28	15
Jammu & Kashmir	7	3		

State/U. T.	(In '000 tonnes)			
	1990-91	1991-92	1992-93	1993-94 (Upto 16.4.94)
Tamil Nadu	899	997	1232	563
Total (B):	926	1014	1260	578
Total (A) + (B)	12671	10254	13053	12955

(P) : Figures are Provisional and subject to changes.

Neg: Below 50 tonnes

## STATEMENT - II

Procurement of Wheat (According to Marketing Season)

(In '000 tonnes)

State/Union Territory	1990-91	1991-92	1992-93 (P)	1993-94 (P)
Gujarat	-	-	-	Neg.
Haryana	2595	1834	1372	3454
Himachal Pradesh	1	-	-	1
Jammu & Kashmir	Neg.	-	-	-
Madhya Pradesh	Neg.	-	Neg.	242
Punjab	6749	5543	4489	6494
Rajasthan	135	8	22	496
Tamil Nadu	-	-	-	-
Uttar Pradesh	1584	368	497	2128
Chandigarh	2	-	-	Neg.

State/Union Territory	(In '000 tonnes)			
	1990-91	1991-92	1992-93 (P)	1993-94 (P)
Delhi	-	-	-	20
All India	11066	7753	6380	12835

Marketing Season: April - March

(P) : Provisional

Neg. : Below 500 tonnes

[Translation]

[English]

**Overbridge at Chainpur Station**

3826 SHRI BHUBANESHWAR PRASAD MEHTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Coal India Ltd. and Tata have coal service siding at Chainpur station between Barkakana and Gomoh in Bihar;

(b) whether this railway track remains busy due to twenty four hour functioning of Coal India's siding and it causes great inconvenience to the movement of traffic;

(c) whether the Government propose to construct an overbridge at this station;

(d) if so, the time by which it is likely to be started; and

(e) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) Yes, Sir.

(b) Management of road traffic is the concern of the State Govt./Road Authority.

(c) Railways consider proposals for replacement of busy level crossings with Road over/underbridges on cost sharing basis provided such schemes are sponsored by the State Government consenting to bear their share of cost as per extant rules.

There is no proposal from the State Govt. for construction of road overbridge at Chainpur.

(d) and (e). Do not arise.

**Indo-Dutch Agreement**

3827. SHRI SRIBALLAV PANIGRAHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to have joint ventures with Dutch Government in the field of floriculture for protected cultivation techniques;

(b) if so, the details thereof;

(c) whether any Memorandum of Understanding has been signed in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

**National Library, Calcutta**

3828. SHRI SANAT KUMAR MANDAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether attention of the Government has been invited to the newsitem captioned "A long catalogue of neglect" appeared in the 'Business Standard', Calcutta dated March 24, 1994;

(b) if so, the facts thereof; and

(c) the effective measures taken or being taken for the upkeep of not only the rare books but also the new ones to maintain the scholarly background of this Library?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) Yes, Sir.

(b) and (c). Rare books in the National Library are properly preserved in the Rare Books Division which is specially air-conditioned and humidity controlled. As regards new books, lack of enough space is an outstanding problem of the Library and hence there are some difficulties in keeping them properly. However, due care is taken to see that they are accessioned and shelved in due courses. It is a fact that termites and rain water had damaged books in the past, but most of the damaged books were treated and restored by the Preservation and Conservation Divisions of the Library. As regards Newspapers and Periodicals, it was found on detailed enquiry that most of the volumes were not received from the erstwhile Imperial Library collection.

### Funds of Kerala for Cashew Cultivation

3829. SHRI KODIKUNIL SURESH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government provide any financial assistance to the States for Cashew cultivation;

(b) if so, the amount of assistance provided during the last two years to each State, year-wise;

(c) whether the Government of Kerala has requested to increase the amount of financial assistance for cultivation of cashew for the year 1994-95; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) Yes, Sir.

(b) A Statement showing funds released to the States where the scheme on cashew is being implemented during the last two years i.e., 1992-93 and 1993-94 is enclosed.

(c) No, Sir.

(d) The question does not arise.

### STATEMENT

*Financial Assistance provided to the States for integrated development of Cashewnut in India*

S. No	Name of the State	Funds released 1992-93	(Rs. in lakhs) 1993-94
1.	Tamil Nadu	25.45	84.87
2.	Andhra Pradesh	55.30	83.52
3.	Kerala	32.46	73.45
4.	Karnataka	28.86	74.98

<i>S. No</i>	<i>Name of the State</i>	<i>Funds released 1992-93</i>	<i>(Rs. in lakhs) 1993-94</i>
5.	Andaman & Nicobar	3.11	1.13
6.	Madhya Pradesh	11.86	17.51
7.	Maharashtra	70.55	99.77
8.	Goa	29.16	77.94
9.	Orissa	15.21	69.41
10.	West Bengal	3.11	9.00
11.	Manipur	5.28	2.25

[Translation]

(b) to (e). Do not arise.

**Railway Projects**

3830. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether several projects pertaining to railway development in Uttar Pradesh have been postponed;

(b) if so, the names of such projects and the reasons for their postponement;

(c) whether the funds allocated for these projects have been transferred to other States;

(d) if so, the reasons therefor; and

(e) the time by which the above projects of Uttar Pradesh would be completed and the total expenditure incurred thereon so far?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) No, Sir.

**Action Plan for Horticulture**

3831. SHRISURENDRA PAL PATHAK: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to evolve any time bound action plan in order to develop the infrastructural set up and management system for the Horticultural products;

(b) if so, the details of the proposed Action Plan; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) to (c). No Sir. The Government, however, is implementing programmes for promoting development of infrastructure facilities during the 8th Plan through the following major schemes:

- (i) Integrated programme on management of post-harvest structure for horticulture crops; the Banaras Hindu University is insufficient to meet the general requirements of the University; and
- (ii) Development of marketing of horticulture produce through participation as soft loan; (c) if so, the steps proposed to be taken by the Government in this regard?
- (iii) Market information service for horticulture crops. THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) A Statement showing non-plan grants released to Central Universities during 1992-93 and 1993-94 is enclosed.
- (iv) Alternate structure for marketing of fruit juice/fruit based beverages.

**Financial Assistance to Central Universities**

3832. SHRIVIRENDRASINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total assistance provided to the Central Universities as grant-in-aid by the University Grants Commission during the last two years, year-wise and University-wise;

(b) whether the assistance received by

(b) and (c). The grants released to the University over the years have been increasing. The non-plan grant to Banaras Hindu University was increased from Rs. 5238.23 lakhs in 1992-93 to 6023.18 lakhs in 1993-94. In addition, the Central Universities have also been advised to generate their internal resources and also take efforts to reduce the avoidable expenditure wherever it is possible.

## STATEMENT

## THE NON-PLAN GRANT RELEASED TO CENTRAL UNIVERSITIES DURING THE LAST TWO YEARS

(Figures in lakhs)

	Name of the University	1992-93	1993-94
1.	Aligarh Muslim University	Rs. 4119.47	Rs. 5728.09
2.	Banaras Hindu University	Rs. 5238.23	Rs. 6023.18
3.	Delhi University	Rs. 2853.05	Rs. 3209.78
4.	Hyderabad University	Rs. 849.77	Rs. 994.21
5.	Jamia Millia Islamia	Rs. 888.32	Rs. 1039.78
6.	Jawaharlal Nehru University	Rs. 1583.27	Rs. 1925.29
7.	North Eastern Hill University	Rs. 1249.86	Rs. 1439.02
8.	Pondicherry University	Rs. 300.21	Rs. 444.82
9.	Visva-Bharati	Rs. 1211.58	Rs. 1489.39

[English]

### **Passenger Amenities of Nalgonda Station**

3833. SHRI DHARMABHIKSHAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are taking steps to develop new stations in Andhra Pradesh. South-Central Railway; and

(b) if so, the details thereof, particularly in Nalgonda district, Aler, Bhongir, Bibinagar, Chityal, Nalgonda, Ramannapet, Miryalguda, regarding improvement of sitting tables, water facility, reservation system?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) and (b). Development of railway stations is a continuous process and the same is undertaken when so warranted by the requirements of traffic subject to availability of funds. Aler, Bhongir, Bibinagar, Chityal, Nalgonda, Ramannapet and Miryalguda stations have already been provided with amenities, including reservation facilities, commensurate with the volume of traffic handled at these stations. As a measure of further development, work of extension of platform at Aler has been taken.

### **Sardar Sarovar Project**

3834. SHRI SUSHIL CHANDRA VARMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a team has been sent very recently by the Ministry of Environment and Forests to Gujarat with a view to assess the measures taken by the Sardar Sarovar Project Authorities to fulfil the environmental requirements laid down by the Ministry;

(b) if so, the members of the team;

(c) whether the team visited the project site and other areas related to the project and submitted its report; and

(d) if so, the findings of the team and the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b). A fact finding team comprising of M/s.S.C.Maudgal (Adviser, Ministry of Environment and Forests), Kushalappa (Regional Chief Conservator of Forests), Bittu Sahgal and Shyam Chainani (Environmentalists), was constituted to visit the project area and report back on the compliance status of environmental action plans, including rehabilitation, in the wake of closure of sluices.

(c) and (d). The team has not yet completed its site visit

### **Maths Papers in CBSE Examination**

3835. SHRI SHASHI PRAKASH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Maths Paper Puzzles Students" appearing in the Indusian Times dated March 5, 1994;

(b) if so, whether the Government have set up an expert group to probe into the alleged controversy regarding questions carrying lengthy calculation in class XII examination of CBSE;

(c) if so, the report of the panel of experts on the accuracy, level of difficulty and time required for answering different questions

set up in different paper sets for the said Examination; and

(d) the steps proposed to be taken by the Government on the report of panel of experts?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) Yes, Sir.

(b) On receipt of complaints regarding the Mathematics Paper in Class XII Examination conducted by the Central Board of Secondary Education (CBSE) this year, the Board had constituted a Committee of Subject Experts to examine the question paper.

(c) The Committee after examining the question paper has advised that some questions in the Class XII Mathematics Paper involved lengthy calculations which might

have resulted in a loss to the examinees.

(d) On the recommendations of the above mentioned Committee, the CBSE have decided to adopt a liberal Marking Scheme for Class XII Mathematics Paper which would adequately compensate the loss to the examinees.

#### Per Hectare Yield of Sugarcane

3836. DR. K.V.R. CHOWDHARY: Will the Minister of AGRICULTURE be pleased to state:

(a) the per hectare yield of sugarcane in each State at present; and

(b) the efforts made by the Government to increase the yield?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM: a) The per hectare yield of sugarcane during 1992-93 in major producing States is as follows:

	(in kgs)
Andhra Pradesh	72142
Bihar	45384
Haryana	48881
Kerala	69293
Maharashtra	76408
Punjab	56866
Tamil Nadu	104005
West Bengal	57708
Assam	38789

	(in kgs)
Gujarat	85472
Karnataka	86014
Madhya Pradesh	33442
Orissa	64579
Rajasthan	46453
Uttar Pradesh	55428
All-India	63810

(b) Loans are provided to sugar mills from the Sugar Development Fund (SDF) for the development of sugarcane in their areas of operation for the purpose of setting up of heat treatment plants, rearing of nurseries, post control measures, incentive to cultivators to switch-over to improved varieties of sugarcane, irrigation schemes etc.

### **Agricultural Research and Technology**

3837. SHRI NURUL ISLAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether investment in agricultural research and technology is stagnating for the last two decades in the country;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken by the Government

or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI. S. KRISHNA KUMAR): (a to (c) : Sir, the details of total allocation for the Indian Council of Agricultural Research/Department of Agricultural Research and Education are given in the enclosed Statement. This does not include expenditure by the State Governments on the State Agricultural Universities and other research units operated by them. Since agriculture is a State subject, such expenditures are quite significant. The investment in agricultural research and technology is made through annual plan outlay and non-plan budget approved by the Parliament on the basis of proposal put up by the Government of India.

## STATEMENT

INDIAN COUNCIL OF AGRICULTURAL RESEARCH, DEVELOPMENT OF AGRICULTURE RESEARCH & EDUCATION, KRISHI BHAWAN,  
NEW DELHI-110001

Year.	Total Allocation on ICAR/DARE (Rs. in crores)	GDP From Agriculture (Rs. in crores)	%age of Allocation to Agri GDP
1.	2	3	4
1970-71	18.48	16776	0.110
1971-72	25.90	17380	0.149
1972-73	32.80	19169	0.171
1973-74	34.42	258799	0.133
1974-75	35.04	28029	0.125
1975-76	39.33	26793	0.148
1976-77	45.75	27258	0.167
1977-78	56.31	31378	0.179
1978-79	71.36	32095	0.222
1979-80	87.55	32990	0.266

Year	Total Allocation on ICAR/DARE (Rs. in crores)	GDP From Agriculture (Rs. in crores)	%age of Allocation to Agri. GDP
1.	2	3	4
1980-81	93.84	42466	0.220
1981-82	100.38	47736	0.211
1982-83	111.24	50527	0.220
1983-84	116.13	61318	0.189
1984-85	131.09	65181	0.199
1985-86	147.14	69964	0.210
1986-87	157.37	74405	0.211
1987-88	169.91	83515	0.203
1988-89	198.90	104103	0.191
1989-90	230.60	115447	0.199

N.B. : All values are in current prices.

Source: 1. India Database, The Economy, Annual Time Series Data, Vol.-I-1990.

2. Agricultural Statistics at a Glance, Directorate of Economics & Statistics, March-1993.

[Translation]

### **Cruelty against Animals**

3838. SHRIMATI SARO DUBEY:  
SHRI RAMESHWAR  
PATIDAR:  
MAJOR GEN. (RETD.)  
BHUWAN CHANDRA  
KHANDURI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "Cheetah ke nakhoon tak nikal liye film banane ke liye" appearing in the Jansatta dated January, 10, 1994,

(b) if so, the facts thereof and the action taken by the Government in this regard; and

(c) the measures taken by the Government to check such incidents in future?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir.

(b) Animal Welfare Board of India has reported that no cruelty as mentioned in the newspaper has been committed while shooting the film.

(c) Guidelines for shooting films have been provided to Central Board of Film Certification so that no cruelty is committed on the animals. Ministry of Information and Broadcasting have been advised to issue instructions to Film Associations that all filming involving animals, particularly wild animals, be done after prior intimation to the Animal welfare Board of India so that the

Board can satisfy itself that the filming is done without cruelty. Besides, as per the provisions of the Prevention of Cruelty to Animals Act, 1960, the Societies for Prevention of Cruelty to Animals (SPCS) and authorised officers may take action against cruelty committed to animals.

### **'Palace on Wheels'**

3839. SHRI GIRDHARI LAL  
BHARGAVA:  
PROF. RASA SINGH RAWAT:

Will the Minister of RAILWAYS be pleased to state:

(a) whether 'Palace on Wheels' train will be of no use after the conversion of existing rail lines into broad-gauge in Rajasthan;

(b) whether there is any specific plan to modify the train to be operational on broad-gauge lines;

(c) if so, the details thereof;

(d) whether Ajmer and Pushkar are also likely to be covered by it; and

(e) if so, the reasons for not stopping the train at Ajmer so far?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) The metre gauge Palace-on-Wheels train will be utilised on a new metre gauge tourist circuit in Rajasthan and Gujarat after its present route is converted into broad gauge in 1995.

(b) to (e). It has been decided to construct a broad gauge Palace-on-Wheels train in collaboration with Rajasthan Tourism Development Corporation. It will operate on its existing itinerary with the exception of Udaipur which not being on the broad gauge

is being replaced by Ranthambore Wildlife Sanctuary. Ajmer and Pushkar were not included in the original itinerary.

### **Birds Killing**

3840. SHRI PREM CHAND RAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a large number of peacocks were poisoned to death in Bihar during the last three years;

(b) if so, the details thereof;

(c) whether the perpetrators of the crime were punished;

(d) if so, the number of cases of bird-killing in respect of which information has been received by the Government during the last three years; and

(e) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) to (e). The information is being collected from the State Government of Bihar and will be laid on the Table of the House.

[English]

### **Kaziranga National Park**

3841. SHRI PROBIN DEKA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government of Assam have submitted a scheme on development of the Kaziranga National Park;

(b) if so, the details thereof;

(c) the amount sanctioned for the development of the National Park during each of the last three years; and

(d) the details for future plan in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) & (b). Yes, Sir. This Ministry has received a proposal for assistance to Kaziranga National Park under the Scheme "Development of National Parks and Sanctuaries" for 1993-94. The proposal includes strengthening of anti-poaching infrastructure, protection of habitat and extension of the park area.

(c) An amount of Rs. 88.58 lakhs has been released for the purpose during 1993-94.

Prior to this, assistance was being provided to the State Government under the Centrally Sponsored Scheme of "Conservation of Rhinos in Assam". Major portion of the outlay of the scheme was spent for Kaziranga National Park. This scheme has now been transferred to State Govt. along with resources as per the recommendation of the National Development Council. The amount released to State Govt. under this scheme during 1991-92 and 1992-93 were Rs. 169.20 lakhs and Rs. 75.00 lakhs respectively.

(d) Since the Rhino Conservation Scheme has been transferred to the State Govt., the State Forest Department will have to draw the funds for conservation of Rhino in Kaziranga from the State Plan Scheme and they have to approach State Planning Board in the matter, and if necessary impress upon the Planning Commission on the issue.

**Price of Chemical Fertilizers**

3842. SHRI S. M. ~~MAJAN~~ BASHA:  
 SHRI RAMESH  
 CHENNITHALA:  
 SHRI HARIN PATHAK:  
 SHRI VIJAY NAVAL PATIL:

Will the Minister of AGRICULTURE be pleased to state:

(a) the present prices of various kinds of fertilizers, both imported and indigenous including the subsidy given on them;

(b) whether the Government have conducted a study of adverse impact of hikes in the prices of chemical fertilizer on agriculture sector;

(c) whether the Government propose to decrease distribution costs of it; and

(d) if so, the steps taken/proposed to be taken to nationalise their price?

THE MINISTER OF STATE IN THE

MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) : A Statement giving prices of controlled fertilizers and prevailing prices of decontrolled fertilisers with subsidy is enclosed.

(b) to (d). No such study has been conducted. As per recommendations of the Joint Parliamentary Committee on Fertilizer Pricing, the price of Urea has been reduced by 10% and Phosphatic and Potassic fertiliser has been removed from statutory price control leading to a rise in their prices. Government thereafter announced provision of Rs. 340 crores in 92-93 for sale of decontrolled phosphatic and potassic fertiliser to farmers with concession. During 93-94 also, Government provided a sum of Rs. 632 crores and made available a concession of Rs. 1000/- per tonne for sale of indigenous DAP proportionately for indigenously produced Complexes, Rs. 340/- per tonne of SSP and Rs. 1000/- per tonne on MOP which is fully imported. There is no proposal at present to decrease distribution cost as only Urea and other Nitrogenous fertiliser remain under statutory control and their prices have since been decreased.

## STATEMENT

(Price in Rs. per tonne)

S. No.	Name of Fertiliser	Price from 25.8.92 under statutory control	Prices of decontrolled (after concession) during 1993-94
1	2	3	4
1.	Urea (46% N)	2760	
2.	Ammonia Sulphate (20.6% N)	1920	
3.	Calcium Ammonium Nitrate (25% N)	2000	
4.	Calcium Amonium Nitrate (26% N)	2080	
5.	Mupiate of Potash (62% K)	*	3600-4000 (all imported with concession of Rs.1000/-)
6.	Sulphate of Potash (50% K)	*	6200-7000 (Indigenous DAP with concession of Rs.1000/- per tonne)
7.	Di-ammonium Phosphate (18.46:0)	*	6200-7000 (Imported DAP without concession)

S. No.	Name of Fertiliser	Price from 25.8.92 under statutory control	Prices of decontrolled (after concession) during 1993-94
1	2	3	4
8.	NPK (17:17:17)	*	
9.	NPK (15:15:15)	*	
10.	NPK (19:19:19)	*	4120-6850 all indigenous with concession varying from Rs.345 to 999.
11.	Ammonium Phosphate Sulphate (20:20:20)	*	
12.	Nitro Phosphate (20:20:20)	*	
13.	Nitro Phosphate (23:23:29)	*	
14.	NPK (14:28:14)	*	
15.	NPK (14:35:14)	*	
16.	NPK (10:26:26)	*	
17.	(12:32:16) NPK	*	

S. No.	Name of Fertiliser	Price from 25.8.92 under statutory control	Prices of decontrolled (after concession) during 1993-94
1	2	3	4
18.	Single Super Phosphate (Powder) (16% P2O5)		1800-2760 (indigenous with concession of Rs. 340.:- per tonne
19.	Single Super Phosphate (Granular) (16% P2O5)		
20	AMMONIUM CHLORIDE (25% N)		

\*Taken out of statutory Price control w.e.f. 25.8.1992.

[Translation]

### Development of Computer

3843. SHRI ARJUN SINGH YADAV:  
SHRI MOHAMMAD ALI  
ASHRAF FATMI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a computer to translate from one language to another has been developed by IIT, Kanpur on the basis of the technique suggested by Sanskrit grammarian Panini;

(b) if so, the details thereof; and

(c) the steps taken to develop this technique further?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT ( DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE ) (KUMARI SELJA): (a) and (b). IIT, Kanpur has developed a Computer software called ANUSARAKA on the concepts and principles from Paninian grammar, which provides translation from one language to another. The working translation produced by ANUSARAKA can be rapidly edited by humans to produce good quality translation, for which the user need not be bilingual.

(c) As per the information received from IIT, Kanpur, efforts like intensive deliberations amongst experts in the field of Computer Science, Paninian Scholars and language

experts are called for coupled with training of core research manpower with a view to considering development of such activities on a larger scale.

### Violation of Essential Commodities Act, 1955

3844. SHRI RAJENDRA  
AGNIHOTRI:  
SHRI LAL BABU RAI:

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Essential Commodities Act, 1955 is being violated in some States;

(b) if so, the details thereof;

(c) whether the Government have issued instructions to the States to strictly comply with the provisions of this Act; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMAD): (a) Yes, Sir.

(b) Details are given in the enclosed Statement.

(c) Yes, Sir.

(d) Question does not arise.

## STATEMENT

Action taken under Essential Commodities Act 1955 by States/UTs during the year 1993 w.e.f. 1.1.1993

S. No.	State/U.T.	No. of raids made	No. of persons arrested	No. of persons prosecuted	No. of persons convicted	Value of goods confiscated	Reported upto
							(Rs. in lakhs)
1.	Andhra Pradesh	10695	1332	245	229	188.82	December
2.	Assam	660	2	-	-	5.97	-do-
3.	Arunachal Pradesh	-	-	-	-	-	-do-
4.	Bihar	221	95	131	11	132.02	-do-
5.	Gujarat	8714	95	105	-	341.43	-do-
6.	Goa	170	-	-	-	0.0v	-do-
7.	Haryana	506	53	6	3	0.87	-do-
8.	Himachal Pradesh	-	-	-	16	.02	-do-
9.	Jammu & Kashmir	136	145	-	11	-	-do-

S. No.	State/U. T.	No. of raids made	No. of persons arrested	No. of persons prosecuted	No. of persons convicted	Value of goods confiscated	Reported upto
10.	Karnataka	2601	46	-	7	5.57	-do-
11.	Kerala	16137	-	-	-	7.12	-do-
12.	Madhya Pradesh	4806	22	19	23	41.09	-do-
13.	Maharashtra	5604	335	167	12	68.14	-do-
14.	Manipur	4	4	1	2	0.02	-do-
15.	Meghalaya	117	-	-	-	-	-do-
16.	Mizoram	292	-	-	-	-	-do-
17.	Nagaland	-	-	-	-	-	-do-
18.	Orissa	1107	38	86	32	4.26	-do-
19.	Punjab	36312	10	3	-	0.25	-do-
20.	Rajasthan	810	30	240	91	34.47	-do-
21.	Sikkim	4	4	-	-	-	-do-
22.	Tamil Nadu	8932	156	3062	2901	187.71	-do-

S. No.	State/U.T.	No. of raids made	No. of persons arrested	No. of persons prosecuted	No. of persons convicted	Value of goods confiscated	Reported upto
23.	Tripura	42	15	10	1	0.57	-do-
24.	Uttar Pradesh	26906	668	1047	150	597.20	-do-
25.	West Bengal	1318	825	395	4	320.24	September
26.	A & N Islands	-	-	-	-	-	-do-
27.	Chandigarh	10	-	-	-	-	December
28.	D & N Havelis	-	-	-	-	-	November
29.	Delhi	1004	126	119	52	2.06	December
30.	Daman & Diu	222	-	-	-	-	-do-
31.	Lakshadweep	-	-	-	-	-	August
32.	Pondicherry	231	69	-	24	0.03	December
Total		127561	4070	561	3569	1937.87	

Statement showing information received upto 31.3.94

[English]

### Drip Irrigation Scheme

3845. SHRI SOBHANA  
DREESWARA RAO  
VADDE:  
SHRI SHANTARAM  
POTDUKHE:

Will the Minister of AGRICULTURE be pleased to state:

(a) the steps taken or proposed to be taken to popularise the drip irrigation system in the country particularly in the drought prone areas;

(b) the names of districts and estimated area covered under the scheme, State-wise;

(c) the details of financial assistance provided during 1992-93 and 1993-94 to each State for the implementation of aforesaid scheme; and

(d) the results achieved there from?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) Government has initiated steps to promote drip irrigation all over the country for all horticultural crops. An outlay of Rs. 208 crores has been allocated in 8th Five Year Plan for covering an area of 1.39 lakhs ha. through grant of subsidy to the farmers: 12,000 ha. under drip demonstration, training of farmers and applied research.

(b) The scheme can be implemented in all districts. The targets for coverage of area State-wise is indicated in the Statement-I enclosed.

(c) Details are given in the enclosed Statement II.

(d) A coverage of about 30,000 ha. is expected during 1992-93 and 1993-94, however, coverage is likely to be higher as the scheme has promoted its use for farmers considerably and several States have reported much higher coverage.

## STATEMENT-I

(Area in Ha.)

S.No.	State	Drip Installation	Drip Demonstration
1.	Andaman & Nicobar	200	40
2.	Andhra Pradesh	20000	12000
3.	Arunachal Pradesh	200	40
4.	Assam	720	140
5.	Bihar	3200	640
6.	Chandigarh	200	40
7.	Dadra & Nagar Haveli	200	40
8.	Daman & Diu	200	40
9.	Delhi	200	40
10.	Goa	250	60
11.	Gujarat	8000	480

S.No.	State	Drip Installation	Drip Demonstration
12.	Haryana	1800	100
13.	Himachal Pradesh	2000	200
14.	Jammu & Kashmir	1400	280
15.	Karnataka	20700	1240
16.	Kerala	7300	700
17.	Lakshwadeep	200	40
18.	Madhya Pradesh	4700	460
19.	Maharashtra	27000	1620
20.	Manipur	200	40
21.	Meghalaya	200	40
22.	Mizoram	200	40
23.	Nagaland	200	40
24.	Orissa	10300	1000

S.No.	State	Drip Installation	Drip Demonstration
25.	Pondicherry	200	40
26.	Punjab	1500	160
27.	Rajasthan	3000	300
28.	Sikkim	200	40
29.	Tamil Nadu	14300	860
30.	Tripura	300	60
31.	Uttar Pradesh	7815	1400
32.	West Bengal	2300	500
Total		139185	12000

## STATEMENT-II

Funds Released Under the Scheme of Drip Irrigation

(Rs. in lakhs)

Sl. No.	Name of State	1992-93	1993-94
1.	Maharashtra	150	525
2.	Tamil Nadu	200	275
3.	Karnataka	300	450.
4.	Rajasthan	120	30.9
5.	Andhra Pradesh	160	35.0
6.	Gujarat	400	103.2
7.	Haryana	50	31.3
8.	West Bengal	5	32.8
9.	Orissa	25	11.5
10.	Punjab	80	2.88
11.	Kerala	80	2.88
12.	Himachal Pradesh	80	

(Rs. in lakhs)

Sl. No.	Name of State	1992-93	1993-94
13.	Uttar Pradesh	125	3.19
14.	Madhya Pradesh	150	8.63
15.	Bihar	20	23.12
16.	Jammu & Kashmir	30	2.44
17.	Sikkim	5	.59
18.	Goa	5	.92
19.	Tripura	5	
20.	Manipur	5	
21.	Assam	5	
22.	Meghalaya	5	
23.	Mizoram	5	6.50
24.	Arunachal Pradesh	5	59
25.	Nagaland	5	59

(Rs. in lakhs)

Sl. No.	Name of State	1992-93	1993-94
26.	Pondicherry	5	59
27.	A & N Island	5	59
28.	Delhi Admn.	5	59
29.	Chndigarh		
30.	Lakshadweep	6	
31.	Daman & Diu	5	9
32.	Dadra & Nagar Haveli	5	69

### Grants To Voluntary Organisations

3847. PROF. SAVITHRI LAKSHMANAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of voluntary organisations who are yet to receive 50% balance grants already sanctioned by the Central Social Welfare Board during each of the last three years;

(b) the reasons for the delay in releasing the grants;

(c) the total amount lying with the Government for disbursement; and

(d) the action taken by the Government to release the balance amount of grants without further delay to the organisations?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT ) (SHRIMATI BASAVA RAJESHWARI): (a) In the Schemes of Creches for Children of

Working and Ailing Mothers, Working Women's Hostel (Grant-in-aid for maintenance) and Family Counselling Centre, 50% of the grant is released only along with sanction and the remaining 50% is released after receipt of the Audited Accounts etc. A Statement showing (Programme-wise) number of Voluntary Organisations, who are yet to receive 50% balance grant is enclosed.

(b) The balance grant has not yet been released due to non-receipt of certain information like Audited Accounts, Compliance Report from Organisations and Inspection Reports and comments from State Boards etc.

(c) Presently, no undisbursed amount is lying pending with the Government under these programmes for the previous financial years;

(d) The Central Social Welfare Board and the State Boards have been directed to pursue with the concerned Voluntary Organisations to furnish the requisite information/documents for release of the balance amounts during the current financial year.

### STATEMENT

*Programme-wise number of voluntary organisations who are yet to receive 50% Grant, already sanctioned by Central Social Welfare Board.*

Sl. No.	Name of the Programme	Year		
		1991-92	1992-93	1993-94
1.	Creches for Children of Working & Ailing mothers	12	20	100
2.	Working Women's Hostel	3	41	32
3.	Family Counselling Centres	-	97	18

[Translation]

### **Banana Production**

3848. SHRI MAHENDRA KUMAR SINGH THAKUR : Will the Minister of AGRICULTURE be pleased to state:

(a) the total quantity of Banana produced in the country during the last three years, year-wise and State-wise;

(b) the total area of land under cultivation of banana, State-wise;

(c) the details of Centrally Sponsored Schemes being implemented at present to boost the production of banana and to expand the area under cultivation; and

(d) the financial assistance provided to each State under the said schemes during

1992-93 and 1993-94 and proposed to be provided for the year 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) and (b). The statement -I is enclosed.

(c) and (d). A Centrally Sponsored Scheme on Integrated Development of Tropical, Arid and Temperate Zone Fruits is being implemented which includes assistance for Banana on Rejuvenation, Demonstration and Area Expansion. Besides, the assistance is also provided for supply of planning material and training on new technologies alongwith other fruit crops.

The details of financial assistance provided specific to banana during 1992-93 and 1993-94 and proposals for 1994-95 are given in the enclosed Statement-II.

## STATEMENT - I

## AREA AND PRODUCTION OF BANANA DURING LAST THREE YEARS

Area in '000 hectare

Production in '000 tonnes

	Area			Production		
	1990-91	1991-92	1992-93	1991-92	1992-93	
Andhra Pradesh	33.9	33.7	37.9	475.2	532.6	551.5
Arunachal Pradesh	1.5	1.7	1.8	7.4	7.8	8.0
Assam	35.4	39.5	40.4	457.6	518.1	538.4
Bihar	12.7	12.1	12.1	69.7	68.7	68.7
Gujarat	15.9	18.1	23.3	857.1	1061.0	1220.4
Karnataka	20.1	19.9	20.6	421.7	502.7	513.3
Kerala	65.6	65.5	65.1	491.9	502.0	497.3
Madhya Pradesh	20.1	18.1	14.2	406.2	451.4	511.0
Maharashtra	56.8	58.3	57.7	1604.2	1614.0	1601.5

	Area			Production		
	1990-91	1991-92	1992-93	1991-91	1991-92	1992-93
Manipur	3.1	3.1	3.1	39.5	39.4	39.4
Meghalaya	4.8	4.8	4.9	60.4	60.7	61.8
Mizoram	1.9	2.4	2.5	8.3	9.9	9.4
Orissa	25.5	28.0	31.1	235.9	275.0	292.0
Sikkim	1.0	0.0	0.0	1.5	1.3	1.3
Tamil Nadu	60.3	66.4	59.1	1958.5	2153.5	1674.0
Tripura	3.5	3.5	3.5	23.9	23.9	23.9
Uttar Pradesh	1.2	1.0	1.2	26.5	21.6	29.3
A&N Islands	1.4	1.4	1.2	4.4	4.4	14.0
Pondicherry	0.2	0.2	0.2	4.4	4.9	5.8
Lakshadweep	0.1	0.1	0.1	0.2	0.2	0.2
All India	365.0	378.6	380.8	7153.6	7853.1	7777.8

## STATEMENT-II

## ASSISTANCE FOR BANANA PRODUCTION

Name of State	Funds released		Allocation (1994-95)		Area Expansion
	1992-93 (Rejuvenation)	1993-94 (Demonstration)	Demonstration		
Andhra Pradesh	2.0	0.36	0.15		20.4
Arunachal Pradesh	1.0	0.36	.15		5.1
Assam	2.0	0.48	.20		5.1
Bihar	1.0	0.48	0.20		20.4
Gujarat	2.0	0.36	0.15		20.4
Goa	1.0	-	-		5.1
Haryana	-	0.12	0.05		-
Himachal Pradesh	-	—5.1			
Karnataka	2.0	0.6	0.25		20.4

Name of State	Funds released		Allocation (1994-95)	
	1992-93 (Rejuvenation)	1993-94 (Demonstration)	Demonstration	Area Expansion
Kerala	2.0	0.6	0.25	15.3
Madhya Pradesh	2.0	0.6	.25	15.3
Maharashtra	2.0	0.6	0.25	25.5
Mizoram	1.0	0.18	0.07	5.5
Meghalaya	2.0	0.12	0.05	9.59
Nagaland	1.0	0.12	0.05	5.0
Meghalaya	2.0	0.12	0.05	9.59
Nagaland	1.0	0.12	0.05	5.1
Orissa	2.0	0.36	0.15	15.3
Rajasthan	-	-	-	15.3
Sikkim	-	-	-	2.55

Name of State	Funds released		Allocation (1994-95)	
	1992-93 (Rejuvenation)	1993-94 (Demonstration)	Demonstration	Area Expansion
Tripura	2.0	0.12	0.05	5.0
Tamil Nadu	6.0	0.3	0.12	20.4
Uttar Pradesh	1.0	0.24	0.10	17.85
West Bengal	1.0	0.36	0.15	20.4
A & N Island	-	0.3	0.15	1.28
Dadar Nagar Haveli	-	0.12	0.05	-
Daman Diu	-	.24	0.1	-
Lakshdweep	-	0.24	0.1	3.06
Pondicherry	-	0.24	0.1	1.275
Total	34.0	7.38	3.09	285.49

[English]

**Cess on Pepper**

3849. SHRI K. MURALEEDHARAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to withdraw the existing cess on Pepper in view of the steep down fall of pepper prices; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) and (b). A cese @ 1/2 per cent advalorem of tariff value levied under the Agricultural Produce Cess Act, 1940 is not proposed for withdrawal. The other cess levied under Spices Cess Act, 1986 is already withdrawn upto 30.9.94.

**Passenger Facilities**

3850. SHRI BHEEM SINGH PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether facilities provided to passengers in trains running in Eastern, Western Uttar Pradesh and Bihar are

inadequate; and

(b) if so, the remedial measures taken in this regard?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No, Sir.

(b) Does not arise.

**Vocational Education**

3851. SHRI BRISHIN PATEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any special grant-in-aid has been given to States for the development of vocational education during 1993-94; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTEMENT OF CULTURE) (KUMARI SELJA): (a) and (b). Under the Centrally Sponsored Schemes of Vocational Education Programme, an amount of Rs. 84.48 crores was released to States/UTs during 1993-94 as per enclosed Statement.

**STATEMENT***Release of Grants during 1993-94**(Amount Rs. in lakhs)*

Sl. No.	Name of the States/UTs	Amount
1.	Andhra Pradesh	640.58
2.	Arunachal Pradesh	—
3.	Assam	294.84

*(Amount Rs. in lakhs)*

<i>Sl. No.</i>	<i>Name of the States/UTs</i>	<i>Amount</i>
4.	Bihar	416.93
5.	Goa	56.93
6.	Gujarat	781.73
7.	Haryana	228.18
8.	Himachal Pradesh	<u>1</u>
9.	Jammu & Kashmir	22.55
10.	Karnataka	1030.89
11.	Kerala	357.28
12.	Madhya Pradesh	51.09
13.	Maharashtra	2035.74
14.	Manipur	9.70
15.	Meghalaya	<u>      </u>
16.	Mizoram	21.92
17.	Nagaland	1.40
18.	Orissa	650.0
19.	Punjab	265.87
20.	Rajasthan	392.97
21.	Sikkim	8.04
22.	Tamil Nadu	700.16
23.	Tripura	4.12
24.	Uttar Pradesh	307.20

(Amount Rs. in lakhs)

Sl. No.	Name of the States/UTs	Amount
25.	West Bengal	8.13
26.	Andaman & Nicobar	—
27.	Chandigarh	22.76
28.	Dadra & Nagar Haveli	2.79
29.	Daman & Diu	3.09
30.	Delhi	115.62
31.	Lakshdweep	—
32.	Pondicherry	17.44
Total		8447.95

[Translation]

**Teachers in Navyug Schools**

3852. DR. LAL BAHADUR RAWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether teachers working in Navyug Schools run by NDMC are not being given time bound senior scale even after rendering continuous service for more than twelve years as recommended by the Chhatopadhyay Commission; and

(b) if so, the action proposed to be taken by the Government to ensure that teachers get this benefits?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF

CULTURE) (KUMARI SELJA): (a) No, Sir. According to information furnished by the New Delhi Municipal Committee (NDMC), the teachers working in the Navyug Schools run by Navyug School Educational Society (Regd.) are already appointed on the pay scales corresponding to the Senior Scales applicable to teachers in schools of the Govt. of National Capital Territory of Delhi, Municipal Corporation of Delhi and other schools of New Delhi Municipal Committee.

(b) Does not arise.

[English]

**Electrification of Railway Lines**

3853. DR. AMRITLAL KALIDAS PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have

received any request for electrification of the Ahmedabad-Gandhinagar Railway Line:

(b) whether any representation has also been received to electrify the railway lines either from Ahmedabad/ Nadiad or from Baroda to Gandhinagar via Maninagar-Kalupur-Sabarmati; and

(c) if so, the details thereof and the action taken/proposed to be taken in this regard?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b). Yes, Sir.

(c) Baroda-Nadiad-Maninagar-Ahmedabad-Sabarmati-Gandhinagar section has been electrified.

[Translation]

### Employment on Compassionate Grounds

3854. SHRI RAM VILAS PASWAN:  
SHRI GOVINDA CHANDRA  
MUNDA:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of employees who died in harness from 1989 to 1992 and the number of employees belonging to Scheduled Castes and Scheduled Tribes out of them;

(b) the number of the dependents provided with employment on compassionate grounds including the number of Scheduled Caste/Scheduled Tribe employees;

(c) whether a merit test is conducted even for the appointment on compassionate grounds; and

(d) if so, the propriety thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

(c) and (d). The suitability of the candidates for compassionate appointment is assessed by means of an appropriate test and this is to ensure that the candidates on being appointed are able to perform duties at a satisfactory level.

[English]

### Booking of Wagons

3855. SHRI KABINDRA PURKAYASTHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the booking of wagons from Barak Valley has been stopped on the plea of transshipment at Lumding;

(b) whether non-booking of wagons has disturbed export by trains causing financial loss to the persons concerned; and

(c) whether the Government propose to issue immediate orders for booking of wagons without delay?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No, Sir.

(b) and (c). Do not arise.

### Private Operators in Railways

3856. SHRI ASTBHUJA PRASAD SHUKLA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Ministry have decided to

allow private operators to use Railway tracks and its rolling stocks;

(b) if so, whether the Railways have invited offers from the interested private operators;

(c) whether the Railways are considering to make all railway zonals as each holding companies and production units as its subsidiaries;

(d) if so, the basis on which the Railways are planning to give its tracks and rolling stocks; and

(e) the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) and (e). Do not arise.

### **Palm Oil**

3857. SHRI SRIKANTA JENA:  
SHRI MOHAN SINGH  
(DEORIA):

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether a large quantity of palm oil imported from Malaysia last year is lying unsold in the warehouses;

(b) if so, the details thereof;

(c) the foreign exchange involved therein;

(d) the losses suffered by the Government; and

(e) the steps taken by the Government to sell the existing stock of imported palm oil?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) to (c). Out of the total imported oil of about 42,000 M.Ts. at a price of Rs.5.88 Crores from Malayasi nearly 22,000 M.Ts. has already been lifted by various States and U.Ts. and the balance quantity is available at various centres in 15 kg tins and a very small quantity in bulk.

(d) No losses have been suffered by the Government on account of import of palmolein.

(e) Among the measures taken by the Government to step up the sale of palmolein to States, include flexibility in mode of allocation to States as per their requirement in terms of loose (bulk), 15 kg. tins 1 kg. pouch, revalidation of earlier allocated oil for further months, one month credit facility by STC to States and U.Ts. and to increase the shelf life of the oil the tinning in 15 kg. tins has been taken up. State Governments/U.T. Administrations have been specially requested to expedite the lifting of palmolein.

[Translation]

### **Passenger Facilities**

3858. SHRI N. K. BALIYAN: -  
SHRIMATI KRISHNENDRA  
KAUR (DEEPA):

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have increased passenger facilities in proportion to the increase in passenger fares and goods freight as announced in the Rail Budget recently; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b). Provision of amenities/facilities to travelling public is a continuous process. Passenger fares and freight charges are revised to offset the increase in the cost of inputs.

[English]

### **Voluntary Consumer Organisations**

3859. SHRIMATI MAHENDRA KUMARI:  
SHRI DATTATRAYA BANDARU:

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of voluntary consumer organisation registered under the Societies Registration Act in various States; and

(b) the steps proposed to be taken to encourage more voluntary organisations in the rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) According to the Directory of Voluntary Consumer Organisations maintained by the Ministry of Civil Supplies, Consumer Affairs and Public Distribution these are about 500 in number.

However, the total number of registered Organisations could be more.

(b) Central Government encourages the formation of more consumer organisations in rural areas. Under the scheme of financial assistance to consumer organisations, preference is given to those which are working in rural areas. Similarly, under the scheme of national awards on consumer protection, preference is given to rural based consumer organisations. The Ministry also sends printed publicity material to such organisations free of cost

### **Expenditure on Advertisement on Consumer Products**

3860. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the multinational companies like Hindustan Lever Ltd., Colgate Palmolive India Limited, Proctor and Gamble etc., have resorted to advertisement over Doordarshan, All India Radio, ZEE Television etc. in recent years;

(b) if so, the amount spent by these companies on advertisement during the last three years, year-wise;

(c) whether this expenditure has been responsible for the increase in the prices of the consumer items manufactured by these companies;

(d) if so, the details thereof;

(e) whether these companies are bound to spend on advertisement which falls back upon the prices of their products;

(f) if so, the steps taken by the

Government to check the extravaganza on the part of these companies and the protect the interests of the consumers; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) to (g). The Ministry of Civil Supplies, Consumer Affairs and Public Distribution in the Central Government does not compile this information.

[Translation]

#### Fire Incidents in Keraia

3861. SHRI DATTATRAYA BANDARU:  
SHRI MAHESH KANODIA:  
SHRI THAYIL JOHN ANJALOSE:

Will the Minister of RAILWAYS be pleased to state:

(a) whether wagons of a goods train between Borahi and Chalakudi stations carrying diesel and petrol were engulfed in fire recently;

(b) if so, the causes responsible for the incident; and

(c) the extent of loss of life and property suffered thereby?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Yes, Sir. 27 oil tank wagons of goods train carrying petrol and diesel derailed, capsized and caught fire between karukutty and Chalakudi stations on

Southern Railway on 2.3.94.

(b) The incident occurred due to derailment of the wagons and the contents being highly inflammable caught fire instantaneously.

(c) There was no loss of life due to this accident. Loss of railway property is estimated to be Rs. 62.50 lakhs.

#### Control of Passenger Rush at Railway Stations

3862. SHRIMATI BHAVNA CHIKHALIA:  
SHRI RAJESH KUMAR:  
SHRIMATI SHEELA GAUTAM:

Will the Minister of RAILWAYS be pleased to state:

(a) whether a matter plan was prepared in 1992 to control the rising passenger rush and modernisation of New Delhi Railway Station and other railway stations of the country;

(b) if so, the number of railway stations at which the rush of passengers has been controlled under this master plan; and

(c) the time by which the rush of passengers is likely to be controlled at other railway stations?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) to (c). Augmentation and modification of the existing infrastructure, so as to contain the increasing passenger traffic, is a continuous process and suitable works in this regard are taken up as and when so warranted through the Railways' annual Works Programmes. As such, no separate master plan has been formulated in

this regard.

### **Opening of Super Bazar**

3863. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Union Government have any proposal to open new branches of Super Bazar in the States during the current year;

(b) if so, the details thereof, State-wise; and

(c) the time by which these are likely to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) to (c). No, Sir, there is no proposal to open new branches of Super Bazar in States during the current year.

### **Research Work on Oilseeds**

3864. DR. MAHADEEPAK SINGH SHAKYA:  
DR. CHINTA MOHAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) the names of Research Institutes engaged in various research works for improving the quality of oilseeds particularly of mustard and rapeseed oil;

(b) the facilities provided by the Government to these Institutes during 1992-93, institution-wise; and

(c) the details of seeds developed by these institutes till date and the rate of average production increased as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) The names of the research Institutes engaged in research work for improving the quality of oilseeds particularly of mustard and rapeseed oil:

- (i) Directorate of Oilseeds Research, Hyderabad (AP)
- (ii) National Research Centre on Rapeseed and Mustard, Bharatpur (Rajasthan)
- (iii) National Research Centre for Groundnut, Junagadh (Gujarat).
- (iv) National Research Centre for Soyabean, Indore (MP)

(b) Each Institute has been strengthened during VIII plan for the work of quality improvement by providing manpower, funds and equipments.

(c) The materials developed are still being tested for quality.

### **Navodaya Vidyalayas**

3865. DR. PARSHURAM GANGWAR:  
SHRI PETER G. MARBANIANG:  
SHRI DILEEP BHAI SANGHANI:  
DR. SAKSHIJI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Navodaya Vidyalayas functioning in the country at present, State-wise;

(b) the names of places in the country where Government propose to open Navodaya Vidyalayas during 1994-95; and

(c) the criteria prescribed for admission in these Vidyalayas indicating the number of students admitted during 1993-94?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) A Statement is attached.

(b) The Navodaya Vidyalaya Scheme envisages opening of one Navodaya Vidyalaya, on an average, in each district in the country. At present about 100 districts are yet to be covered by the Navodaya Vidyalaya Scheme. The Navodaya Vidyalaya Samiti has planned to sanction upto 50 new schools in a year to cover the uncovered districts, depending on the concerned State Govt./Union Territory providing suitable land free of cost and temporary accommodation to run the Vidyalaya till the Navodaya Vidyalaya Samiti constructs its own buildings.

(c) Admission to Navodaya Vidyalayas is carried out at entry level at Class VI on the basis of selection test conducted by National Council of Educational Research and Training (NCERT). For 1993-94 session, 24,242 students were selected for admission in Jawahar Navodaya Vidyalayas.

## STATEMENT

## STATUS IN RESPECT OF JNVs OPENED/FUNCTIONING

S.No.	State/UT	Total No. of NV sanctioned 12.04.94	Total No. of JNVs functioning as on 12.04.94.
1.	Andhra Pradesh	22	21
2.	Arunachal Pradesh	06	05
3.	Bihar	30	27
4.	Goa	02	02
5.	Gujarat	12	12
6.	Haryana	12	12
7.	Himachal Pradesh	10	10
8.	Jammu & Kashmir	14	14
9.	Kerala	12	11

S.No.	State/UT	Total No. of NV sanctioned 12.04.94	Total No. of JNVs functioning as on 12.04.94.
10.	Karnataka	20	18
11.	Madhya Pradesh	45	42
12.	Maharashtra	28	24
13.	Manipur	08	08
14.	Meghalaya	05	04
15.	Mizoram	03	03
16.	Orissa	12	12
17.	Punjab	11	10
18.	Rajasthan	24	22
19.	Sikkim	02	02
20.	agaland	03	02
21.	Tripura	02	02

S.No.	State/UT	Total No. of NV sanctioned 12.04.94	Total No. of JNVs functioning as on 12.04.94.
22.	Uttar Pradesh	44	44
23.	Andaman & Nicobar	02	02
24.	Chandigarh	01	01
25.	Dadar & Nagar Haveli	01	01
26.	Daman & Diu	02	02
27.	Delhi	02	02
28.	Lakshadweep	01	01
29.	Pondicherry	04	04
30.	Assam	04	01
		344	319

[English]

### Total Literacy Campaign

3866. SHRIMATI CHANDRA  
PRABHA URS:  
SHRI RAMPAL SINGH:  
SHRI GIRDHARI LAL  
BHARGAVA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the names of districts which have been selected for the implementation of Total Literacy Campaign in the country;

(b) the names of districts already achieved total literacy;

(c) the amount spent on such districts during 1992-93 and 1993-94; and

(d) the districts proposed to be taken up for the Total Literacy Campaign during 1994-95?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARISELJA): (a) Attached Statement-I is the list of 246 projects of Total Literacy Campaigns approved as of March 1994, to cover 267 districts (either fully or partially).

(b) Of these districts, as many as 83 districts have started the Post-Literacy Phase to consolidate the literacy skills of the neoliterates.

The expression 'total literacy' does not signify a hundred per cent coverage of all age-groups of the entire district population.

Accordingly, it is not possible to assume that any district could be said to have achieved total literacy at a point of time.

(c) Attached Statement-II is the State-wise statement of Central grants sanctioned to the districts for the Total/Post Literacy campaigns during 1992-93 and 1993-94.

(d) It is proposed to cover 345 districts with TLC during the Eighth Plan period (ending 1996-97). The districts to be covered during 1994-95 would be identified on the basis of proposals sent by the District Collectors through the respective State Governments. These proposals would be eventually processed for the consideration in the periodic meetings of the Executive Committee of the National Literacy Mission Authority, in accordance with the procedure established by the Committee.

### STATEMENT-I

*Total Literacy Campaigns in Districts  
(Position as of 31st March, 1994)*

*Andhra Pradesh (23 districts)*

1. Chittoor
2. Cuddapah
3. Hyderabad Dist.
4. Nellore
5. Vishakhapatnam
6. Kurnool
7. Mehbubnagar. (Partial)
8. Khammam
9. Nizamabad

219	Written Answers	APRIL 19, 1994	Written Answers	220
10.	West Godavari	30.	Saharsa	
11.	Karimnagar	31.	Madhubani (Partial)	
12.	Nalgonda	32.	Siwan	
13.	Project of BGVS AP (One Mandal each in 9 districts)	33.	Bhojpur	
14.	Medak	34.	Dumka	
15.	Warangal	35.	Jamui	
16.	Srikakulam	36.	Khagadia	
17.	Rangareddy	37.	Mungher	
18.	Vizianagram	38.	Aurangabad	
19.	East Godavari	39.	Dhabad	
20.	Adilaabad	40.	Begusarai	
21.	Prakasham	41.	Supaul	
22.	Krishna	<i>Daman &amp; Diue</i> (1 district)		
	<i>Assam</i> (7 districts)	42.	Daman	
		<i>Delhi</i> (1 district)		
23.	Project of Assam Science Society, Guahati, (8 Blocks in 5 districts)	43.	Delhi Saksharata Samiti Project (Ambedkar Nagar)	
24.	Jorhat	44.	Delhi Saksharata Abhiyan Samiti Project of NCT of Delhi (6 slum areas)	
25.	Tinshukia.			
	<i>Bihar</i> (16 districts)	45.	Goa (2 districts)	
26.	Muzaffarpur		<i>Gujarat</i> (19 districts)	
27.	Jamshedpur (Urban)	46.	<i>Project of Gujarat Vidyapeeth, Gandhinagar</i> (100 Tqs in 19 Dts)	
28.	Ranchi			
29.	Madhepura: (Partial)	47.	Bhavnagar	

48. Gandhinagar

49. Kheda

50. Ahmedabad Rural

51. Dangs

52. Bhuj-Kutch

53. Junagarh

54. Surendranagar

55. Sabarkantha

56. Surat

57. Banaskantha

58. Bharuch

59. Vadodara

60. Amreli

61. Jamnagar

62. Mehsana

63. Panchmahal

64. Rajkot

65. Valsad

*Haryana (10 districts)*

66. Panipat

67. Yamunanagar

68. Bhiwani

69. Jind

70. Rohtak

71. Ambala

72. Sirsa

73. Hissar

74. Kurukshetra

75. Sonapat

*Himachal Pradesh (12 districts)*

76. Sirmour Dist.

77. Chamba Dist.

78. Hamirpur

79. Kinnaur

80. Kulu

81. Mandi

82. Shimla

83. Solan

84. Una

85. Kangra

86. Bilaspur

87. Lahul &amp; Spiti

*Jammu & Kashmir (1 district)*

88. Jammu

*Karnataka (18 districts)*

89. Bijapur

90. Dakshina Kannada

91. Mandya

92. Raichur

93. Tumkur

94. Bidar

95. Shimoga

96. Dharwad

97. Mysore

98. Uttara Kannada

99. Bangalore Rural

100. Chickamagalur

101. Gulbarga

102. Kodagu

103. Kolar

104. Chitradurga

105. Bellary

106. Belgaum

*Kerala (14 districts)*

107. Ernakulam

108. Kerala State.

*Madhy Pradesh (28 districts)*

109. Durg

110. Narsinghpur

111. Indore

112. Raipur

113. Bilaspur

114. Ratlam

115. Betul (Partial)

116. Raigarh

117. Ujjain (Partial)

118. Chhattarpur

119. Datia

120. Rajnandgaon (Partial)

121. Satna

122. Bhind (Partial)

123. Gwalior (Partial)

124. Dewas

125. Chindwara

126. Rewa

127. Raisen

128. Jhabua

129. Panna

130. Shajapur

131. Sidhi

132. Khandwa

133. Vidisha

225	Written Answers	CHAITRA 29, 1916 (SAKA)	Written Answers	226
134.	Tikamgarh	155.	Ganjam	
135.	Sagar	156.	Keonjhar	
136.	Rajgarh	157.	Dhenkanal	
	<i>Maharashtra (16 districts)</i>	158.	Kalahandi	
137.	Sindhudurg	159.	Balangir	
138.	Wardha	160.	Malkamgiri	
139.	Pune Dist. (Rural)	161.	Nayagarh	
140.	Latur	162.	Koraput	
141.	Aurangabad	163.	Sambalpur	
142.	Ratnagiri	164.	Gajapati	
143.	Jalan		<i>Punjab (6 districts)</i>	
144.	Nanded	165.	Project of BGVS Pb. Chandigarh (7 blocks in 6 districts)	
145.	Parbhani	166.	Hoshiarpur	
146.	Sangli	167.	Faridkot	
147.	Osmanabad		<i>Rajasthan (10 districts)</i>	
148.	Beed	168.	Dungarpur	
149.	Amravati	169.	Bharatpur	
150.	Greater Bombay	170.	Sikar	
151.	Kolhapur	171.	Ajmer	
152.	Yavatmal	172.	Pali	
	<i>Orissa (11 districts)</i>	173.	Tonk	
153.	Sundargarh Distt.	174.	Baran	
154.	Rourkela City			

227	Written Answers	APRIL 19, 1994	Written Answers	228
175.	Alwar		Tripura (3 districts)	
176.	Rajsamand	196.	North Tripura	
177.	Udaipur	197.	West Tripura	
	Tamil Nadu (18 districts)	198.	South Tripura	
178.	Kamarajar		Uttar Pradesh (32 districts)	
179.	PMT Sivagangai	199.	Fatehpur	
180.	Pudukkottai	200.	Meerut	
181.	Kanyakumari	201.	Chamoli	
182.	Madurai	202.	Dehra Dun	
183.	North Arcot Ambedkar	203.	Almora	
184.	Tirunelveli Kottabommaan	204.	Agra	
185.	Ramanathapuram	205.	Ghaziabad (Partial)	
186.	Coimbatore	206.	Moradabad	
187.	Nagapattinam	207.	Bijnor	
188.	Dindigul Anna	208.	Bareilly	
189.	Periyar	209.	Kanpur Dehat	
190.	Salem	210.	Faizabad	
191.	South Arcot	211.	Mau	
192.	Tiruvennamalai	212.	Azamgarh	
193.	Dharmapuri	213.	Jaunpur	
194.	Tiruchirapalli	214.	Farrukhabad	
195.	Thanjavur	215.	Jalaun	
		216.	Bahraich	
		217.	Lalitpur	
		218.	Lakhimpur Kheri	

219.	Pratapgarh	233.	Hooghly
220.	Deori	234.	Birbhum
221.	Mirzapur	235.	Cooch-Behar
222.	Sultanpur	236.	Bankura
223.	Ghazipur	237.	N.24-Parganaas
224.	Pithoragarh	238.	Howrah
225.	Tehri Garhwal	239.	S.24-Parganas
226.	Uttar Kashi	240.	Murshidabd
227.	Hameerpur	241.	Nadia
228.	Barabanki	242.	Purulia
229.	Rae Bareilly	243.	Malda
230.	Mathura	244.	Jaipauri
	<i>West Bengal (14 districts)</i>	245.	(Pondicherry) U.T. (4 districts))
231.	Midnapur	246.	Chandigarh U.T. (1 district)
32.	Burdwan		

## STATEMENT - II

### *Grants for Total/Post Literacy Campaigns*

*(Amount in Rupees)*

<i>S. No.</i>	<i>State/U.T.</i>	<i>1992-93</i>	<i>1993-94</i>
1.	Andhra Pradesh	7,01,66,000	17,19,74,50
2.	Assam	65,00,000	25,00,000
3.	Bihar	1,25,00,000	8,74,08,000
4.	Chandigarh	15,00,000	18,00,000
5.	Daman & Diu	—	1,40,000
6.	Delhi	18,35,000	55,43,000

(Amount in Rupees)

S. No.	State/U.T.	1992-93	1993-94
6A.	Goa	—	—
7.	Gujarat	4,95,00,000	8,35,55,000
8.	Haryana	2,95,00,000	1,81,05,000
9.	Himachal Pradesh	2,11,00,000	64,67,000
10.	Jammu & Kashmir	—	25,00,000
11.	Karnataka	6,27,90,000	14,94,83,000
12.	Kerala	—	1,00,00,000
13.	Madhya Pradesh	1,40,00,000	11,60,99,000
14.	Maharashtra	6,30,00,000	6,77,27,000
15.	Orissa	4,68,00,000	4,32,38,000
16.	Pondicherry	—	—
17.	Punjab	—	25,00,000
18.	Rajasthan	2,20,00,000	5,01,97,000
19.	Tamil Nadu	11,46,00,000	9,26,00,000
20.	Tripura	—	2,22,45,000
21.	Uttar Pradesh	6,85,00,000	22,12,88,500
22.	West Bengal	10,69,33,000	5,38,65,000
Total		69,12,24,000	120,92,35,000

**Grants to Central Universities**

(a) whether grants to Central Universities by the University Grants Commission have been decreased during 1993-94;

3867. SHRI CHHITUBHAI GAMIT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken to meet the burden of Central Universities?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) No, Sir.

(b) Does not arise.

(c) The grant released to Central Universities over the years have been increasing. In addition, Central Universities have also been advised to generate their internal resources and also make efforts to reduce the avoidable expenditure wherever it is possible.

#### Narayan Sarovar Sanctuary

3869. DR. KARTIKESWAR PATRA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to the reply given to Unstarred Question No.700 on December 7, 1993 and state:

(a) whether the matter relating to denotification of Narayan Sarovar Sanctuary has since been taken up with the Government of Gujarat, and

(b) if so, the outcome thereof and the action taken by the Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes,

Sir.

(b) The matter is being pursued with the State Government.

[Translation]

#### Cultivation of Wheat, Rice and Sugarcane

3870. SHRI SHIVLAL NAGJIBHAI VEKARIA: Will the Minister of AGRICULTURE be pleased to state:

(a) the total area under the cultivation of wheat, rice and sugarcane, separately at present, State-wise;

(b) the extent to which more area has been covered under the cultivation of these crops as compared to that of the last three years; and

(c) the steps taken/proposed to be taken by the Government to increase the area of cultivation of these crops?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) A statement giving State-wise area under cultivation of wheat, rice and sugarcane during 1993-94 (Likely is annexed.

(b) The table below gives the area under these crops during 1993-94 (Likely) along with percentage increase/decrease over the area for triennium ending (i.e.) 1992-93:

(Lakh hecets)

	1993-94 (Likely)	Average i.e. 1992-93	%age increase (+)/decrease(-)
Wheat	244.4	239.5	(+) 2.0
Rice	414.0	423.2	(-) 2.2
Sugarcane	35.1	37.2	(-) 5.6

(c) As the scope for expansion of net sown area is limited, it is envisaged to increase area under crops through increasing

double and multiple cropped area in irrigated and assured high rainfall areas.

### STATEMENT

*State-wise area under cultivation of Wheat, Rice and Sugarcane during 1993-94 (Likely)*

*(Lakh Hectares)*

<i>State</i>	<i>Wheat</i>	<i>Rice</i>	<i>Sugarcane</i>
Andhra Pradesh	-	32.7	1.8
Assam	1.0	25.9	0.4
Bihar	21.2	44.1	1.3
Gujarat	5.5	5.8	1.3
Haryana	19.6	7.6	1.2
Himachal Pradesh	3.4	0.9	-
Jammu & Kashmir	1.5	2.9	-
Karnataka	2.1	12.9	2.7
Kerala	-	5.3	0.1
Madhya Pradesh	38.2	50.0	0.5
Maharashtra	7.5	15.5	3.4
Orissa	0.3	45.7	0.7
Punjab	32.8	20.6	1.0
Rajasthan	17.8	1.1	0.2
Tamil Nadu	-	22.5	2.2
Uttar Pradesh	89.9	53.2	18.0
West Bengal	3.0	57.8	0.1
Others	0.6	9.6	0.2
All-India	244.4	414.1	35.1

[English]

### EMU Trains

3871. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a persistent demand from the daily commuters of Ghaziabad, Shahibabad and Anand Vihar for introduction of more EMU trains between Ghaziabad and New Delhi at peak hours;

(b) whether there is also a demand to provide a stoppage of trains leaving New Delhi between 21 to 22 hours at Anand Vihar and Shahibabad; and

(c) if so, the steps taken by the Government to meet the demand of the commuters?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) and (b). Yes, Sir.

(c) It is proposed to introduce two

additional pairs of EMU services between New Delhi/Delhi and Ghaziabad during 1994-95.

[Translation]

### Railway Projects in Maharashtra

3872. SHRI DATTA MEGHE.  
SHRI ANNA JOSHI:

Will the Minister of RAILWAYS be pleased to state:

(a) the on going railway projects in Maharashtra and the progress made for their completion by December 31, 1993;

(b) whether the Government propose to take up any new railway projects, during the Eighth plan period; and

(c) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) The details are given below:-

<i>New Lines</i>	<i>Target</i>	<i>Progress Till 31.12.1993</i>
<i>Projects</i>		
1. Amravati-Narkhed	1998-99	Final Location Survey is in progress
<i>Gauge Conversion</i>		
<i>Projects</i>		
i. Daund-Baramati (42 kms.)	1993-94	80%
ii. Gondia-Chanda Fort (248 km)		
Gondia-Wadsa (105 km)	1993-94	80%
Wadsa-Chanda Fort (143 km)	1995-96	10%

New Lines	Target	Progress Till 31.12.1993
iii. Sholapur-Gadag (300 km)	Work will be started after Planning Commission's approval is received. Target will be fixed when the work is started.	
iv. Manmad-Aurangabad-Parbhani-Parli Vaijnath (354 km.)		
Jalna-Parbhani (116 km)	1993-94	90%
v. Parbhni-Purna-Mudkhed-Adilabad and Purnaa-Mudkhed (244 km)		
Parbhani-Purna (29 km)	1994-95	
Adilabad-Mudkhed (162 km.)	1995-96	10%
Mudkhed-Purna (53 km.)	1996-97	
vi. Miraj-Latur (326 km)	Work will be taken up after Planning Commission's approval is received. Target will be fixed when the work is started.	
vii. Miraj-Londa (188 km.)	1994-95	5%

(b) and (c). Other projects to be taken up in the remaining years of the Eighth Plan will be decided in the coming years as per availability of resources.

[English]

#### Concession to Senior Citizens

3873. SHRI RAM KAPSE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have received representations regarding bringing down the age limit of 65 years to 60 years

and the minimum distance of 500 kms to 150 kms for the purpose of granting concessional railway passes to Senior Citizens; and

(b) if so, the decision taken by the Government in this regard?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) Yes, Sir.

(b) Due to resource constraints and increase in the cost of inputs it is not possible to extend the scope of the existing concession to the Senior Citizens.

[Translation]

(b) Does not arise.

### **Expansion of Platforms in Ratlam Division**

3874. SHRISATYANARAYANJATIYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is proposal to expand and develop the platforms in Ratlam division of Western Railway; and

(b) if so, the details regarding retiring rooms, foot-overbridges, expansion works, passenger amenities and construction of railway over-bridges in this division?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b). All the stations of Ratlam Division have been provided with various facilities commensurate with the volume of traffic handled. Further expansion/development of these facilities will be undertaken when so warranted by the traffic requirements subject to availability of funds.

### **Irrigularities in the Examination**

3875. SHRI HARI KEWAL PRASAD: Will the Minister of RAILWAYS be pleased to state:

(a) whether irregularities have been committed in the examination of Helper Khalasi conducted on February 19, 1992 at Ghaziabad of Allahabad Division Northern Railways; and

(b) if so, the details thereof; and the action taken in this regard?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) No, Sir.

### **"Afforestation by National Afforestation and Eco-Development Board"**

3876. SHRI SUDHIR GIRI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the total areas of wastelands adjoining the forests areas, national parks, sanctuaries and the ecologically fragile areas which have been developed in terms of promoting afforestation, tree planting, and eco-development activities since the constitution of the National Afforestation and Eco-Development Board till date project-wise;

(b) the amount of funds released by the Government for the purpose during 1992-93 and 1993-94, project-wise; and

(c) the total provision made in the Eighth Five Year Plan on this account?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) The National Afforestation and Eco-Development Board (NAEB) was set up in the Ministry of Environment & Forests in September 1992. The NAEB implements schemes for promoting afforestation and tree-planting like the Integrated Afforestation & Eco-Development Projects Schemes, Fuelwood & Fodder Projects Scheme, Minor Forest Produce Scheme, Seed Development Scheme, Aerial Seeding Scheme, Grants-in-Aid Scheme for voluntary Agencies. The NAEB is also the nodal agency for monitoring the afforestation and tree-planting activities under the 20-Point Programme.

Afforestation and tree planting activities

under the 20-Point Programme are carried out on an annual basis, keeping in view the availability of funds under the schemes of the Central Government and the State Governments. The State-wise details of the afforestation and tree planting activities undertaken during 1992-93 and 1993-94, including in wastelands adjoining forest areas, national parks and sanctuaries and the ecologically fragile areas are given in the enclosed Statement-I.

(b) The State-wise allocations and utilisation of funds for afforestation and tree-

planting activities under the 20-Point Programme for the year 1992-93 and 1993-94 are given in the enclosed Statement-II. The utilisation certificate in respect of the afforestation and tree-planting activities carried out during 1993-94 are yet to be received from the State Governments. However, it is expected that the allocations for the year 1993-94 would be fully utilised.

(c) The State-wise details of funds allocated to the forestry sector for the 8th Five Year Plan are given in the enclosed Statement-III.

## STATEMENT -1

Statewise Targets and Achievements under point No. 16 (Afforestation/Tree Planting) of the 20-Point Programme during 1992-93 & 1993-94.

(Area in hectares  
Seeding in lakhs)

Sl. No.	Name of State/UT	1992-93				1993-94			
		Target		Achievement		Target		Achievement	
		Seedlings Distribution for planting on pvt. lands	Area (Public lands including forest lands)	Seedlings Distribution (for planting on pvt. lands)	Area (Public lands including forest lands)	Seedlings Distribution for planting on pvt. lands	Area (Public lands including forest lands)	Seedlings Distribution for planting on pvt. lands	Area (Public lands including forest lands)
1.	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh:	1850.00	63450.00	1102.63	47453.00	1950.00	70000.00	1143.55	30737.00 Dec.93
2.	Arunachal Pradesh	5.00	7200.00	5.00	7200.00	5.00	7500.00	1.56	352.85 Feb.94
3.	Assam	25.00	25000.00	11.80	2486.60	30.00	27500.00	20.74	18144.00 Feb.94

Sl. No.	Name of State/UT	Target		Achievement		Target		Achievement	
		Seedlings Distribution for planting on pvt. lands	Area (Public lands including forest lands)	Seedlings Distribution (for planting on pvt. lands)	Area (Public lands including forest lands)	Seedlings Distribution for planting on pvt. lands	Area (Public lands including forest lands)	Seedlings Distribution for planting on pvt. lands	Area (Public lands including forest lands)
1.	2	3	4	5	6	7	8	9	10
4.	Bihar	600.00	4800	180.00	20357.00	750.00	50000.00	190.03	45855.39@
5.	Goa	25.00	1500.00	27.23	1722.00	30.00	1800.00	33.46	1854.00 Feb. 94
6.	Gujarat	2500.00	70000.00	2281.46	64847.00*	1500.00	68000.00	1497.50	65992.00 Feb. 94
	Har./aa	300.00	37050.00	300.00	34826.00	300.00	37500.00	23.68	33395.00 Feb. 94
8.	Himachal Pradesh	90.00	32500.00	88.59	31280.00	75.00	35000.00	209.85	27121.00 Feb. 94
9.	Jammu & Kashmir	50.00	20000.00	64.83	17010.85	60.00	20000.00	26.27	7507.75 Feb. 94

Sl. No.	Name of State/UT	Target		Achievement		Target		Achievement	
		Seedlings Distribution for planting on pvt. lands	Area (Public lands including forest lands)	Seedlings Distribution (for planting on pvt. lands)	Area (Public lands including forest lands)	Seedlings Distribution for planting on pvt. lands	Area (Public lands including forest lands)	Seedlings Distribution for planting on pvt. lands	Area (Public lands including forest lands)
1.	2	3	4	5	6	7	8	9	10
10.	Karnataka	555.00	38500.00	374.38	36479.97	450.00	42500.00	274.19	46536.36 Feb. 94
11.	Kerala	160.00	25000.00	173.79	17342.70*	300.00	15000.00	114.16	566.90 Feb. 94
12.	Madhya Pradesh	600.00	110000.00	600.12	121394.19	400.00	125000.00	439.00	125187.19 Feb. 94
13.	Maharashtra	1150.00	163000.00	824.97	153621.38*	1200.00	180000.00	904.52	100158.67 Jan. 94
14.	Manipur	25.00	9000.00	22.46	8600.00	30.00	9500.00	15.23	6013.00 Dec. 93
15.	Meghalaya	125.00	18000.00	26.58	5148.00	125.00	19000.00	15.14	11771.00 Sep. 93

Sl. No.	Name of State/UT	Target		Achievement		Target		Achievement	
		Seedlings Distribution for planting on pvt. lands	Area (Public lands including forest lands)	Seedlings Distribution (for planting on pvt. lands)	Area (Public lands including forest lands)	Seedlings Distribution for planting on pvt. lands	Area (Public lands including forest lands)	Seedlings Distribution for planting on pvt. lands	Area (Public lands including forest lands)
1.	2	3	4	5	6	7	8	9	10
16.	Mizoram	10.00	12000.00	5.86	14000.00	10.00	14000.00	16.32	16750.00 Feb. 94
17.	Nagaland	110.00	5850.00	20.10	4700.00	120.00	7500.00	38.00	2797.00 Dec. 93
18.	Orissa	500.00	60000.00	425.42	74134.85	550.00	75000.00	390.04	70819.00 Jan. 94
19.	Punjab	70.00	17000.00	85.90	19360.00	80.00	18000.00	40.52	17261.00 Feb. 94
20.	Rajasthan	350.00	65000.00	405.13	66729.00	400.00	65000.00	435.05	66445.00 Jan 94
21.	Sikkim	15.00	8000.00	9.50	8665.38	18.00	8500.00	10.85	8484.8 Feb. 94

Sl. No.	Name of State/UT	Target		Achievement		Target		Achievement	
		Seedlings Distribution for planting on pvt. lands	Area (Public lands including forest lands)	Seedlings Distribution (for planting on pvt. lands)	Area (Public lands including forest lands)	Seedlings Distribution for planting on pvt. lands	Area (Public lands including forest lands)	Seedlings Distribution for planting on pvt. lands	Area (Public lands including forest lands)
1.	2	3	4	5	6	7	8	9	10
22.	Tamil Nadu	875.00	65000.00	1037.36	113553.10	1000.00	114000.00	1026.07	77381.81 Feb. 94
23	Tripura	50.00	16000.00	37.05	15253.00	50.00	17700.00	28.14	8603.54 Feb. 94
24.	Uttar Pradesh	3390.00	90000.00	3468.9	100139.26*	300.00	85000.00	868.88	81936.04 Feb. 94
5.	West Bengal	1000.00	50000.00	802.00	50000.00	800.00	45000.00	715.00	28650.00 Jan. 94
26.	A&N Islands	5.00	3200.00	5.33	3200.00	5.00	3300.00	4.74	3468.67 Jan. 94
27.	Chadigath	0.00	400.00	-0.28	430.00	0.00	500.00	0.05	8.00 June 93
28.	D&N Haveli	10.00	1000.00	7.90	518.00	12.00	1100.00	12.02	894.60 Aug. 93

Sl. No.	Name of State/UT	Target		Achievement		Target		Achievement	
		Seedlings Distribution for planting on pvt. lands	Area (Public lands including forest lands)	Seedlings Distribution (for planting on pvt. lands)	Area (Public lands including forest lands)	Seedlings Distribution for planting on pvt. lands	Area (Public lands including forest lands)	Seedlings Distribution for planting on pvt. lands	Area (Public lands including forest lands)
1.	2	3	4	5	6	7	8	9	10

APRIL 19, 1994

29.	Daman & Diu	1.00	100.00	1.14	83.34	1.00	150.00	0.74	54.00 Feb. 94
30.	Delhi	50.00	2000.00	41.60	1512.70	50.00	2000.00	40.62	1624.80 Feb. 94
31.	Lakshadweep	3.00	50.00	3.36	50.00	4.00	50.00	4.09	51.20 Feb. 94
32.	Pondicherry	1.00	200.00	10.81	128.00	4.00	200.00	0.11	75.62 Feb. 94

Total	14500.00	1064000.00	12450.87	1062225.52	13509.00	1165300.00	10540.12	906517.21
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\*- Revised

@ - Tentative

## STATEMENT - II

STATEWISE ALLOCATION AND UTILISATION OF FUNDS FOR AFFORESTATION/TREE PLANTING  
ACTIVITIES UNDER THE 20-POINT PROGRAMME DURING 1992-93, & 1993-94

(Rs. in lakhs)

Sl. No.	State/UT's	1992-93		1993-94	
		Allocation	Utilisation	Allocation	Allocation
1	2	3	4	5	5
1.	Andhra Pradesh	2510.5	3671.15	3324.70	
2.	Arunachal Pradesh	434.55	429.23	511.0	
3.	Assam	1520.00	703.13	1217.00	
4.	Bihar	211.46	1864.70	3381.46	
5.	Goa	156.95	128.23	150.80	
6.	Gujarat	6713.93	6663.94	6684.04	
7.	Haryana	4576.57	394.35	3777.4	
8.	Himachal Pradesh	4746.00	4536.73	6063.13	

Sl. No.	State/UT's	1992-93		1993-94	
		Allocation	Utilisation	Allocation	Allocation
1.	2	3	4	5	5
9.	Jammu & Kashmir	1795.95	931.55	1108.02	
10.	Karnataka	6157.87	5844.53	7548.06	
11.	Kerala	1215.00	1261.15	695.05	
12.	Madhya Pradesh	5512.96	5884.01 *	7350.68 *	
13.	Maharashtra	7624.11	6321.10	6936.45	
14.	Manipur	573.65	308.55	84.49 @	
15.	Meghalaya	1164.07	1196.93	1084.20	
16.	Mizoram	870.00	980.55	906.09	
17.	Nagaland	122.38	NR	134.46 (P)	
18.	Orissa	4208.00	384.85	4069.50	
19.	Punjab	1159.50	1903.22	1672.70	

Sl. No.	State/UTs	1992-93		1993-94	
		Allocation	Utilisation	Allocation	Allocation
1.	2	3	4	5	5
20.	Rajasthan	9583.00 *	9390.41 *	12550.44 *	
21.	Sikkim	383.87	436.60	364.82	
22.	Tamil Nadu	4640.70	5111.08	5199.39	
23.	Tripura	1158.04	978.15	1163.63	
24.	Uttar Pradesh	6790.16	9174.84	9043.33	
25.	West Bengal	2880.00 *	3618.1	2098.30	
26.	A&N Islands	116.25	112.97	114.85	
27.	Chandigarh	30.00	39.00	170.00	
28.	D & N Haveli	97.20	137.97	200.00	
29.	Dama & Diu	13.00	15.00	13.00	
30.	Delhi	281.00	193.25	197.00	

Sl. No	State/UT's	1992-93		1993-94	
		Allocation	Utilisation	Allocation	Allocation
1.	2	3	4	5	
31.	Lakshadweep	16.00	16.00	16.50	
32.	Pondicherry	91.33	106.81	131.00	
	Total	79255.02	79742.19 @	90161.49 @	

\* - Revised  
 @ - Tentative  
 (P) - Provisional  
 NR - Not Received

**STATEMENT- III***Statewise details to the Eighth Plan Allocations of the Forest Departments**(Rs. in lakhs)*

<i>Sl. No.</i>	<i>State/U. T.</i>	<i>Allocation</i>
1	2	3
<b>States</b>		
1.	Andhra Pradesh	6842.00
2.	Arunachal Pradesh	4710.00
3.	Assam	11260.00
4.	Bihar	18391.00
5.	Goa	1030.00
6.	Gujarat	30000.00
7.	Haryana	11770.00
8.	Himachal Pradesh	21000.00
9.	Jammu & Kashmir	9880.0
10.	Karnataka	20676.00
11.	Kerala	9075.00
12.	Madhya Pradesh	18782.00
13.	Maharashtra	50221.00
14.	Manipur	2300.00
15.	Meghalaya	5978.00
16.	Mizoram	3105.00
17.	Nagaland	2850.00

<i>Sl. No.</i>	<i>State/U. T.</i>	<i>Allocation</i>
1	2	3
18.	Orissa	10535.00
19.	Punjab	5593.00
20.	Rajasthan	32655.00
21.	Sikkim	1750.00
22.	Tamil Nadu	19500.00
23.	Tripura	2600.00
24.	Uttar Pradesh	36454.00
25.	West Bengal	13559.00
Total - States		350516.00
Total For Union Territories		5171.10
Total - States & UTs		355687.10

**Cases Pending under Consumer Protection Act**

3877. SHRI RAJENDRA KUMAR SHARMA:  
SHRI MANORANJAN BHAKTA:

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of cases pending in the Consumer Courts in the country as on December 31, 1993;

(b) if so, the details and reasons therefor; and

(c) the steps taken by the Government to clear the backlog and prevent accumulation of such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) Based on information received from some of the State/UTs, details has been compiled and given in the enclosed statement.

(b) The main reasons for backlog is the increased number of complaints which are being filed in the consumer courts, part-time

functioning of the District Forums etc.

(c) Many of the State Governments are converting part-time District Fora into full time. The Consumer Protection Act, 1986

also provides for setting up of additional District Fora in a district depending upon the work load. However, responsibility for setting up of additional District Fora lies with the State Governments.

### Statement

*Position as on 31.12.1993*

<i>State/UT</i>	<i>No. of cases pending in the consumer courts</i>
Andhra Pradesh	14,435
Arunachal Pradesh	13
Assam	1,404
Goa	248
Gujarat	13,403
Haryana	4,647
Himachal Pradesh	1,838
Maharashtra	14,443
Mehgalaya	7
Punjab	3,939
Rajasthan	13,681
Sikkim	3
Tamil Nadu	7,060
Tripura	112
Chandigarh	3,262
D & N Haveli	10
Daman & Diu	8
Delhi	8,691
Pondicherry	95

**Rush load of Trains at Mughalsarai**

3878. SHRI VISHWANATH SHASTRI:  
Will the Minister of RAILWAYS be pleased to state:

(a) whether normal movement of trains is affected almost daily by heavy rush load of trains at Mughalsarai railway junction;

(b) if so, whether the Government are contemplating any alternative scheme to reduce this rush/load at this Junction;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No, Sir.

(b) to (d). Do not arise.

**Mahabodhi Mahavihar**

3879. SHRI ANAND AHIRWAR:  
SHRI MOHAN SINGH  
(FEROZEPUR):

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government are aware that Mahabodhi Mahavihar at Bodhgaya in Bihar is getting disfigured due to pollution;

(b) if so, whether any steps have been taken by the Government in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF

EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) The Mahabodhi Mahavihar at Bodhgaya in Bihar is not a protected monument of the Central Government.

(b) to (d). Do not arise.

[English]

**Development of Railway Stations**

3880. SHRI RAMESH CHENNITHALA:  
Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to develop more railway stations in Kerala; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Yes, Sir.

(b) Works of provision of paid waiting hall at Cannanore, Calicut & Tellicherry; extension/provision of platform shelters at Quilandi, Trichur, Mavelikara, Payyanur, Palghat, Kanhangad, Kulitturai, Shoranur, Quilon, Tiruvalla, Alwaye, Kottayam, Chengannur, Wadakkancheri, Chalakudi, Irinjalakuda, Angamali, Alleppey, Emakulam Jn. & Emakulam Town; raising/extension/improvement to platforms at Quilandi, Payyanur, Chengannur, Kuttipuram, Pattambi, Kanhangad, Charvattur, Alwaye, Trichur, Kadalundi, Payyangadi, Trivandrum Central & Tanur and provision of foot over bridge at Chalakudi have been taken up.

**Forest in Meghalaya**

3881. SHRI PETER G. MARBANIANG:  
Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether any survey has been made to determine the existence/the extent of destruction of pine wood and other forests in Meghalaya;

(b) if so, the details thereof;

(c) the steps taken by the Government for protection and improvement of these forests; and

(d) the financial assistance provided by the Government to the State for this purpose during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Forest Survey of India carries out periodic assessment of Forest Cover of the country including Meghalaya, biennially.

(b) The State of Forests Report, 1993 of Forest Survey of India states that the total forest cover of Meghalaya has declined by 106 sq. km. over the last assessment.

(c) The various steps taken by the Government for protection and improvement of these forests in Meghalaya are as under:

(i) Forest (Conservation) Act

was enacted in 1980 to check diversion of forest land for non-forest purposes. The Act has been made more stringent by an amendment in 1988.

(ii) National Forest Policy, 1988 lays more emphasis on conservation of forests. There are specific provisions for protection of forests from grazing, fires and encroachment.

(iii) Efforts have been made to give a renewed thrust upon afforestation works from Seventh Plan period.

(iv) States/Union Territories have been advised to involve village communities and voluntary agencies to ensure protection and regeneration of degraded forest lands.

(d) The 'Development of Infrastructure for Protection of Forests against Biotic Interference' has been transferred to State Plan Sector from 1st April, 1993. The financial assistance provided to the State during the last three years was as below:

Sl. No.	Year	Financial Assistance given to State Meghalaya (Rs. in Lakh)
1.	1990-91	- Nil
2.	1991-92	- 1.00
3.	1992-93	- 1.00

**Ranaghat-Bongaon Section**

3882. SHRI AJAY MUKHOPADYAY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether any steps are being taken to improve the Ranaghat-Bongaon section of Eastern Railway;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b). Yes, Sir. The 33 km. long Ranaghat-Bongaon section, with a maximum sectional speed of 65 km/h is being maintained satisfactorily by necessary track renewals for keeping it fit for safe running of trains.

Further improvements have been done as follows:

- (i) Mode of traction has been changed to diesel.
- (ii) One more platform shed has been sanctioned for Majhergam station.

(c) Does not arise.

**Double line between Khana-Jhaptardhal**

3883. DR. RAM CHANDRA DOME: Will the Minister of RAILWAYS be pleased to state:

(a) whether the construction of double line between Khana and Jhaptardhal has been started; and

(b) if not, the reasons for the delay to start construction work?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Yes, Sir.

(b) Does not arise.

[Translation]

**Multi-facility Railway Terminals in Madhya Pradesh**

3884. SHRI PHOOL CHAND VERMA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to construct a multifacility railway terminals in Madhya Pradesh; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) Yes, Sir.

(b) A new multifacility railway terminal is under construction at Habibganj New Bhopal at a cost of Rs. 7.70 crores. The work is targetted for completion in 1994-95.

**New Rail route in Maharashtra**

3885. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government of Maharashtra has requested to the Union Government for the construction work of the new-rail-route-Wardha, Yavatmal-Pusad-Nanded; and

(b) if so, the action taken/proposed to be taken thereon?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) (a) Yes, Sir.

(b) Due to acute constraint of resources, the project cannot be considered at present.

### **Railway track between Dohrighat to Sehajna**

3886. SHRI RAJ NARAIN: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a proposal to lay a new railway track from Dohrighat to Sehajna;

(b) whether any survey was conducted; and

(c) if so, the action taken by the Government on the basis of this survey?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No, Sir.

(b) Yes, Sir.

(c) The project was found to be unremunerative and in view of constraint of resources could not be considered for implementation.

### **Condition of Coaches**

3887. SHRI MOHAN RAWALE:  
SHRI N.J. RATHVA:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of outdated and dilapidated coaches and engines in use in suburban trains in Mumbai (Maharashtra) on Western Railway, Central Railway and harbour line;

(b) whether there is any proposal to replace such coaches in a phased manner; and

(c) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) There are 68 EMU coaches on Western Railway and 88 EMU coaches on Central Railway (including harbour line) that are working beyond their normal (codal) life of 25 years.

(b) and (c). The above overaged coaches are programmed to be replaced by 31.3.96 out of those to be manufactured by ICF/ Madras and Jessops/Calcutta.

[English]

### **Railway Passes**

3888. SHRI GEORGE FERNANDES: Will the Minister of RAILWAYS be pleased to state:

(a) whether widows of retired railway employees are entitled for free railway passes;

(b) if so, the conditions on which these passes are made available;

(c) whether the Government have denied these passes to widows of railway employees who retired before March 12, 1987;

(d) if so, the reasons therefor;

(e) whether the Government propose to consider giving such passes to all widows of railway employees and remove the discrimination; and

(f) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b). As per the extant scheme only those widows of Railway employees, who were or are in

service on or after 12.3.1987 and expire(d) after that date are eligible for Complimentary Passes against surrender of two sets of Privilege Ticket Orders (PTOs) per year by Railway employees during their service.

(c) and (d). Since in the case of Widows of Railway employees who had retired or died prior to 12.3.1987, the condition of surrender of 2 sets of PTOs per year could not be fulfilled, they are not eligible for Complimentary Passes.

(e) No, Sir.

(f) Does not arise.

#### **Assistance for Promotion of Technical Education**

3889. MAJOR D.D. KHANORIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the amount of financial assistance provided to each by the Government for the promotion of technical education during 1993-94?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): There is no specific Central Scheme for providing financial assistance directly to the State Governments for development of Technical Education. Financial assistance is given directly by the Central Government to the technical institutions under schemes of the Thrust Areas of Technical Education, Modernisation & Removal of Obsolescence and Research & Development. This is in addition to the 100% funds provided by the Central Government to the Central autonomous institutions.

#### **Veterinary Hospital in Brahadeeswara Temple**

3890. SHRI K.T. VANDAYAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to replace the Veterinary Hospital built in the premises of World renowned Brahadeeswara temple at Thanjavur;

(b) if so, the details thereof; and

(c) whether the Government propose to give special grants to perform the forthcoming Kumbabishagam of Lord Brahadeeswara in Thanjavur?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) Yes Sir.

(b) When approached by the Archaeological Survey of India, Government of Tamil Nadu agreed to shift the Veterinary Hospital little away from its present location towards the north-east corner of the temple. This was not acceptable to the Archaeological Survey of India since this area also falls within the Centrally protected limits. The Archaeological Survey of India has requested the Government of Tamil Nadu to shift the Veterinary Hospital outside the Centrally protected limits, considering that the monument is not only of national importance but has also been included in the World Heritage List of UNESCO for its unique historical and archaeological importance and as such adding any modern building within the premises may not be proper. The State Government is yet to respond.

(c) No, Sir.

### **Uni-gauge Conversion**

3891. SHRI TARIT BARAN TOPDAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether any steps are being taken to review the Uni-gauge conversion policy in view of the severe discontentment among the people;

(b) whether any of the projects of West Bengal so far included in the Uni-gauge conversion; and

(c) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No, Sir. The policy has been welcomed by the people in general and industry in particular.

(b) and (c). Purulia-Kotshila narrow gauge line in West Bengal has already been converted into broad gauge under the Project Unigauge. Work on phase-II, namely, Purulia-Kotshil bye-pass line is now in progress.

### **Smuggling of Ornism by Scientists**

3892. SHRI BIJOY KRISHNA HANDIQUE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government have received any report that a U.S. based group of scientists had smuggled out samples of blood, semen and live tissues from endangered species of captive big cats;

(b) if so, whether Government has held any inquiry into this report; and

(c) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) to (c). The matter came to the attention of Government and was enquired into. The facts of the case are as under:

Samples of blood, semen and skin tissues from tiger, panther, lion, clouded leopard, leopard cat and jungle cat were collected in workshops organised in India by Zoo Outreach Organisation in October, 1993 and permission was asked for exporting these samples to USA for scientific analysis at National Institute of Health, Maryland. The permission for export was not granted. The samples were, therefore, deposited by the Zoo Outreach Organisation at Madras Veterinary College and Tamil Nadu Veterinary and Animal Sciences University.

### **Peacock Meat**

3893. SHRI GOPINATH GAJAPATHI:  
SHRI MANIKRAU HODLYA  
GAVIT:  
SHRI BAPU HARI CHAURE:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned "National bird served on a platter" appearing in the "Hindustan Times" dated March 24, 1994;

(b) if so, the facts thereof;

(c) whether killing of peacocks for meat purposes is increasing at an alarming rate in

Rajasthan, particularly in Jhalawar region;

(d) if so, the number of such incidents which have come to the notice of the Government during the last year; and

(e) the action taken by the Government to curb the poaching of peacocks?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir.

(b) to (e). The information is being collected from the State Government of Rajasthan and will be laid on the Table of the House.

#### **Supply of Coal**

3894. SHRI SULTAN SALAHUDDIN  
OWAISI:

SHRI D. VENKATESWARA RAO:  
SHRI BOLIA BULLI RAMAIAH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have decided not to give priority to foreign companies while supplying coal for thermal power plant;

(b) if so, the reasons therefor;

(c) whether the railways have agreed to accommodate multinational under the Speed Delivery Scheme;

(d) if so, whether the power department had circulated draft contract with punitive clause for consideration by the railways; and

(e) whether the railways have been further requested to consider coal supply on priority basis to power multi national?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) to (e). draft contract between the Indian Railways, Ministry of Coal and the companies intending to set up coal based thermal power stations in India has been received from the Ministry of Power. The contract is under examination.

#### **Use of Bio-Fertilizers**

3895. SHIR ARJUN CHARAN SETHI:  
Will the Minister of AGRICULTURE be pleased to state the funds allocated during the last two years for the improved use of bio-fertilizers by the farmers in each States/UTs to restore the balance of fertility of the soil eroded due to excess use of organic fertilizers in the recent years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVINDNETAM): Funds allocated to States/UTs during 1992-93 and 1993-94 under National Project on Bio-Fertiliser, Oil Seed Development Programme, National Pulses Development Programme and Balance and Integrated use of Fertilizer for improved use of Bio-Fertilizer by the Farmers to maintain the fertility of the Soil is given in the enclosed statement.

## STATEMENT

*Funds allocated to the State Govt./UTs for Bio-Fertilisers under National Project on Bio-Fertilizers, Oil Seed Production programme, National Pulses Development Programme and Balanced and Integrated use of Fertilizer during 1992-93 and 1993-94*

(Rs. in lakhs)

S. No.	State	Year		Total
		1992-93	1993-94	
1	2	3	4	5
1.	Andhra Pradesh	29.85	16.76	46.61
2.	Karnataka	14.87	9.28	24.15
3.	Kerala	0.15	16.13	16.28
4	Tamil Nadu	31.04	18.04	49.08
5.	Gujarat	11.67	7.61	19.28
6.	Madhya Pradesh	13.67	29.04	42.71
7.	Maharashtra	13.67	29.04	42.71
8.	Rajasthan	11.35	9.65	21.00

S. No.	State	Year		Total
		1992-93	1993-94	
1	2	3	4	5
9.	Haryana	2.55	3.00	5.55
10.	Punjab	0.33	122.03	12.36
11.	Uttar Pradesh	20.67	6.9	27.59
12.	Himachal Pradesh	0.88	0.29	1.17
13.	Jammu & Kashmir	0.17	0.50	0.67
14.	Bihar	5.17	11.11	16.28
15.	Orissa	12.56	8.69	21.25
16.	West Bengal	1.32	13.74	15.06
17.	Assam	1.32	13.74	15.06
18.	Tripura	0.17	0.20	0.37
19.	Manipur	0.17	0.20	0.43

S. No.	State	Year		Total
		1992-93	1993-94	
1	2	3	4	5
20.	Meghalaya	0.17	0.26	0.43
21.	Nagaland	0.17	0.20	0.37
22.	Arunachal Pradesh	0.00	0.07	0.07
23.	Sikkim	1.27	0.44	1.71
24.	Delhi	0.18	0.20	0.38
	All India	173.89	180.61	354.50

**Co-Joint Research Work**

3896. SHRI BHOGEN DRA JHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the reply given to Starred Question No. 784 on April 28, 1992 and state the total number of candidates who have done research through Co-joint work during the last three years in the Centre of advanced Study in Mathematics of Punjab University?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): The information is being collected and will be laid on the Table of the House.

**Transfer of Forest Land**

3897. PROF. PREM DHUMAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether forest land in North Sikkim recorded in the approved map of the Surveyor General of India as Khas land had been transferred to private parties for compensation benefits in 1986-87;

(b) if so, the details thereof;

(c) whether his Ministry has given its clearance to the State Government for such transfer of forest land to private parties;

(d) if so, the details thereof; and

(e) if not, the action taken by the Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and

(b). Yes, Sir. State Government of Sikkim have reported that complaints alleging the transfer of forest Khas lands in favour of private individuals have been received.

(c) No, Sir.

(d) Question does not arise.

(e) The Government of Sikkim has been asked to furnish full details of such cases.

**Red Sandalwood**

3898. SHRI A. PRATHAP SAI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the steps taken to conduct survey in regard to availability of the Red Sandalwood in the country;

(b) where and for what purpose it is being used;

(c) whether the Government have received any orders from other countries for buying Red Sandalwood; and

(d) if so, the details thereof and the steps being taken by the Government to stop illegal operations in regard to Red Sandalwood?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Red sandalwood is predominantly found in the State of Andhra Pradesh and the area covered by naturally generated Red Sandalwood in the State is about 1,74,791 Ha.

(b) The wood is used locally for toy making, agricultural implements and construction purposes besides some medicinal use. However, its present market is strongest in Japan, where it is used in

making musical instruments known as 'Shamosin'. It has a market in Singapore, North and South Korea, Hong Kong, France, U.K., West Germany, Holland, Denmark and U.S.A. also for the pharmaceutical and chemical industry.

(c) Government have not received any orders from other countries for purchase of red sandals wood.

(d) All possible steps are being taken by the A.P. Forest Department to prevent the smuggling of this rare species and to effectively intercept this wood in transit. For this purpose 5 Flying Squad Parties based at Rapur, of Nellore District, Rayachoti and Cuddapah of Cuddapah District, Tirupati and Paleru of Chittoor District were created to cordon of the main production areas of Red Sandal wood. These parties are provided with adequate staff vehicles and wireless communication system for effective control of smuggling of this precious wood.

### **Tirupati-Katpadi MG Line**

3899. SHRI M.G. REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to convert the Tirupati-Katpadi Metre Gauge line into Broad Gauge;

(b) if so, the details thereof; and

(c) the total cost of the gauge conversion and amount sanctioned for the year 1993-94?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Yes, Sir.

(b) Work is in progress on long lead items. The work would be completed in the 9th Plan period.

(c) The total cost is Rs. 62 crs. The amount sanctioned for 1993-94 is Rs. 0.51 crs.

[Translation]

### **Electrification of Rail Route**

3900. SHRI JANGBIR SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have any scheme to electrify Delhi-Rohtak-Bhiwani route;

(b) if so, the time by which electrification work is likely to be started; and

(c) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No, Sir.

(b) Does not arise.

(c) Due to constraint of resources and relative priority for electrification of other high density routes, there is, at present, no proposal to electrify Delhi-Rohtak-Bhiwani section.

[English]

### **Consumption of Fruits**

3901. SHRI K.H. MUNIYAPPA:  
SHRI K.G. SHIVAPPA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the estimated per capita consumption of fruits and vegetables in India;

(b) whether per capita consumption of fruits and vegetables in India is one of the

lowest in the world;

(c) if so, the reasons therefor; and

(d) the steps taken by the Government in this regard

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) The per capita consumption of fruits and vegetables in India is 37.9 and 78.8 kg. respectively.

(b) No, Sir.

(c) Does not arise.

(d) The increase in per capita consumption is being attempted through the following:

- (i) Improving production of fruits & Vegetables through special schemes providing assistance to farmers for different activities.
- (ii) Improving availability of these commodities through better post harvest management & Marketing, & building of appropriate infrastructure; and
- (iii) Promoting increased consumption among masses as cheap source of nutrition.

#### **Broad-Gauge Between Bangalore and Chitradurga**

3902. SHRI C.P. MUDALAGIRIYAPPA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a great demand for a direct broad-gauge line between Bangalore

and Chitradurga, via Tumkur, Sira;

(b) whether his Ministry has ordered for conducting survey for the new direct broad-gauge line; and

(c) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No, Sir.

(b) No, Sir.

(c) Does not arise. However, broad gauge link has now become available between Chitradurga and Bangalore via Tumkur and Chickkajur.

[Translation]

#### **Railway Protection Fund**

3903. DR. RAMESH CHAND TOMAR: SHRI BALRAJ PASSI: SHRI DEVI BUX SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Uttar Pradesh Government has sought funds from Railway Protection Fund for the 18 constructed bridges and 10 under construction in the State;

(b) if so, the details thereof; and

(c) the time by which funds are likely to be granted to the State in this regard?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) to (c). Claims totalling Rs. 28.52 crores were received from State Government of U.P. for reimbursement from Railway Safety Works Fund towards the State Government share

of the cost of the Road Over Bridges/Road Under Bridges constructed and under construction in Uttar Pradesh.

The reimbursement from Railway Safety Works Fund is limited to the extent of amount accrued to the credit of the State Government as per distribution recommended by Finance Commission. According, as against the sum of Rs. 969.47 lakhs accrued to the end of 31.3.1993 to the credit of State Government an amount of Rs. 968.84 lakhs has since been reimbursed to the U.P. Government. Further reimbursements to the extent of accrual can be made only on accretion of funds to the credit of the State Government in subsequent years.

[English]

#### **Construction of Stadium in Cochin**

3904. PROF. K.V. THOMAS: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Kerala Government and the Corporation of Cochin have submitted proposals and projects for financial assistance to construct Indira Gandhi International Stadium and Rajiv Gandhi Mini Stadium at Cochin; and

(b) if so, the decision taken on these proposals and projects?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): (a) and (b): Government of Kerala has forwarded a proposal of Greater Cochin Development Authority for construction of International Stadium at

Cochin. The application for Central financial assistance to the project is under consideration.

#### **Development Works in National Library Calcutta**

3905. KUMARI MAMATA BANERJEE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the development works in the National Library, Calcutta have slums down; and

(b) if so, the reasons therefore and the steps taken by the Government to restore the same?

THE DEPUTY MINISTER IN THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE (KUMARI SELJA): (a) The development plans of the National Library have suffered to some extent.

(b) The main reason is administrative bottlenecks created mainly due to internecine rivalry between the two service Associations. Apart from the usual administrative measures, the Government has set up a three member High Powered Committee to go into all aspects of the functioning of the Library and suggest measures of improvement.

[Translation]

#### **MG Line into BG Line between Delhi to Udaipur**

3906. SHRI BHERU LAL MEENA: Will the Minister of RAILWAYS be pleased to state:

(a) whether no provision has been made in the railway budget for 1994-95 for conversion of metergauge railway line into broad-gauge from Delhi to Udaipur; and

(b) if so, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Conversion of railway line between Delhi and Rewari has been completed. From Rewari to Ajmer it will be completed in 1994-95. For Amer-Chittorgarh - Udaipur section, surveys have been taken up to determine its priority.

(b) Does not arise.

### **New Sugar Factories in Gujarat**

3907. SHRI N.J. RATHVA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the National Cooperative Development Corporation (NCDC) provides financial assistance for setting up of new sugar factories in Gujarat;

(b) if so, the amount of financial assistance provided by NCDC to such sugar factories during 1992-93;

(c) whether the National Cooperative Development Corporation is not having adequate funds to assist these factories;

(d) if so, whether the Government propose to provide additional funds to the National Cooperative Development Corporation so as to enable it to sanction financial assistance to these sugar factories; and

(e) if so, the details thereof and if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) The National Cooperative Development Corporation (NCDC) provides investment loan assistance to the State Govts./UT Administration for contribution to the share capital of new co-operative sugar factories. This loan assistance is provided after the project has been appraised by the Central Financing Institutions and the term loan for the project has been approved by them.

(b) An amount of Rs. 7.865 lakh has been provided by the NCDC during 1992-93 for the setting up of Shree Rewakhand Udyog Sahakari Mandli Ltd., Amod, Distt. Bharuch, Gujarat being the spill over assistance for the project.

(c) to (e). No, Sir. An outlay of Rs. 350.00 crore has been approved during the 8th Five Year Plan for participation in the share capital of the co-operative sugar factories for setting up of new co-operative sugar factories, expansion and modernisation of existing co-operative sugar factories as also their diversification.

[English]

### **National Disputes Redressal Commission**

3908. SHRI AVTAR SINGH BHADANA: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether many of the decisions of the National Consumers Forum are challenged in the High Courts;

(b) if so, whether the Government propose to bring any amendment in this respect so that the consumers' interests are

protected; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) The decisions of National Commission are not challenged in the High Courts and the appeal lies only to the Supreme Court. However, in some cases, after complaint is filed, the opposite party approaches the High Court and some High Courts have granted stay on further proceedings.

(b) and (c). At present, there is no proposal to amend the Constitution to prevent High Courts from entertaining such Writ Petitions.

[ Translation ]

### **Passenger Facility at Jaora and Mandsaur Stations**

3909. DR. LAXMINARAYAN PANDEY: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is no adequate drinking water facility for the passengers at Jaora and Mandsaur railway stations under the Western Railway; and

(b) if so, the facts thereof and the details of arrangements being made at these stations?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b). Adequate drinking water arrangements,

commensurate with the volume of passenger traffic, already exist at Jaora and Mandsaur railway stations.

[English]

### **Railway Bridges**

3910. SHRI ARVIND TULSHIRAM KAMBLE: Will the Minister of RAILWAYS be pleased to state:

(a) the names of the States from which proposals for constructing bridges, overbridges, railway crossing have been received along with the location thereof, since July, 1991 till date, year-wise;

(b) whether the Government propose to construct over bridges at the railway crossings which are important as well as crowded in various States;

(c) if so, the details thereof, State-wise; and

(d) the time schedule fixed for the construction of these projects?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Track bridges are constructed keeping in view the Railway's necessity for running of traffic. A Statement showing the details of requests received from State Governments for construction of Road over bridges is attached. Information in respect of Level Crossing is under collection and will be laid on the table of the Sabha.

(b) The system of replacing a busy level crossing by a Road over/Under bridge is that the State Governments propose the works giving priorities. The Railways then examine the cases and include such of them in the

Works Programme for which the various pre-requisite formalities have been completed by the State Governments. The Railways while including the works in the Works Programme also take into account the quantum

of existing sanctioned works for that particular State and the pace at which these works are being executed by the State Government.

(c) and (d). Do not arise.

## STATEMENT

*Details of requests for Road over bridge received from the State Governments from July 1991 till date are as under:-*

Name of States	Year	No. & details	Remarks
Assam		17	Information reg. year of proposal and location of Road over bridge will be laid on the Table of the Sabha
Andhra Pradesh	1992-93	12	
		1. Aakapalle-Thadi	
		2. Thadi-Duvvada	
		3. Kowuru	
		4. Chirala	
		5. Narasaraopet	
		6. Mehboobabad	
		7. Yellamanchilli	
		8. Bayyavaram	

Name of States	Year	No. & details	Remarks
9. Vatpur	1993-94	13	
10. Elluru		1. Anakapalli-Thadi	
11. North Cabin Duvvada		2. Thadi Duvvada	
12. Kazipet		3. Kovvuru	
4. Chirala		5. Narasaraopet	
6. Mehboobabad		7. Yellamanchilli	
8. Bayyavaram			

Name of States	Year	No. & details	Remarks
		9. Vatluru	
		10. Elluru	
		11. Pathapet	
		12. Koduru	
		13. Thadipatri	
	1994-95	12	
		1. Ramakri-Shanpuram	
		2. Madhira	
		3. Sitaphalmandi	
		4. Zahirabad	
		5. Chirala	
		6. Mehboobabad	
		7. Thadipatri	

Name of States	Year	No. & details	Remarks
Bihar		8. Hafeezpet	
		9. Bollarum	
		10. Nizamabad	
		11. Narasaraopet	
		1. Koduru	
		1	Information reg. year of proposal and location of Road over bridge will be laid on the Table of the Sabha
Delhi	1991-2	1	
		New Delhi-Sahibabad near Vikas Marg	
Gujarat	1991-92		
		1. Sidhpur	
	1992-93	7	

Name of States	Year	No. & details	Remarks
Haryana	1993-94	2. Surat	
		3. Rajkot	
		4. Saij-Satha	
		5. Himmatnagar	
		6. Pratij	
		7. Lakhabwal	
		1	
Karnataka	1992-93	Near Village Kond on road to Refinery	
		2	
		1. Hospet-Kampili Road	
		2. Bagalokot-Badami Road (near Neeralkeri)	
		10	
	1993-94		
		1. Near Neeralkeri	

Name of States	Year	No. & details	Remarks
.			
		2. Near Hubli City	
		3. Near Bellary	
		4. Near Bagalpoor	
		5. Near Bijapur	
		6. On Dharwar-Goa Road	
		7. -do-	
		8. Raichur	
		9. Supa-Halyal Road	
		10. Hozpet-Kampli Road	
	1994-95	2	
		1. Hubli-Gadag Road	
		2. Hozpet-Kampli Road	
	1993-94	2	
		1. Bangalore City-Tumkur	

Name of States	Year	No. & details	Remarks
Maharashtra	1994-95	2. Bangalore City-Mysore	
		1	
		West Cabin of Tumku	
	1993-94	3	
		1. Sholapur-Gadag	
		2. Near Daund St.	
		3. Dharmabad	
	1991-92	2	
		1. Sholapur-Gadag	
		2. Dharmabad	
		6	
		1. Nardai.a	
		2. Villeparle	

Name of States	Year	No. & details	Remarks
		3. Borivili	
		4. Virar	
		5. Chalthan	
		6. Gangadhra	
Nagaland		1	Information reg. year of proposal and location of Road over bridge will be laid on the Table of the Sabha
Punjab	1991-92	1. Damoria	
	1992-93	1. At Patiala	
	1993-94	1. At Rajpura	
Rajasthan	1991-92	1. Ringus	
Tamil Nadu	1991-92	3	
		1. Villupuram-Pondicherry	
		2. Manamadurai-Virudhunagar	

Name of States	Year	No. & details	Remarks
		3. Mandapam-Pamban	
	1992-93	Nil	
	1993-94		
		1 Villupuram-Katpadi (Km. 152/5-6)	
		2. Villupuram-Katpadi (Km. 2/2-3)	
Uttar Pradesh	1992-93	2	
		1. GT Road and National Bypass No. 24 at Ghaziabad	
		2. Chilibila	
West Bengal		1	Information reg. year of proposal and location of Road over Bridge will be laid on the Table of the Sabha.

**Recruitment Board for Kendriya  
Vidyalaya Sangathan**

3911. SHRI PAWANKUMAR BANSAL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the proposed Recruitment Board for Kendriya Vidyalaya Sangathan has since been constituted; and

(b) if so, the details thereof including composition, membership and background and experience of its members?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) No, Sir.

(b) Does not arise.

**Revenue Collected by Railways**

3912. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of RAILWAYS be pleased to state:

(a) the quantum of revenue collected by Railways by disposal of scrap during each of the last three years;

(b) the details regarding projection of revenue from this source during the Eighth Five Year Plan, year-wise;

(c) the existing procedure for disposal of scrap and modification proposed to ensure optimum realisation of revenue; and

(d) the special plan of action formulated for optimum realisation of revenue from this source during 1994-95?

THE MINISTER OF RAILWAYS (SHRI

C.K. JAFFER SHARIEF) (a) The sale value of scrap disposed of during the last 3 years is as under :-

1991-92	Rs. 540.18 cr.
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1992-93	Rs. 678.94 cr.
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1993-94	Rs. 842.73 cr.
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(b) The actual sales in the first two years of the Eighth Five Year Plan are as under :-

1992-93	Rs. 678.94 cr.
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1993-94	Rs. 842.73 cr.
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The sale targets are fixed annually based on the actual yearly plan outlay and other relevant factors. Tentative target for 1994-95 is Rs. 100 crores.

(c) The disposal of scrap is arranged through public auctions and tenders. The present system ensures optimum realisation of revenue and is working satisfactorily.

(d) Extensive monitoring of arising and disposals of scrap at all levels will be ensured for optimum results.

**Vehicular Pollution**

3913. SHRI MATI VASUNDHARA RAJE:

SHRI RAJNATH SONKAR SHASTRI:

SHRI GURUDAS KAMAT:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned "Before you're choked on carbon get a mask" appearing in the Indian

Express dated March 18, 1994;

(b) if so, the facts thereof; and

(c) the reaction of the Government there to?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir.

(b) A detailed survey on the status of pollution from automobiles has been conducted by the Central Pollution Control Board which indicates that the pollution load from vehicles in Delhi is the highest amongst the ten major cities surveyed.

(c) The steps taken to control pollution from automobiles include:

- (i) Emission norms for both petrol and diesel driven vehicles have been notified under the Central Motor Vehicles Rules 1989 and these are under implementation from 1990.
- (ii) The Ministry of Surface Transport has devised the various State Transport Directorates to enforce these standards.
- (iii) Lead content in petrol have been already brought down to a national average of 0.18 gm/litre. Efforts are being made to reduce the levels even further.
- (iv) Public awareness campaigns have been launched on various measures to prevent and control pollution from vehicles.
- (v) More stringent norms for vehicular emissions have been notified under

the Central Motor Vehicles Rules in September 1993 which would come into effect from April, 1996.

(vi) Automobile manufacturers have been asked to develop and improve their technology to meet the more stringent standards for emissions from vehicles.

(vii) City planners are advised to incorporate in their plans the long-term requirements of city transportation.

[Translations]

### Coaches in Pushpak Express

\*3914. DR. GUNWANT RAMBHAU SARODE: Will the Minister of RAILWAYS be pleased to state:

(a) whether four additional coaches have been added recently to the Bombay-Lucknow Pushpak express-train;

(b) if so, whether the Government propose to increase the number of coaches with all other trains starting from Bombay V.T. to meet the demand of heavy rush of passengers;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) Yes, Sir.

(b) to (d). There is no proposal at present. However, augmentation of the loads of trains including those originating/terminating from/at Bombay V.T. is an ongoing process subject to operational feasibility, traffic justification and availability of coaches.

**Promotion of Nepali Language**

3915. **SHRIMATI DIL KUMARI BHANDARI:** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have taken some measures for promotion of Nepali Language after its inclusion in the Eighth Schedule of the Constitution;

(b) if so, details thereof;

(c) whether facilities of higher studies in Nepali Language exists in Banaras Hindu University and North Bengal University;

(d) if so, the details thereof;

(e) whether the Government propose to create some posts of Professors in these Universities; and

(f) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) and (b). According to the information furnished by University Grants Commission, the Commission is considering to include Nepali Language as one of the subjects for NET examination which is conducted for award of Junior Research Fellowships and eligibility for Lecturerships. Minor/major research projects in the field of Nepali language and literature will also be considered for support.

(c) and (d). Yes, Sir. Nepali language is taught at under-graduate and post-graduate levels in Banaras Hindu University and North

(e) and (f). UGC has informed that it is for the concerned Universities to take an appropriate decision regarding creation of posts of Professors in this field of studies subject to the overall ceiling of financial assistance sanctioned by the Commission. The UGC has approved financial assistance to North Bengal University for creation of one post of Professor in Nepali language during the 8th Plan period. The Commission has agreed to provide financial assistance to Banaras Hindu University for construction of a Centre for the study of Nepali language.

**Class X CBSE Exam**

3916. **SHRI PARASRAM BHARDWAJ:** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Class X Maths paper of CBSE was tough and lengthy consisting most of the portion out of course in the recently held examination:

(b) whether CBSE has adopted multiple set of papers, against severe criticism from parents' bodies; and

(c) if so, the details thereof and the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) As per the information received from the Central Board of Secondary Education (CBSE), a Committee of Subject Experts constituted by the Board has not found anything wrong with the class X Mathematics Paper in the examination conducted by the Board this Year.

(b) and (c). The CBSE introduced multiple sets of question papers for the first time in its examinations conducted in the Union Territory of Delhi in 1992. During 1993 examinations, the multiple sets were used in all schools affiliated to the CBSE. A body known as Parents' Forum for Meaningful Education criticised the use of multiple sets. However, based on the recommendations of a Committee of Experts, and opinions of educationalist and Associations of schools, the Governing Body of the CBSE in its meeting held on 12.1.94 took a unanimous decision to continue with the use of multiple sets in the 1994 examinations and also future examinations of the CBSE for Class X and class XII.

[Translation]

#### Chhitauni-Bagaha Railway Bridge

3917. SHRI RAM NAGINA MISHRA: Will the Minister of RAILWAYS be pleased to state:

(a) the time by which the construction work of Chhitauni-Bagaha railway bridge in Deoria district of Uttar Pradesh is likely to be completed;

(b) the amount spent so far on the construction work thereof and the progress made in this regard;

(c) the estimated expenditure likely to be incurred thereon;

(d) the time by which the railway line from Bagaha to Gorakhpur via the above bridge would become ready; and

(e) time by which the trains are likely to run thereon?

THE MINISTER OF RAILWAYS (SHRI

C.K. JAFFER SHARIEF): (a) By December, 95 provided the other cosharers i.e., the Ministry of Water Resources and Governments of U.P. and Bihar come forth with their shares in time.

(b) The amount spent on the work is Rs. 128.0 crs. (approx). The progress made is that the bridge sub-structure, both guide bunds and approach banks have been completed.

(c) Rs. 164.09 crores.

(d) December, 1995.

(e) After the line is complete and fit for running passenger trains.

[English]

#### Madras Beach

3918. DR. RAJAGOPALAN SRIDHARAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government are aware of the pollution at the Madras Beach;

(b) whether any study has been conducted into the pollution factors; and

(c) if so, the details thereof and the steps taken by the Government to prevent such pollution?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b). Yes, Sir.

(c) The Central Pollution Control Board carried out reconnaissance survey of the Tamil Nadu Coast to identify various sources of

pollution. The survey indicated that the main land based pollution sources are:

1. industries located at Ennore
2. sewage disposal of the Madras city
3. effluent discharged through Cooum River.

Steps taken by the Government to prevent coastal pollution in Madras beach include:

(a) Identification of point sources of pollution.

(b) Monitoring of coastal water quality by the Tamil Nadu Pollution control Board.

(c) Issuance of directions to the industries/Madras Municipality to construct mine out falls with diffusers system and to set up suitable effluent treatment facilities in order to conform to the prescribed standards.

(d) Issuance of directions prohibiting the industries to come up within 500 m from the shore lines.

### **Grants To Universities**

3919. DR.P.VALLAL PERUMAN:  
SHRISYED SHAHABUDDIN:  
SHRI SURENDRA PAL  
PATHAK:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the amount of grants allocated by U.G.C. to each University in the country for various purposes during the last three years; and

(b) the total number of colleges which have been provided with developmental grants by the University Grants Commission during the Seventh Plan period indicating the total grant provided to them during the period?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) and (b). The information is being collected and will be laid on the Table of the House.

[Translation]

### **Containers of Vanaspati and Edible Oils**

3920. DR. SAKSHIJI: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether sale of vanaspati and edible oils in coloured plastic bottles or containers pollute almost 70 per cent of its contents;

(b) if so, the steps taken by the Government to get it examined by the Central Food Technology Research Institute; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) No such report has been received by the Government.

(b) and (c). Do not arise.

**Railway Bridges**

work; and

3921. SHRICHINMAYANAND SWAMI:  
Will the Minister of RAILWAYS be pleased  
to state:

(c) the number of new bridges  
constructed during the said period?

(a) the number of old railway bridges  
selected for repairing/renovation during the  
year 1993-94, Zone-wise;

THE MINISTER OF RAILWAYS (SHRI  
C.K.JAFFER SHARIEF): (a) to (c). Details  
about bridges selected for repair/renovation  
and the new bridges constructed during  
1993-94 are given below:-

(b) the amount allocated for the above

<i>Railway</i>	<i>No. of Bridges selected</i>	<i>No. of New Bridges constructed for repair/ renovation.</i>
Central	77	287
Eastern	181	-
Northern	31	-
North Eastern	19	12
Northeast Frontier	18	2
Southern	43	-
South Central	117	12
South Eastern	8	1
Western	7	
<b>Total:</b>	<b>501</b>	<b>314</b>

A sum of Rs. 54.62 crores was allocated for repair/renovation of bridges during 1993-94.

[English]

**Indo-Brazil Cooperation**

(a) whether India and Brazil have  
decided to intensify bilateral cooperation in  
the field of sustainable development and  
environmental conservation;

3922. SHRI MANORANJAN BHAKTA:  
Will the Minister of ENVIRONMENT AND  
FORESTS be pleased to state:

(b) if so, whether both countries have  
agreed to sign a formal agreement in this.

area; and

(c) if so, details thereof?

THE MINISTER OF STATE OF THE  
MINISTRY OF ENVIRONMENT AND  
FORESTS (SHRI KAMAL NATH): (i) Yes,  
Sir.

(b) and (c): After the visit of Minister for  
Environment and the Amazon Region of Brazil  
to India, a Joint Statement was issued. A  
Statement showing Joint Statement is  
attached.

### STATEMENT

A JOINT STATEMENT BY  
MR. KAMAL NATH, MINISTER FOR  
ENVIRONMENT AND FOREST OF THE  
REPUBLIC OF INDIA

AND

AMBASSADOR RUBENS  
RICUPERO, MINISTER FOR THE  
ENVIRONMENT AND THE AMAZON  
REGION OF BRAZIL

The Ministers in-charge of environmental  
affairs of India and Brazil respectively,

- Having met in New Delhi and Agra  
over February 21-25, 1994;
- Keeping in mind the commitments  
as agreed in the United Nations  
Conference on Environment and  
Development (UNCED) by the  
participating States for sustainable  
development;
- Recalling the importance of  
international cooperation for  
implementation of Agenda 21 and  
other Rio Agreements;

- Emphasising the importance of  
South-South Cooperation in all  
fields, especially in the field of  
sustainable development and  
environmental conservation;

- Recognising that sustainable  
development and the enhancement  
of the quality of life through  
environmental conservation favour  
economic growth and the well-being  
of the people of India and Brazil;

- Stressing that economic  
development, poverty alleviation  
and attention to basic needs such  
as drinking water and sanitation  
should continue to receive primacy;

- Determined to strengthen the  
bilateral cooperation in the areas of  
mutual interests in the field of  
environment and towards this end  
to exchange information,  
experience, skills and techniques  
on a basis of equality and mutual  
benefits;

Have decided to increase the  
cooperation between India and Brazil in the  
field of sustainable development and  
environmental conservation as follows:

1. Both sides will continue to have  
consultations on environmental  
issues related to sustainable  
development, particularly those  
pertaining to the Commission on  
Sustainable Development (CSD),  
implementation of the Framework  
Convention of climate change  
(FCCC) and of the Convention on  
Biological Diversity, forestry, trade  
and environment, financial  
resources and transfer of  
environmentally sound technology.

There was a consensus that the CSD should play a more active role in the implementation of the Agenda 21.

2. The Ministers agreed that the details should be worked out in the priority areas as identified below:

- (a) Implementation of the Montreal Protocol for the Protection of Stratospheric Zone Layer;
- (b) Environmentally sound technologies;
- (c) Conservation and sustainable use of bio-diversity, forestry and other renewable natural resources;
- (d) Pollution Control;
- (e) Waste Management, including hazardous and toxic wastes and their national and transboundary movements;
- (f) Recycling of wastes;
- (g) Management of river basins, lakes and fresh-water resources;
- (h) Management of coastal areas and marine resources;
- (i) Combating desertification and drought;
- (j) Environmental Impact Assessment;
- (k) Quality Control and environmental management of products and processes, including eco-labelling;
- (l) Public awareness and education;

(m) "Legislation on sustainable development and environmental conservation, including law enforcement;

(n) Eco-tourism and national parks and their management;

(o) Natural resource accounting and valuation analysis in the field of sustainable development particularly in the area of forest conservation;

3. In order to commence the bilateral cooperation on a firmer footing, the ministers agreed to contemplate immediate steps to formulate projects in the following areas:

(i) Exchange of scientists, scholars, technicians and environmental management experts and personnel;

(ii) Exchange of information and experience in the areas mentioned in item 2 above;

(iii) Cooperative research on subjects of mutual interest;

(iv) Promotion of Joint or multilateral symposia, seminars, lectures and training courses;

(v) Applicability of the Brazilian experience in alcohol as a substitute fuel and as a lead substitute for gasoline;

(vi) Pollution control standards and techniques for distilleries and sugar factories;

(vii) Cooperation in forest management,

including plantations;

[Translation]

- (viii) Exchange of experiences in the area of environmental audit, environmental impact assessment and opportunity cost-analysis;

4. Both sides will encourage contracts and cooperation between various levels of Government entities, research institutions, non-governmental organisations and the private sector in order to expand the bilateral cooperation.
5. Both Parties shall jointly seek involvement of multi-lateral institutions to support bilateral projects as well as joint cooperation with other developing countries in the field of environment and sustainable development.
6. Unless otherwise arranged between the two Governments, expenses related to exchanges and cooperative activities will be borne by the sending party.
7. The Ministers agreed to explore the possibility of signing a formal agreement between their Governments in the area of cooperation for sustainable development and environmental conservation on the basis of ideas contained in this joint statement.

### Pending Projects of Madhya Pradesh

3923 SHRI RAMESHWAR  
PATIDAR:  
SHRI SURAJBHANU  
SOLANKI:  
SHRI SUSHIL CHANDRA  
VARMA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the names of various development projects of Madhya Pradesh including irrigation and roads, pending with the Regional Office, Forest Department, Bhopal for clearance;

(b) since when these are pending and the reasons therefor; and

(c) the steps taken to clear these projects early?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) & (b). A statement showing names of pending proposals of Madhya Pradesh along with their period of pendency and reasons for the same, under the Forest (Conservation) Act, 1980 with the Regional Office of this Ministry at Bhopal is annexed.

(c) After receipt of the complete details from the State Government expeditious action is taken to decide the proposals.

## STATEMENT

Sl. No.	Name of the proposal	Pending since	Reasons of pendency/ present status
1.	Geru mining lease by Ashok Kumar in distt. Rajnandgaon	February, 1994	The proposal has been discussed by State Advisory Group on 30.3.1994 and is under process for decision.
2.	11 KV transmission line from Devanlia-Nachanboor in distt. Dewas	March, 1994	Under process
3.	Dispoze & Phrophylite mining by Khajuraho minerals in distt. Chhatarpur	March, 1994	Under process
4.	Surface rights to SECL for minig in distt. Shahdol	March, 1994	Under process
5.	Purne Inter state Irrigation project in distt. Betul	March, 1994	The proposal has been discussed by State Advisory Group on 30.3.1994 and is under decision.
6.	Tarapur Irrigation Project in distt. Bastar	March, 1994	The proposal has been discussed by State Advisory Group on 30.3.1994 and is under process for decision.

[English]

**Cultural Artefacts**

3924. SHRI BAPUHARI CHAURE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the major cultural artefacts, their estimated values and their location that have been acquired, purchased or stolen away from the country during the last three years; and

(b) the steps the Government have taken so far or intends to take for the return of these artefacts especially in the light of the United Nations General Assembly Resolution for the return of such cultural artefacts to their original owners.

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE ) (KUMARI SELJA): (a) The position regarding major cultural artefacts and antiquities that have been acquired or stolen away from the country during the last three years is as under:-

- (i) Nineteen antiquities out of thirty four objects smuggled out of India from Tamil Nadu were seized by Italian Custom Authorities at PISA. The CBI, New Delhi has registered a case against the party at Madras.
- (ii) Two antiquities namely (a) Nataraja idol, Viswanathaswamy Temple, Pathur, Thanjavur Distt. and (b) Terracotta figure from Bhitargaon, District Kanpur

smuggled out of India have been retrieved back to India from U.K. on 9.8.91 and from U.S.A. on 26.11.91 respectively.

Normally antiquities are evaluated only when these are being sent out for exhibitions on temporary export permits. The valuation is then done for insurance purpose. Except for this, evaluation of ntiquities is not done unless specifically required.

(b) The United Nations General assembly adopted a Resolution in 1984 on Restitution of Cultural Property to the countries of origin. The Resolution emphasised cooperative efforts between Member States in the preparation of inventories in this behalf and reduction of illicit traffic in cultural property had inter alia appealed for bilateral measures for the restitution of such cultural property. However, this convention has not been ratified so far by many countries. India will, however, continue to pursue the matter through appropriate channels.

In order to stop smuggling and to retrieve stolen goods which have reached abroad the Government of India has ratified the UNESCO convention, prohibiting and preventing the illicit import, export and transfer of ownership of cultural property, on 24.1.77. Besides this, Section 3 of the Antiquities and Art Treasurers Act, 1972 does not allow export of antiquities and art treasures without approval of the competent authority. Checks are also made in collaboration with the custom officials at the exit ports (air and sea). Necessary help is also sought from CBI and Interpol not only in identifying and preventing smuggling but also in retrieving the goods from broad.

In the case of the nineteen antiquities

held at Rome, the CBI has registered a case against the exporter and with authorities at Rome through the help of Interpol in order to bring back the antiquities to India. The Indian Embassy in Rome has also taken up the matter with the Italian Ministry of Culture and Environmental Properties.

The Pathur Nataraja was retrieved through a similar procedure in 1991.

### **Hockey Teams**

3925. SHRI PARASRAM:  
BHARDWAJ:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether only B grade hockey teams except South Africa have participated in the recent Indira Cup Tournament; and

(b) if so, the steps proposed to be taken by the Government to attract A Grade hockey teams to participate in this Tournament?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIMENTARY AFFAIRS (SHRI MUKUL WASNIK): (a) Teams from Japan, Korea, Kenya, South Africa, Egypt besides India participated in the Tournament at Lucknow from 27th February to 5th March, 1994. most of these teams will be playing in the Asiad 1994.

(b) Action has already been initiated by the Indian Hockey Federation to invite top teams of Europe also in the next tournament to be held in early 1995.

### **Review of Kendriya Vidyalayas**

3926. PROF. UMMAREDDY  
VENKATESWARLU:  
SHRI SHIVRAJ SINGH  
CHAUHAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have constituted any Committee to study the administrative set up, academic aspects, curricula, etc. of the Kendriya Vidyalayas;

(b) if so, the details thereof;

(c) whether any recommendations have been made by the such Committee; and

(d) if so, the reactions of the Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) No, Sir.

(b) to (d). Do not arise.

### **Sale of Sugar Mill**

3927. SHRI GURUDAS KAMAT: Will the Minister of FOOD be pleased to state:

(a) whether sugar mill in some States are proposed to be sold; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): (a) and (b) Information is being collected and will be laid on the Table of the House.

[Translation]

**Railway Godowns Indore**

3928. SHRIMATISUMITRA MAHAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether business community is facing a lot of difficulties in view of the lack of proper arrangement of sheds in the railway godowns at Indore;

(b) if so, whether any action is being taken by the Government in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K.JAFFER SHARIEF): (a) No, Sir.

(b) and (c). Do not arise.

(d) Arrangements at Indore BG/MG Goods sheds are considered to be adequate to handle the present level of traffic.

[English]

**ABB Locomotives**

3929. SHRI ANAND RATNA MAURYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether M/s ABB contract is likely to affect the export of new generation locomotives in the coming years;

(b) if so, the assessments made in this regard;

(c) whether some companies have approached the Government to get

permission for a licence for maintenance of locomotives and components for this purpose;

(d) if so, the details thereof; and

(e) the steps being taken by the government to emerge as an exporter of locomotives in near future?

THE MINISTER OF RAILWAYS (SHRI C.K.JAFFER SHARIEF): (a) No, Sir.

(b) Does not arise.

(c) and (d). Some companies have approached for manufacture and supply of components and assemblies only. The technology will be transferred to the selected companies to enable them to manufacture assemblies and components for new generation locos.

(e) Export is not envisaged in near future as locomotives produced will barely meet Indian Railway's requirement.

**Purchase of Power from NTPC**

3930. SHRI UDAYSINGRAO GAIKWAD: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Indian Railways proposes to purchase power from NTPC for their consumption instead of purchasing it from the State Electricity Boards;

(b) if so, the details thereof;

(c) whether this step is likely to benefit the Indian Railways and travelling people;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether purchase of power from NTPC will include consumption by Electric Locomotives, Railway Stations and Railway Offices and colonies; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b). Yes, Sir. During the past decade State Electricity Boards have raised the tariff disproportionately to the increase in cost of generation and distribution, thereby adversely affecting viability of electrification schemes. In order to make electrification of Indian Railways economically viable, the alternative of availing of cheaper Central Sector power, out of the unallocated central share (15%) of power from Central Generating Stations was considered and approved.

Ministry of Power has now permitted direct sale of power from Central Public Sector Undertakings to Railways.

(c) and (d). The tariff of Central Generating Agencies would be lower as compared to that of State Electricity Boards. Therefore, there would be substantial saving in energy bills of the Railways.

(e) and (f). The direct power supply obtained from the NTPC would be utilised for consumption by Electric Locomotives and other operational requirements at Railway Stations.

#### **Reimbursement of Losses to NDDB**

3931. SHRI J. CHOKKA RAO: Will the Minister of AGRICULTURE be pleased to state: (a) whether the Government have decided to reimburse all the losses incurred by NDDB on its Market intervention Operation in edible oils/oil seeds;

(b) if so, the details thereof;

(c) whether the Parliamentary Committee on agriculture has also made any recommendations in this regard and if so, the details thereof;

(d) whether the entire losses have been reimbursed;

(e) if so, the details thereof and if not, the reasons therefor; and

(f) the action contemplated by the Government to expedite the reimbursement of remaining losses?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a, b, d and f). Against a claim of Rs. 242.82 crores by NDDB towards reimbursement of losses incurred under market intervention operations in oilseeds/edible oils during FY 1991-92 and 1992-93, an amount of Rs. 10.56 crores was reimbursed to NDDB in March, 1992. The Empowered Committee on Oil seeds Policy (ECOP) after detailed examination recommended reimbursement of the balance amount and the same is under consideration.

(c) The Committee on Agriculture in its 10th Report (1993-94) specifically recommended that the market intervention operations of the Government in edible oils should start without any further delay through NDDB by reimbursing the losses incurred by NDDB on Market intervention Operations.

#### **Ban on Diesel Generating Sets**

3933. MAJ. GEN. (RETD.) BHUWAN

CHANDRA KHANDURI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether use of diesel generating sets, for industrial purposes, has been banned for environmental reasons and if so, the details thereof;

(b) whether this has resulted in serious shortage of power for small scale industries;

(c) whether the Government of Uttar Pradesh has requested to make-up the shortfall of power in Doon Valley to the extent of 50 MW;

(d) if so, the reaction of the Government thereto; and

(e) if not, whether the Government propose to consider reviewing the ban on use of diesel generating sets in Doon Valley?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) The use of diesel generating sets for industrial purpose has been prohibited on environmental considerations within the Doon Valley and the Agra-Mathura region surrounding the Taj Mahal.

(b) No, Sir. Shortage of power at different places exists due to additional load on existing infrastructural facilities and unplanned industrial growth.

(c) No, Sir.

(d) Does not arise.

(e) For environmental reasons, no change in the present policy is proposed.

### **Railway Staff Quarters**

3934. SHRIR. SURENDER REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) the number of railway staff quarters constructed in South Central Railways covering Andhra Pradesh during the last three years, category-wise;

(b) the number of staff quarters proposed to be constructed during 194-95 and 1995-96; and

(c) the estimated expenditure on the construction of those quarters?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF):

(a)	Type - I	319
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	Type- II	121
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	Type- III	23
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	Type- IV	1
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(b) and (c). For 1994-95, Rs. 53.90 lakh have been earmarked for construction of quarters on South Central Railway. Of these quarters, 24 numbers will be in Andhra Pradesh. In 1995-96 also suitable works would be taken up and appropriate allocations made depending upon the overall availability of funds in that year.

### **Freight Terminal at Dankuni**

3935. SHRI HANNAN MOLLAH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the construction work for

the proposed Freight Terminal at Dankuni has been started;

(b) if so, the details thereof; and

(c) the time by which it is likely to be completed?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Yes, Sir.

(b) Phase-I of the work has been sanctioned at cost of Rs. 6.00 crores. Rs. 1.00 crore have been spent upto the end of 93-94 and Rs. 87 lakhs have been proposed in 94-95.

(c) The work is for completion in 1996-97.

#### **Passenger Amenities at Asansol Division**

3936. SHRI HARADHAN ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether drinking water and lights are not being provided at several stations under Asansol Division of Eastern Railway;

(b) if so, the reasons therefor; and

(c) the steps so far taken or proposed to be taken in this regard?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) to (c). All stations of Asansol Division are provided with drinking water through taps, hand pumps or open wells. Out of the 75 stations in the Division, only 55 stations fulfil the norms prescribed for electrification of a station. 51 stations have already been electrified and work of electrification of 3 stations has been taken up. The remaining one station is

proposed to be electrified during 1994-95.

#### **New Station Umroli**

3937. SHRI RAM NAIK: Will the Minister of RAILWAYS be pleased to state:

(a) whether the demand of the people for a new station at Umraoli between Palghar & Boisar stations on the Western Railway is pending for long; and

(b) if so, the time by which the new station is likely to be constructed and commissioned?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b): The proposal for opening of halt at Umroli was received, but the same has not been found to be operationally and financially justified.

#### **Criteria for Sugar Development Fund**

3938. SHRI SYED SHAHABUDDIN: Will the Minister of FOOD be pleased to state:

(a) the terms and conditions of the loan given from the Sugar Development Fund to Sugar Mills,

(b) the amount of loan given from the Sugar Development Fund since its inception upto March 31, 1994;

(c) the number of Sugar Mills benefitted, State-wise;

(d) the recovery of the loan as on March 31, 1994; and

(e) the payable amount overdue as on March 31, 1994?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH

RAI). (a) Loans from the Sugar Development Fund are granted for facilitating the rehabilitation and modernisation of any sugar factory or any unit thereof or undertaking a scheme for development of sugarcane in the area in which any sugar factory is situated. The loans carry a concessional rate of simple interest of 9% per annum. In case of default in repayment, an additional interest @ 21/2% per annum is also payable on the amount of default. In the case of loan for modernisation/rehabilitation, the repayment of loan, together with interest thereon, commences after the expiry of one year from the date of repayment of institutional loan or on the expiry of a period of 8 years, reckoned from the date of disbursement of the loan from the Sugar Development Fund, whichever is earlier, and the amount due is recoverable in a maximum of 5 annual instalments. In this connection it may be mentioned that loan from the Sugar

Development Fund for modernisation/rehabilitation is normally given to a sugar undertaking which is approved by a financial institution for assistance under its relevant scheme for modernisation/rehabilitation of its plant and machinery.

As regards loan for sugarcane development, the repayment commences on the expiry of a moratorium of three years reckoned from the date of disbursement of the loan and is to be repaid in equal annual instalments not exceeding four in number. The interest on the loan is, however, to be paid annually.

(b) The amounts of loan sanctioned and disbursed for modernisation/rehabilitation and for sugarcane development since the inception of the Sugar Development Fund are as under:-

*Amount of loan*

	<i>Sanctioned</i>	<i>Disbursed (Rs. - crores)</i>
Modernisation	434.85	366.99
Sugarcane Development	422.49	253.07
<b>Total</b>	<b>857.34</b>	<b>620.06</b>

(c) The required information is given in the attached statement.

(d) and (e). As on 31st March, 1994, a

total amount of Rs. 82.74 crore had become due against the sugar mills, out of which Rs. 46.95 crore had been recovered, leaving a balance of Rs. 35.79 crore.

*The statewise number of Sugar Undertakings to whom loans have been sanctioned out of Sugar Development Fund as on 31.3.1994.*

S. No.	Name of State	Number of sugar undertaking to whom loans have been sanctioned out of Sugar Development Fund	
		Cane Development	Modernisation/ Rehabilitation
1.	Andhra Pradesh	31	9
2.	Assam	2	-
3.	Bihar	14	8
4.	Gujarat	8	5
5.	Goa	1	-
6.	Haryana	14	-
7.	Karnataka	21	4
8.	Madhya Pradesh	8	4
	Maharashtra	99	37
10.	Orissa	1	1
11.	Pondicherry	1	-
12.	Punjab	17	5
13.	Rajasthan	1	-
14.	Tamil Nadu	27	9
15.	Uttar Pradesh	81	55
16.	West Bengal	1	-
Total		327	137

**Additional Line Between Howrah and  
Barddhaman**

3939. SHRI PURNA CHANDRA MALIK:  
Will the Minister of RAILWAYS be pleased to  
state:

(a) whether the Railways are considering  
to increase additional line capacity between  
Howrah and Barddhaman on both way (main  
as well as chord); and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI  
C.K. JAFFER SHARIEF): (a) Yes, Sir.

(b) The work of augmentation of sectional  
capacity and provision of automatic  
signalling has been taken up at a cost of Rs.  
23.89 crs. and remodelling of yard at  
Barddhaman at a cost of Rs. 22.57 crs. Both  
these works are targetted for completion in  
94-95.

**Support Price to Cane Growers**

3940. SHRI D. VENKATESWARA  
RAO:  
SHRI SULTAN SALAHUDDIN  
OWAISI.

Will the Minister of FOOD be pleased to  
state:

(a) whether the Cooperative Factories  
Cane Growers Association in some States  
have demanded hike in the minimum support  
price for cane;

(b) if so, the details thereof;

(c) whether Government have agreed to  
increase support price to cane growers in

view of the above; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE  
MINISTRY OF FOOD (SHRI KALP NATH  
RAI): (a) and (b). Representations are  
received from time to time from various  
quarters for hike in the minimum support  
price of sugarcane.

(c) and (d). Before announcing the  
Statutory Minimum Price (SMP) of sugarcane  
every year, the Government takes into  
account the recommendations made by the  
Commission for Agricultural Costs and Prices  
(CACP) in this regard and also invites the  
views of the State Governments, Growers'  
Associations and Associations of sugar mills.  
The SMP of sugarcane for the current 1993-  
94 season was announced in advance at Rs.  
32.50 per quintal has been raised to Rs.  
34.50 per quintal, linked to a basic recovery  
of 8.5%. The SMP for the season 1994-95  
has been accounted in advance at Rs. 37.00  
per quintal, linked to a basic recovery of  
8.5%.

**Cocoa Production**

3941. SHRI RAMCHANDRA  
VEERAPPA:  
SHRI P.C. THOMAS:

Will the Minister of AGRICULTURE be  
pleased to state:

(a) the area under Cocoa cultivation at  
present, State-wise;

(b) the average per hectare yield of  
Cocoa, State-wise;

(c) the production of Cocoa during 1993-  
94, State-wise;

(d) the steps being taken or proposed to be taken to expand the area under Cocoa cultivation; and

(e) the present price of Cocoa in domestic market as well as in the international market?

THE MINISTER OF STATE OF THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) to (c). The State-wise rough estimates of area, production and average per ha. yield of cocoa is given as under:-

State	Area (ha.)	Prodn. (tonnes)	Productivity Kg./haa.
Kerala	9956	5351	540
Karnataka	4150	1700	400
Others	50	24	480

(d) A Central Sector Scheme for the development of cocoa with an outlay of Rs. 3 crores is being implemented for increasing production and productivity during 8th Plan period. The following programmes are taken up under the scheme:

coco beans;

(vi) Transfer of technology by organising training programmes and campaigns.

(i) Establishment of demonstration plots in the farmers field for the adoption of high yielding clones, scientific manuring and plant protection measures;

(e) The present domestic price of dry Cocoa beans are about Rs. 29,000 per tonne while in the International market about Rs. 42.00 and 38,000 in London and New York, respectively.

[Translation]

(ii) Providing financial assistance for setting up of irrigation units;

### Sharamjivi Express

(iii) Establishment of clonal seed gardens and production and distribution of high yielding cocoa seedlings;

3942. SHRI LALIT ORAON: Will the Minister of RAILWAYS be pleased to state:

(iv) Rejuvenation of unproductive cocoa gardens;

(a) the various dates on which Sharamjivi Express running between Patna to New Delhi and back has been re-scheduled due to its late departure during the period from January 1, 1993 to February 15, 1994;

(v) Providing financial assistance to cooperatives for organising marketing and processing of

(b) whether the operation schedule of this train has remained undermined during the last one year; and

(c) if so, the reasons therefor and the measures being taken by the Government to improve it?

(b) Not applicable.

(c) Not applicable

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) On 147 days ex. New Delhi and 253 days ex. Patna.

[*Translation*]

### **Child Welfare Schemes**

3944. SHRI SURENDRA PAL PATHAK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of various institutions/ organisations engaged in the implementation of child welfare schemes in the country, State-wise;

(b) whether any irregularities in implementation of these schemes by these institutions have been found during the last three years; and

(c) if so, the details thereof and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SHRIMATI BASAVA RAJESHWARI): (a) A state-wise list of major institutions/ organisations engaged in the implementation of Child Welfare and development schemes is given in the statement. Some of these organisations are working in more than one State/Union Territory.

(b) and (c). The irregularities committed by some of the voluntary organisations include diversion of operational funds towards unauthorised administrative expenditure and expansion of the scheme. Such unauthorised

### **Sino-Indian Collaboration in Dairy Sector**

3943. DR. KRUPASINDHU BHOI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have any proposal to set up dairy projects in collaboration with China;

(b) if so, the number of dairy projects to be set up and the cost involved in each case; and;

(c) the places identified for the location of projects?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM (a) No, Sir.

expenditure has been recovered from the implementing agencies.

It has also come to the notice of the Government that some voluntary

organisations implementing the creche scheme did not adhere to the conditions governing sanction of grant-in-aid to them. In such cases grants to the organisations have been either withheld or discontinued.

## STATEMENT

S. No.	State/U. T.	Name of the Voluntary Organisation
1.	Andhra Pradesh	<p>(i) Rayalaseema Seva Samiti 9-Old Hazur Office Building, Tirupati (A.P.)</p> <p>(ii) Saint Mary Primary Education Society, Nalgonda (A.P.)</p> <p>(iii) Sri Vekateswara Mahila Mandali 6/8/1126, K.T. Road, Near Nandi Circle, Tirupati, Distt. Chittoor (A.P.)</p> <p>(iv) Bhartiya Adimjati Sevak Sangh Manakpur, P.O. Manakpur, Distt. Adilabad (A.P.)</p> <p>(v) A.P. State Council for Child Welfare Shishu Niketan, Vivekananda Nagar, Distt. Sukh Nagar, Hyderabad (A.P.)</p>
2.	Arunachal Pradesh	<p>(i) Central Social Welfare Board</p> <p>(ii) Bhartiya Adimjati Seweak Sangh</p>

S. No.	State/U. T.	Name of the Voluntary Organisation
3.	Assam	(i) Assam Chah Mazdoor Multipurpose Social Education Association, Rangajan TE Assam, Titabar (Assam)
4.	Bihar	(i) Prakritik Arogyashram, Rajgir Distt. Nalanda (Bihar)
		(ii) Rajendra Shiksha Evam Samaj Kalyan Sanshan. Halimpur. Dumari (Bihar)
5.	Delhi	(i) Avocational Professional Education Society. J-30, South Extension Part-I, New Delhi
		(ii) Home Economics Educational Society J-Block, South Extension Part-I, New Delhi.
		(iii) Indian Council for Child Welfare 4, Deen Dayan Upadhyaya Marg, New Delhi
		(iv) All India Institute of Medical Sciences, Ansari Nagar, New Delhi
		(v) Bhartiya Adimjati Sevak Sangh Thakkar Bapa Smarak Sadan, Dr. Ambedkar Road, New Delhi.

\* These Organisation are National Level Organizations implementing Child Welfare Programme in more than one State

S. No.	State/U.T.	Name of the Voluntary Organisation
6.		(vi) Harijan Sevak Sangh, Kingsway, Delhi.
		(vii) Jigyasu Tribal Research Centre, X-17, A, Hauz Khas Market, New Delhi.
	Goa	(i) Goa State Social Welfare Advisory Board, Panaji (Goa)
7.	Gujarat	(i) Gujarat State Social Welfare Advisory Board, Ahmedabad
		(ii) Bhartiya Grameen Mahila Sangh, Ahmedabad (Gujarat)
		(iii) Kasturba Gandhi National Memorial Trust
8.	Haryana	(iv) Indian Council for Child Welfare (Gujarat)
		(v) Harijan Sevak Sangh
		(i) Bhartiya Adim Jati Sevak Sangh, Ashram, Yamunanagar, Distt. Ambala.
		(ii) Haryana State Council for Child Welfare, Bal Bhavan, Sector-23, Chandigarh.

S. No.	State/U. T.	Name of the Voluntary Organisation
9.	Himachal Pradesh	<p>(i) Harijan Sevak Sangh</p> <p>(ii) Indian Council for Child Welfare</p> <p>(iii) Central Social Welfare Board</p>
10.	Jammu & Kashmir	<p>(i) Bhartiya Admi Jathi Sevak Sangh Mankot, P. O. Mendhar, Distt. Punch</p> <p>(ii) Kasturba Gandhi National Memorial Trust</p> <p>(iii) Central Social Welfare Board</p>
11	Karnataka	<p>(i) Bhartiya Adim Jati Sevak Sangh P. O. Ramnagar, Teh. &amp; Distt. Dharwar (Karnataka)</p> <p>(ii) Karnataka Social Welfare Advisory Board</p> <p>(iii) Central Social Welfare Board (Karnataka)</p> <p>(iv) Harijan Sevak Sangh</p> <p>(v) Kasturba Gadhi National Memorial Trust</p>
12.	Kerala	<p>(i) Bhartiya Adim Jati Sevak Sangh Mylappuzha, P. O. Kanjikhushi, Distt. Idukki, Trivandrum</p>

S No.	State/U.T.	Name of the Voluntary Organisation
13.	Madhya Pradesh	(ii) Central Social Welfare Board, Kerala
		(i) Kasturba Gandhi National Memorial Trust, Kasturbagram, Indore (M.P.)
		(ii) Asim Jyoti Sanskrit Shiksha Parishad Rashmi Bal Vihar, Phoolbagh, Gwalior (M.P.)
		(iii) Bal Niketan Sangh, 62-Pagnis Paga, Indore (M.P.)
		(iv) Bhartiya Adim Jati Sewak Sangh, P.O. Chandrapuri (M.P.)
		(v) Central Social Welfare Board
14.	Maharashtra	(vi) Indian Council for Child Welfare
		(i) Bhartiya Adim Jati Sewak Sangh, Abhayankar Bhavan, P.O. Tilakpura, Subhash Road, Nagpur.
		(ii) Central Social Welfare Board
		(iii) Harijan Sewak Sangh

S. No.	State/U.T.	Name of the Voluntary Organisation
		(iv) Indian Council for Child Welfare
		(v) Kasturba Gandhi National Memorial Trust
15.	Manipur	(i) Indian Council for Child Welfare
		(ii) Central Social Welfare Board
16.	Meghalaya	(i) Central Social Welfare Board
17.	Mizoram	(1) Central Social Welfare Board
18.	Nagaland	(1) Central Social Welfare Board
		(ii) Indian Council for Child Welfare
		(iii) Bhartiya Adim Jati Sevak Sangh
19.	Orissa	(i) Jyoti Mahila Samiti, Badgaon, Kendrapara, Distt. Cuttack (Orissa)
		(ii) Sitamata Yubak Sangh, Village Daruha, P.O. Katisahi, Via-Kamarda, Distt. Balasore (Orissa)
		(iii) United Artist Association At/P.O./Distt. Ganjam (Orissa)

S. No.	State/U. T.	Name of the Voluntary Organisation
20.	Punjab	(iv) Giyashu Tribal Research Centre
		(v) Bhartiya Adim Jati Sevak Sangh
		(vi) Indian Council for Child Welfare
		(i) Central Social Welfare Board
		(ii) Harijan Sevak Sangh
		(iii) Indian Council for Child Welfare
21.	Rajasthan	(i) Brij Bal Niketan Samiti Kaman, Distt. Bharatpur (Rajasthan)
		(ii) Bela School Samiti Jat-Kumari-Ka-Pasta, Purani Basti, Jaipur (Rajasthan)
		(iii) Community Centres Department Rajasthan Vidyapeeth, Udaipur (Rajasthan)
		(iv) Grameen Vikas Sansthan, Madu Kalan, Distt. Sewai Madhopur (Rajasthan)
		(v) Jan Jagriti Shiksha Samiti Gangapur City, Distt. Sewai Madhopur (Rajasthan)

S. No.	State/U. T.	Name of the Voluntary Organisation
		(vi) Madhu Samriti Mahila Avum Bal Kalyan Uthan Sasthan, L-59, Himat Nagar, Gopalpur Mor, Jaipur (Rajasthan)
		(vii) Nav Jagriti Vidyalaya Sanchalana Samiti, Gangapur City (Rajasthan)
		(viii) Bhartiya Adimjati Sevak Sangh
		(ix) Central Social Welfare Board
		(x) Harijan Sevak Sangh
22.	Sikkim	—
23.	Tamil Nadu	(i) Bhartiya Adimjati Sevak Sangh, Kanjapura, Distt. Nilgiri, Tamilnadu. (ii) Central Social Welfare Board. (iii) Indian Council for Child Welfare, Madras, Tamil Nadu.
24.	Tripura	(i) Central Social Welfare Board (ii) Harijan Sevak Sangh

S. No.	State/U.T.	Name of the Voluntary Organisation
25.	Uttar Pradesh	(iii) Indian Council for Child Welfare
		(iv) Tripura State Council for Child Welfare
		(i) Uttar Pradesh Bharat Scouts & Guides, 16-A.P. San Road, Lucknow. (U.P.)
		(ii) Auraiya Gram Udyog Sansthan Bhikhampur (Auraiya), Etawah (U.P.)
		(iii) Asha Singh Purva Madhyamik Vidyalaya, Serma Choracha, Hardoi (U.P.)
		(iv) Akhil Bhartiya Samaj Kalyan Pratishthan Sewa Sadan, Sewapuri, Bhikjanpur Road, Deoria (U.P.)
		(v) Akhil Bhartiya Vidya Parishad, Radha Niwas, Mathura Road, Vrindaban (UP)
		(vi) Gram Vikas Seva Sansthan Jagdishpur, Distt. Sultapur (U.P.)
		(vii) Indian Council for Child and Women Relief, E-1224, Rajajipuram, Lucknow (U.P.)
		(viii) Jan Kalyan Siksha Samiti V&PO Bhatahin Khurd, Via Fazi Nagar, Distt. Deoria (U.P.)

S. No.	State/U. T.	Name of the Voluntary Organisation
(ix)		New Public School Samiti 504/63, Tagore Marg, (Near Bandi Mata Mandir) Daliganj, Lucknow (U.P.)
(x)		Nishat Shiksha Samiti Nai Basti, Haldwai (U.P.)
(xi)		Shri Ram Sharan Samarak Seva Sansthan, Maohemmadpur Mai, Bisanti, Madayu (U.P.)
(xii)		Samaj Kalyan Siksha Sansthan Village Baliawa (Karawanahin) P.O. Nakatahan Mishra, Distt. Deoria (U.P.)
(xiii)		Sri P.L. Mishra Shiksha Prasat Samiti, Jamuapur, Distt. Farukhabad (U.P.)
(xiv)		St. Mary Inter-Continental Child & Women Welfare Organisation of India, C-228, Talkatora Avas Vikas Colony, Rajajipuram, Lucknow (U.P.)
(xv)		Shaheed Memorial Society E-1698, Rajajipuram, Lucknow
(xvi)		Social & Economic Development Institution Gaurav - 2176, Indra Nagar, Lucknow (U.P.)

S. No.	State/U.T.	Name of the Voluntary Organisation
26.	West Bengal	(xvii) Sri Saraswati Shiksha Prasar Samiti, Singh Nagar, Post Jhansi, Distt. Farrukhabad (U.P.)
		(xviii) Central Social Welfare Board
		(xix) Indian Council for Child Welfare
		(xx) Bhartiya Adimjati Sevak Sangh
		(xxi) Harijan Sevak Sangh
		(i) Ramakrishna Mission Ashram Narendrapur, 24-Parganas W.B.
		(ii) District Council for Child Welfare P.O. Nandakumar, Distt. Midnapore (W.B.)
		(iii) Haldia Samaj Kalyan Parisad, P.O. Annatapur, Via Sutahata, Distt. Midnapore (W.B.)
		(iv) Jhargram Mahakuma Janashiksha, Prasar Samiti, Village "Raghunathpur P.O. Jhargram, Distt. Midnapore (W.B.)
		(v) Nandakumar & Jagaath Vidya Sagar Club, P.O. Purbasikrishapur (Haldia) Distt. Midnapore (W.B.)

S. No.	State/U.T.	Name of the Voluntary Organisation
		Prabudha Bharti Shishutirtha Pra buddha Bharati Bhavan, Khilanda, Pingla, P. O. Krishapriya, Distt. Midnapore (W.B.) Ramakrishna Mission Lok Shiksha Parishad, P. O. Narendrapur, Distt. South 24-Parganas (W.B.)
		Kasturba Gandhi National Memorial Trust
27.	Andaman & Nikobar	(vi) Central Social Welfare Board
28.	Chandigarh	(i) Indian Council For Child Welfare
		(ii) Central Social Welfare Board
29.	Dadra & Nagar Haveli	(i) Bhartiya Adimjati Sevak Sangh
30.	Daman & Diu	No Organisation in Child Welfare
31.	Lakshadweep	(i) Central Social Welfare Board
		(ii) Indian Council for Child Welfare
32.	Pondicherry	(i) Pondicherry Council for Child Welfare Gingeasalai (Pondicherry)
		(ii) Central Social Welfare Board

### Sale of Tickets

3945. SHRI VIRENDRA SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are aware of the sale of railway tickets at higher rates outside the reservation counters at New Delhi and Old Delhi Railway Stations;

(b) whether such types of complaints have also been received from other major stations in the country;

(c) if so, the details thereof; and

(d) the action taken against the guilty persons/employees?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) to (c). Some complaints have been received by the Railways regarding sale of reserved tickets on premium by anti-social elements/Touts.

(d) To check the activities of touts, raids were conducted at reservation offices and platforms. As a result of these raids as many as 2197 touts were apprehended and prosecuted during the year 1993 Raids were also conducted on trains which led to detection of 7219 passengers travelling on transferred tickets in the same year.

### Halt at Budni Station

3946. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether representations have been received to provide a halt of Dakshin Express at Budni station of Central Railway;

(b) if so, the action taken by the Government thereon; and

(c) the time by which it is likely to be provided?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Yes, Sir.

(b) Examined but not found commercially justified.

(c) Does not arise.

[English]

### Sanctuaries and National Parks

3947. DR. K.V. R. CHOWDARY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state: The total area earmarked as sanctuaries and national parks in the country, state-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): The total area earmarked as sanctuaries and national parks in the country, at present, is 1,42,923.77 Sq Kms. The State-wise area is as follows:

## STATEMENT

S. No.	State	Area in Sq. Kms National Parks	Area in Sq. Kms Sanctuaries
1.	Andhra Pradesh	352.62	10604.98
2.	Arunachal Pradesh	2307.82	2363.25
3.	Assam	820.00	1173.35
4.	Bihar	548.64	4519.48
5.	Goa	107.00	354.78
6.	Gujarat	479.68	16584.58
7.	Haryana	1.47	174.99
8.	Himachal Pradesh	1495.00	2518.50
9.	Jammu & Kashmir	4010.07	5343.67
10.	Karnataka	2472.18	4172.75
11.	Kerala	536.51	2063.16
12.	Madhya Pradesh	6475.09	15145.25

S. No.	State	Area in Sq. Kms National Parks	Area in Sq. Kms Sanctuaries
13.	Maharashtra	956.45	14331.13
14.	Manipur	81.30	184.80
15.	Meghalaya	288.01	29.20
16.	Mizoram	-	400.00
17.	Nagaland	-	222.36
18.	Orissa	1212.70	6120.90
19.	Punjab	-	250.32
20.	Rajasthan	3856.53	8937.90
21.	Sikkim	850.00	91.44
22.	Tamil Nadu	435.84	3110.24
23.	Tripura	-	587.21
24.	Uttar Pradesh	5178.78	7603.42
25.	West Bengal	1495.59	988.04

S. No.	State	Area in Sq. Kms National Parks	Area in Sq. Kms Sanctuaries
26.	Andaman & Nicobar Islands	315.61	460.38
27.	Chandigarh	-	25.42
28.	Daman & Diu	-	2.18
29.	Delhi	-	13.20
30.	Dadra & Nagar Haveli	-	-
31.	Lakshwadweep	-	-
32.	Pondicherry	-	-
Total		34276.89	108646.88

**Physical Education in Schools****Colleges.**

3948. SHRI V.S. VIJAYARAGHAVAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Kerala Government has sought for financial assistance for improving physical education in schools in the State;

(b) if so, the response of the Union Government thereto;

(c) whether the Union Government have accepted the recommendations made by the Central Advisory Board of Education Committee on physical education in schools;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): (a) No, Sir.

(b) Does not arise.

(c) to (e). The Central Advisory Board of Education has considered and accepted the recommendations of the K.P. Singh Deo Committee in a meeting held on 2nd March, 1994. The Committee has recommended the introduction of Physical Education in schools as a compulsory subject. It has recommended that at least 40 minutes every day can be assigned to physical education. All teachers should be provided physical education training through pre-service and in service education courses. These courses should be conducted through District Institutes of Educational Training and B.Ed

**World Bank Loan**

3949. SHRI BOLLA BULLI RAMAIAH:

SHRI SULTAN SALAHUDDIAN OWAISI:  
DR. D. VENKATESWARA  
RAO:

Will the Minister of AGRICULTURE be pleased to state:

(a) the total amount of loan provided by the World Bank to the Andhra Pradesh for various flood control and infrastructural projects in the nine cyclone prone coastal districts;

(b) whether the said amount has been utilised;

(c) if so, the projects on which this loan has been utilised;

(d) whether the World Bank has agreed to provide further loan to complete the flood control projects; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) and (b). World Bank has provided loan assistance of 269 US Million Dollars for Andhra Pradesh Cyclone Emergency Reconstruction Project. As per information received from Government of Andhra Pradesh, an expenditure of 260 US Million Dollars has been incurred till January, 1994.

(c) This loan has been utilised only on Andhra Pradesh Cyclone Emergency Reconstruction Project which includes the

following sectors:-

1. Irrigation and Drainage.
2. Roads, Bridges and Cyclone Shelters
3. Rural Water Supply Schemes
4. Municipal Services
5. Electricity
6. Agriculture which includes Horticultures Fisheries and Ports
7. Technical assistance.

(d) No, Sir.

(e) Does not arise.

[Translation]

#### Education in Tribal Areas

3950. SHRI RAM TAHAL  
CHOUDHARY:  
SHRI MAHESH KANODIA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have formulated any scheme for improving the Standard of Education in tribal areas;

(b) if so, the details thereof; and

(c) the success achieved by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPEMNT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (c). In

addition to general schemes for improvement of the standard of education applicable to all areas in the country, a scheme of Ashram schools in Tribal Sub-plan Areas has been under implementation by the Ministry of Welfare. Under the scheme, 94 Ashram schools were constructed during 1990-91 to 1992-93. A new scheme for setting up of Educational Complexes in identified Low Literacy Pockets for development of tribal women has also been launched by the Ministry of Welfare since 1993-94. Under the scheme an amount of Rs. 0.81 crore has been released to 13 N.G.O.s till 31.12.1993.

[English]

#### Cotton Cultivation

3951. SHRI K. PRADHANI: Will the Minister of AGRICULTURE be pleased to state:

(a) the area under cultivation of cotton in each State;

(b) the potential for further cultivation in each State; and

(c) the details of the incentives and financial assistance given by the Government to each State during the last two years to bring more area under cotton cultivation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) The State-wise area under cultivation of cotton during 1993-94 (Likely) is as follows:

(Lakh hectares)

Andhra Pradesh	6.51
Haryana	5.54

(Lakh hectares)

Madhya Pradesh	4.76
Punjab	6.50
Tamil Nadu	2.50
Gujarat	11.04
Karnataka	6.04
Maharashtra	24.79
Rajasthan	5.18
Others	0.12
All India	73.14

(b) and (c). As the potential for increase in area of cotton in different States is limited,

the increase in cotton production is envisaged through improving its productivity. For achieving this, the Government is implementing a centrally sponsored scheme of Intensive Cotton Development Programme (ICDP) in major growing States during 1993-94. Under the scheme, incentives are provided on production of breeder seeds; distribution of certified seeds and plant protection chemicals; demonstration for probating the use of acid delined seeds, pheromone traps and NPV; supply of tractor mounted sprayers, Plant protection equipments, sprinklers sets; aerial spraying; farmer's training, IPM demonstration; contingencies etc.

The amount released by the Government of India 75% Central share) to each State under ICDP scheme during the last two years i.e. 1992-93 and 1993-94 was as follows:

(Rs. in lakhs)

State	1992-93	1993-94
Andhra Pradesh	196.55	N.R.
Gujarat	102.56	45.65
Haryana	102.39	58.71
Karnataka	45.35	24.86
Madhya Pradesh	55.72	20.33
Maharashtra	174.47	71.58
Orissa	2.95	3.48
Punjab	2.95	3.48
Punjab	109.80	151.15
Rajasthan	90.53	88.35

(Rs. in lakhs)

State	1992-93	1993-94
Tamil Nadu	73.65	200.06
Uttar Pradesh	7.71	1.73
Total	961.68	665.90

N.R. : Not released

**Flood Relief**

3952. SHRI K. MURALEEDHARAN:  
Will the Minister of AGRICULTURE be  
pleased to state:

(a) whether the Government of Kerala  
has submitted a request for seeking Central  
assistance for rehabilitation and to make up  
the losses suffered due to floods in the State;

(b) if so, the details thereof; and

(c) the amount sanctioned for the  
purpose and the amount actually released  
so far?

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE (SHRI  
ARVIND NETAM): (a) No Memorandum,  
seeking Central assistance for rehabilitation  
in the wake of floods, has been received from  
Government of Kerala during 1993-94.

(b) and (c). Do not arise.

**Super Bazar and Consumer  
Cooperative Societies**

3953. SHRI SOMJIBHAI DAMOR:  
SHRI CHHITUBHAI GAMIT:

Will the Minister of CIVIL SUPPLIES,  
CONSUMER AFFAIRS AND PUBLIC  
DISTRIBUTION be pleased to state:

(a) the total sales of Super Bazar and  
Consumer Cooperative Societies during  
1992-93 and 1993-94, separately;

(b) the loss/profit earned by them during  
the above period;

(c) whether the Government have  
examined their balance sheet;

(d) if so, the details thereof;

(e) the number of suppliers registered  
with Super Bazar out of the applications  
received for registration during 1993; and

(f) the criteria laid down for registration  
of suppliers?

THE MINISTER OF STATE IN THE  
MINISTRY OF CIVIL SUPPLIES,  
CONSUMER AFFAIRS AND PUBLIC  
DISTRIBUTION AND MINISTER OF STATE  
IN THE MINISTRY OF COMMERCE (SHRI  
KAMALUDDIN AHMED): (a) and (b).  
Cooperation is a State subject and also the  
number of consumer cooperative societies in  
the States and Union Territories run in  
thousands and hence furnishing details of  
sales/profit earned by the cooperative  
societies in the States and Union Territories  
will involve a laborious exercise not  
commensurate with the expected results.  
Super Bazar, the Cooperative Stores Ltd.,

Delhi achieved sales of Rs.103.03 crores during 1992-93 and earned profit of Rs. 10.83 lakhs. During the year 1993-94 upto January, 94, Super Bazar achieved sales turnover of Rs. 91.27 crores and the profit/loss statement is not yet ready.

(c) and (d). Balance Sheet for the year 1992-93 has been examined and Balance Sheet for the period 1993-94 is yet to be finalised by Super Bazar.

(e) Super Bazar, the Cooperative Stores Ltd. Delhi has reported that they have registered 128 suppliers with them during the year 1993-94.

(f) Supplier should fulfil followign requirements for registration with the Super Bazar:-

- (i) He should be manufacturer/sole selling agent/Distributor/Dealer/Stockist.
- (ii) Registration with the Sales Tax Dept
- (iii) He has to give an undertaking that he would not sell any product to any other party lower than the rates being charged from the Super Bazar.
- (iv) Willing to be an Associate member of the Store
- (v) Product being offered must be popular in the market.

### **Recognition of Schools**

3954. SHRI BHEEM SINGH PATEL:  
Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Central Board of Secondary Education (CBSE) has fixed any norms in regard to recognition of schools;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) No, Sir. Central Board of Secondary Education does not recognise schools. It only affiliate those schools which have been recognised by the Directorate of Education of the concerned State/Union Territory and have obtained a No Objection Certificate from them and if they satisfy the other conditions laid down in the Affiliation Bye-Laws of the Board.

(b) and (c). Do not arise.

### **Demands of Kendriya Vidyalaya Employees**

3955. DR. SUDHIR RAY:  
SHRIMATI MAHENDRA KUMARI:  
SHRI CHETAN P.S. CHAUHAN:  
DR. LAXMINARAYAN PANDEYA:  
SHRI MUHI RAM SAIKIA:  
SHRIMATI GEETA MUKHERJEE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Joint Action Committee of Kendriya Vidyalaya Sangathan Association has decided that twenty one activists might immolate themselves in case their demands are not met;

(b) if so, the facts thereof;

(c) whether the Government propose to conduct negotiations in the matter; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) and (b). There was no case of self-immolation.

(c) and (d). The Vice-Chairman and the Commissioner, Kendriya Vidyalaya Sangathan held discussions with the various employees associations including the members of the Joint Action Committee on the demands submitted by Joint Action Committee. The representatives of associations were informed of the action taken/position and policy of the Sangathan on the demands.

[Translation]

### Drip Irrigation

3956. SHRI SURAJBHANU SOLANKI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Central grant for drip irrigation is being provided at present only to farmers having four hectares of cultivable land;

(b) if so, whether the Government propose to provide such grant to those farmers also who have more than four hectares of cultivable land; and

(c) the time by which such benefits are likely to be provided to them?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) No, Sir.

(b) and (c). Question does not arise.

[English]

### Guwahati-Lumding Line

3957. SHRI KABINDRA PURKAYASTHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have received memoranda for maintaining M.G. line from Guwahati to Lumding to facilitate passenger and goods trains to run directly to Barak Valley and Tripura, Mizoram, Manipur and Upper Assam;

(b) whether the M.G. line is still in existence in the North Frontier Railways along with the B.G. line; and

(c) if so, the steps taken to retain M.G. line along with the B.G. line from Guwahati to Lumding in the interest of vast population of North East India?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

[Translation]

### Sugar Mills

3958. SHRI PRABHU DAYAL KATHERIA: Will the Minister of FOOD be pleased to state:

(a) the number of sugar mills closed down at present in the country;

(b) the reasons for their closure; and

(c) the remedial steps taken to revive these mills?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): (a) and b). 35 sugar mills did not commence crushing till 15.4.94 during the current 1993-94 season. Out of these, 9 sugar mills are lying chronically closed for last many years due to various reasons including financial problems, non-availability of sugar cane etc. The other sugar mills remained closed due to non-availability of sugar cane.

(c) It is the responsibility of the sugar factory to commence crushing in the season. However, Government on its part have been announcing its sugar policy each year aimed at improving the economic viability of the sugar factories.

[English]

#### **Committee on Quality Control Orders**

3959. SHRI V. SREENIVASA PRASAD:  
SHRI TARA SINGH:  
SHRI SANAT KUMAR MANDAL:

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether a Committee was constituted to advise the Bureau of Indian Standards on enforcement of Quality Control orders;

(b) if so, its broad features and the

composition thereof;

(c) the details of the recommendations made by the Committee; and

(d) the concrete steps now BIS proposes to take to make availability of quality products in the markets?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) to (c). The Bureau of Indian Standards, in its last meeting held on 24.3.94 decided to set up a Committee to advise the Bureau on ways and means for dealing with violations of Quality Control Orders as also misuse of ISI mark by unauthorised persons. The Committee has been constituted only recently and nominations from the concerned organizations represented on the Committee are being obtained. Since the Committee is yet to have its first meeting, no recommendations of the Committee are available at present.

(d) BIS has developed standards for large number of products. It is also operating the Certification marks Scheme under which goods are certified for conformance to standards. Various measures including consumer awareness drive have been taken to improve the enforcement of this Scheme. The State Governments have also been requested to ensure strict enforcement of Quality Control Orders.

#### **Purchase of Posters by Kendriya Vidyalaya Sangathan**

3960. SHRI ASTBHUJA PRASAD SHUKLA:  
SHRI RAMPAL SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Kendriya Vidyalaya Sangathan procured any set of posters/cassettes from SAHMAT for display in KVS schools;

(b) if so, the nature of posters procured and the amount spent by KVS;

(c) whether the decision to purchase these posters/cassettes had been taken by KVS independently or on the initiative of the Government;

(d) whether expenditure involved is to be finally met out of the funds collected from students; and

(e) if so, the justification for diverting the pupils fund for promoting SAHMAT?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMRI SELJA): (a) Yes, Sir. Only posters were procured.

(b) The posters are in the nature of promoting secular values and the amount spent is Rs. 1,12,000/-.

(c) Kendriya Vidyalaya Sangathan has the necessary financial powers for the purpose.

(d) and (e). The expenditure is legitimately charged to the Pupils Fund and as such there is no diversion of the fund on this account.

### Super Bazar Branches

3961. SHRI N.K. BALIYAN: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of branches of the Super Bazar opened in Delhi during the last two years, location-wise; and;

(b) the criteria being followed for opening of new branches of Super Bazar and the expenditure likely to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) During the years 1992-93 and 1993-94 a total number of 17 retail outlets of Super Bazar were opened. The details are given in the statement enclosed.

(b) Depending upon the requirement and demands in the area, viability for opening a new retail outlet is considered. The main criteria are:-

- (1) estimated sale of atleast Rs. 3 lakhs per month.
- (2) availability of space in the local commercial centre on token rent/licence fee basis.

Various components of expenditure involved in setting up retail outlet are fitting/fixtures, civil and electrical works required, insurance, publicity, etc. On an average Rs. 1.52 lacs are spent on such items.

**STATEMENT**

<i>S. No.</i>	<i>Opening date</i>	<i>Super Bazar Branch Name &amp; Address</i>	
1.	28.5.92	Super Bazar	Surajmal Vihar Branch Community Centre, Block-B, Surajmal Vihar, Delhi.
2.	30.9.92	"	G.B. Pant Polytechnic Campus Plot No.H-61, Tuype-I, Okhla, Delhi.
3.	17.10.92	"	Alipur Branch, Khasra No.837, Alipur, Delhi.
4.	16.12.92	"	Palam Villge Branch (R.D.C.C.), Khasra No. 70, Plot No. 13/5, Delhi.
5.	6.11.92	"	Water Works Colony, Shop No.4, Water Works Colony, Waziarabad, Delhi.
6.	20.11.92	"	N.C.E.R.T. Campus (Drugs & TLT Shop No. 11, N.C.E.R.T. Shopping Complex, NCERT Campus SH. Aurobindo Marg, New Delhi.
7.	18.1.93	"	Deen Dayal Upadhyay Hospital Hari Ngar, Delhi.
8.	18.1.93	"	-do-
9.	1.2.93	"	Jamia Milli Islamia, Jamia Nagar, New Delhi-25.
10.	20.2.293	"	N.C.E.R.T. Shop No. 12, Aurobindo Marg, New Delhi.
11.	24.2.93	"	Jhandewalan Complex, Shop No.4, Jhandewalan Complex, Varunalya, New Delhi.
12.	18.7.93	"	NOIDA, Shop No. 4,5, Sector. 15A, NOIDA, (U.P.)

S. No.	Opening date		Super Bazar Branch Name & Address
13.	18.9.93	"	Varun Niketan Pitampura, Water Works Colony, New Delhi.
14.	12.10.93	"	Poorvanchl Branch, Shop No.2, Poorvanchal, J.N.U. Complex, New Delhi.
15.	23.11.93	"	NOIDA (Drug Outlet) Shop No. 8, Sector.15A, NOIDA (U.P.)
16.	2.2.94	"	R.P. Block, Pitampura, Shop No. 17, R.P. Block, Pitampura, Delhi.
17.	16.2.94	"	East Patel Nagar (Drugoutlet) Rajendra Bhawan, East Patel Nagar, New Delhi.

### Expenditure on Education

3962. SHRI SOBHANADRESWARA  
RAO VADDE:  
SHRI CHETAN P.S.  
CHAUHAN:  
SHRI BASUDEB ACHARIA:  
SHRI BALRAJ PASSI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the target date fixed to achieve for spending six percent of GDP on education as recommended by Kothari Commission almost three decades ago and subsequently supported by other commissions and experts;

(b) the educational budget of the Central and State Governments in terms of quantum

and percentage of GDP during the last three years;

(c) whether the Central and State Governments spend approximately twenty five percent of their educational budgets, on higher education benefiting only small percentage of the entire student community at the cost of primary and vocational education; and

(d) if so, the corrective measures proposed to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) and (b).

The expenditure on education of the Centre and States was Rs. 17,193.66 crore in 1990-91, Rs. 19009.29 crore (RE) in 1991-92 and Rs. 20,750.09 crore (BE) in 1992-93. The expenditure of 1990-91 was 3.7% of the GNP which rose from 2.9% in 1965-66 when the Kothari Commission submitted its report. The national resolve has been to achieve the level of 6%. The achievement of this goal is linked with the overall availability of resources and the competing claims of other sectors.

(c) and (d). During the year 1992-93 an amount of Rs. 2,631.98 crore has been provided for general higher education which forms 12.7% of the total education budget of the Central and State Governments.

It is necessary to take a holistic view of the national system. Also expenditure in one sector of education is not at the cost of other sectors. The Government gives the highest priority to primary education but higher education has its own importance as it provides qualified man-power for the national system.

#### **Closure of Mathura Refinery**

3963. SHRI RAJNATH SONKAR  
SHASTRI:  
PROF. KV.. THOMAS:  
DR. K.D. JESWANI:

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

(a) whether the attention of the Government has been drawn to the news item captioned "SC threatens closure of refinery" appearing in The Hindustan Times dated March 9, 1994.

(b) whether the Supreme Court has again remind the Union Government of its

constitutional obligation to protect the Taj Mahal from the Mathur Oil Refinery which is causing danger to its existence;

(c) if so, the facts thereof; and the reaction of the Government thereon; and

(d) the action taken by the Government to protect the monument from environmental pollution?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir.

(b) and (c). Government of India is aware of the pollution problem in the Agra Mathura Region and is continuously monitoring the progress of pollution control in this region. A number of programmes have been called out and the implemented through various Ministries like Ministry of Petroleum and Natural Gas, Ministry of Surface Transport, Archeological Survey of India, Ministry of Industry etc.

The emission of SO<sub>2</sub> (sulphur dioxide) from Mathura Refinery is about 600 to 700 kg per hour against the maximum prescribed standard of 1000 kg per hour. The Mathura refinery is situated at 40 km down wind of the Taj Mahal. The impact of SO<sub>2</sub> emission from Mathura Refinery to the Taj Mahal is about 1.0 microgram/qu.m (as per IMD calculation). This impact will be further reduced by the proposed hydro cracker unit at the Mathura Refinery.

(d) Action taken by the Government to protect the monument from environmental pollution include:

(i) A trapezium surroundings the Taj Mahal has been demarcated. No new polluting industry is allowed to

be set up in this area.

- (ii) There is a ban on the use of furnace oil and diesel generators in industries in Agra. The foundries are not permitted to operate during winter nights.
- (iii) A continuous sulphur dioxide monitoring station has been maintained at the Taj Mahal from January, 1991 to obtain the trend of sulphur dioxide and oxides of nitrogen concentrations in the ambient air.
- (iv) The Mathura Refinery is continuously monitoring the ambient air quality at Mathura and its adjacent areas since the inception of the refinery.
- (v) Two coal based thermal power plants in Agra had been closed down in 1981.
- (vi) Agra railway marshalling station yard has been dieselised.
- (vii) A network of ambient air quality monitoring stations has been set up and operated in Agra by the Uttar Pradesh Pollution Control Board.
- (viii) An Air Environmental Management Plan has been evolved. This plan includes minimizing the impact of different polluting factors in the identified receptors particularly the Taj Mahal.
- (ix) The Forest Department of Government of Uttar Pradesh has created a green belt around the Taj Mahal by planting trees on available

government land.

- (x) The Archeological Survey of India is constantly monitoring the ambient air quality including sulphur dioxide, suspended particulate matter and other pollutants as well as meteorological data around Taj Mahal. Besides periodical chemical treatment and preservation is being carried out in phases.
- (xi) The industries are being encouraged to change to process technologies to build in pollution control in their production system.

### **Dowry Crimes**

3964. SHRI DATTATRAYA  
BANDARU:  
SHRI GAYA PRASAD KORI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the National Women's Commission has recommended that dowry related offences be made compoundable-offences and related measures and legislations to be brought in force for checking the incidence of dowry related crimes on young women in the country; and

(b) if so, the action initiated by the Government in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SHRIMATI BASAVA RAJESHWARI): (a) and (b). The National Commission has recommended amendment of the Indian Penal Code, the Code of Cr. P.C., the Evidence Act and the Dowry Prohibition Act

so as to make the law to prevent the incidence of dowry more effective. These recommendations are under examination and processing.

[Translation]

**World Food Programme**

3965. SHRIMATI BHAVNA  
CHIKHALIA:  
SHRI RAJESH KUMAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) the names of States receiving foodgrains assistance under the World Food

programme during 1993-94; and

(b) the quantum of assistance provided to each State under this programme during the said period and the extent to which it has been utilised?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVINDNETAM): (a) During 1993-94, WFP has provided food aid to Assam, Bihar, Gujarat, Kerala, Karnataka, Madhya Pradesh, Orissa, Rajasthan and Uttar Pradesh.

(b) The details of food assistance provided by World Food Programme and utilised by various States during 1993-94 are given in the enclosed Statements.

## STATEMENT - I

Food-aid provided by World Food Programme (WFP) during 1993-94 (April 1993 - March, 1994)

(excluding stocks available with Projects during previous Years)

(Quantity in Metric tonnes)

S. No.	States	Commodities				Total
		Wheat/ Rice	Pulses	Vegetable Oil	Soya fortified Bulgar wheat/ corn soya Blend	
1.	Assam	400 @	50	850	871	2171
2.	Bihar	2,500	580	1150	-	4230
3.	Gujarat	-	0	-	-	20
4.	Karnataka	3,000	970	1363	-	5,333
5.	Kerala	6,100 @	400	1588	4370 + 576	13034
6.	Madhya Pradesh	28,515 + 2,998 @	650	1663	2784	36610
7.	Orissa	1,000	601	-	-	1601

S. No.	States	Commodities				Total
		Wheat/ Rice	Pulses	Vegetable Oil	Soya fortified Bulgar wheat/ corn soya Blend	
8.	Rajasthan	9,600	1602	1164	402	12,768
9.	Uttar Pradesh	3,040	1502	1650	-	6,192
Total		47,655 + 9,498 @	6375	9428	8427 + 576 X	81959

● Rice

X Corn Soya Blend

## STATEMENT - II

QUANTITY OF FOOD UTILIZED IN WFP PROJECT FROM APRIL 1993-SEPTEMBER/DECEMBER 1993

States	Quantity in M.T.					Total
	Wheat/Rice	Pulses	Vegetable Oil	Soya Fertifed Bulger Wheat + Corn Soya Blend		
Assam	74	5	200	1,400		1,679
Bihar	4,600	431	385			5,416
Gujarat	3,870	390	290			4,550
Kerala	1,633	87	1,251	5,167 + 3,886		12,074
Madhya Pradesh	15,469	1,696	1,952	2,910		22,027
Orissa	4,590	440	460			5,490
Karnataka	9,000	1,050	950			11,000
Rajasthan	6,287	620	775	1,963		9,645
Uttar Pradesh	5,431	540	755	2,827		9,553

States	Wheat/Rice	Pulses	Vegetable Oil	Soya Fertilised Bulger Wheat Corn Soya Blend	Total
Total	51,004	5,259	7,018	14,267 + 3,886	91,434

+ Cor Soyabed : The information to utilisation of food aid for entire year is being collected and shall be laid on the table of the House.

### Coolies in Railways

3966. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of railway coolies having permanent licences State wise;

(b) whether the Government are not providing any facility of medical treatment, housing and provident fund to them;

(c) whether the Government propose to provide any of the above mentioned facilities to them in the future keeping in view the interest of family members of the poor coolies;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) The number of licensed porters state-wise having licences issued by the Railways are as under:-

Andhra Pradesh-2852, Assam-974, Bihar-5426, Delhi-2779, Goa-16, Gujarat-1646, Haryana-71, Himachal Pradesh-128, Jammu & Kashmir-174, Kerala-959, Karnataka-757, Madhya Pradesh-2114, Maharashtra-3622, Nagaland-17, Orissa-1008, Punjab-1201, Pondicherry-2, Rajasthan-1163, Tamil Nadu-1756, Tripura-5, Uttar Pradesh-6713, West Bengal-5398 = Total 38,781.

(b) to (e). Licensed porters are not railway employees. Hence, there is no proposal to provide them facilities like residential accommodation, provident fund, etc. Outdoor/In-door medical facilities in railway hospital/dispensaries for self only have been provided to them on certification by the Station Masters/Station Managers on duty. Besides,

they are provided with rest-shelters, Trolleys/handbarrows and uniform.

[English]

### Mangalore Coach

3967. SHRIMATI CHANDRA PRABHA URS: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Mangalore coach on the Kanyakumari Express from Bangalore City has been discontinued;

(b) if so, the reasons therefor; and

(c) the steps being taken to restore the Mangalore coach to this train?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) to (c). Prior to 15.4.93, 3 slip coaches (2 sleeper class and one First-cum-II sleeper class) used to run between Bangalore & Mangalore by 6525/6526 Bangalore-Kanyakumari Express. But from 15.4.93, one II sleeper class coach was withdrawn due to poor patronage.

Since then 2 slip coaches are running between Mangalore & Bangalore.

[Translation]

### Modernisation of Sugar Mills in Gujarat

3968. SHRI S.N. VEKARIA:  
SHRI N. J-RATHVA:

Will the Minister of FOOD be pleased to state:

(a) the number of proposals of financial assistance received for modernisation of the sugar mills having less capacity from Government of Gujarat;

(b) the number of the proposals out of them cleared so far; and

(c) the reasons for delay in clearing remaining proposals?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): (a) to (c). During 1993-94 no proposal for loan from the Sugar Development Fund (SDF) for modernisation/rehabilitation was received from any sugar factory in Gujarat. However, since the inception of the Fund, five sugar mills in Gujarat have been sanctioned loans for modernisation/rehabilitation. As on 15.4.1994, no application for loan from any sugar undertaking in Gujarat for modernisation/rehabilitation is pending with the Government.

[English]

### **Legislation on Biodiversity**

3869. SHRI RAM KAPSE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government are preparing further legislation in regard to genetic resources and protection of biodiversity, in the aftermath of Earth Summit;

(b) whether the suggestions from all concerned were invited for the purpose and if so, the details thereof; and

(c) the benefits likely to be accrued as a result of this legislation?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) The UNCED Earth Summit held at Rio de Janeiro in Brazil in June, 1992, adopted among other documents the Convention on Biological

Diversity.

The Convention on Biological Diversity was signed by 167 countries. India was one of the first countries to sign the Convention. Subsequently, India has ratified the Convention on 18.2.1994. The Convention came into force with effect from 29.12.1993.

Government of India is taking measures to formulate a comprehensive legislation with regard to biodiversity. The priority elements, as identified from the provisions of the Convention, that require legal support are:

- Survey, identification, characterisation and monitoring
- Conservation measures
- Sustainable use
- Access to genetic resources including intellectual property rights
- Access to and transfer of technology
- Biotechnology and biosafety
- Safeguarding public interest including that of traditional communities, indigenous people, farmers, researchers and trusts.

(b) For the purpose of drafting this legislation, a wide spectrum of national and regional level meetings were organised involving experts, scientists, NGOs and Govt. officials of all the concerned Ministries/Departments. A series of meetings of an inter-ministerial group were held in December 1993 and January 1994. Deliberations with

prominent NGOs were also organised under the chairmanship of the Environment and Forests Minister. Regional level consultations involving the concerned Departments and agencies of the State Governments, experts and NGOs were held at Lucknow and Bhopal in January 1994, at Bhubaneshwar in February 1994 and at Chandigarh and Bangalore in March 1994.

(c) The proposed legislation, among other things, would help in conserving the biological diversity, the sustainable use of its components, and the equitable sharing of benefits arising out of the utilisation of genetic resources, including by appropriate transfer of technologies taking into account public interest.

#### **Bhojudih Railway High School**

3970 SHRI BIR SINGH MAHATO: Will the Minister of RAILWAYS be pleased to state:

(a) whether a demand for introducing 10+2 classes in Bhojudih Railway High School under Adra Division has been made by the Railway employees;

(b) if so, the action taken by the Government in this regard; and

(c) the time by which the said school is likely to start functioning?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) to (c). The demand for introducing 10+2 Classes in Bhojudih Railway High School is under examination of South Eastern Railway.

[Translation]

#### **Electric Locoshed Ghaziabad**

3971. SHRI HARI KEWAL PRASAD: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are aware that pictures of 80 Railway engines were purchased at the cost of Rupees 96,200 for electric locoshed Ghaziabad in Northern Railway on April 15, 1991 whereas the market value of the same was not more than Rupees ten thousand approximately;

(b) if so, the justification therefor;

(c) the officers responsible for it and the action taken against them;

(d) whether the Government propose to conduct an inquiry into this affair; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) 80 blowups of coloured photographs of various types of electric locomotives along with overhead equipments in size 20" x 24" duly framed and laminated were purchased by Electric loco Shed, Ghaziabad, Northern Railway at a cost of Rs. 99,200/- in September, 1991.

(b) These were purchased for display in training schools, depots and other technical establishments for training purposes.

(c) to (e). The purchase was considered essential by Northern Railway and the cost has been assessed as reasonable. Prescribed procedure of purchase was followed. Hence, question of ordering an inquiry and fixing up responsibility does not arise.

[English]

#### **Palace on Wheels**

3972. SHRI RAJENDRA AGNIHOTRI:  
SHRI BRIJ BHUSHAN SHARAN SINGH:

SHRI SATYA DEO SINGH:

*Metre Gauge*

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to introduce "Palace on Wheels" type tourist trains on other routes of the country with a view to encourage the tourism;

(b) if so, the details thereof; and

(c) the estimated revenue likely to be accrued as a result thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) to (c). A proposal to introduce tourist train services on the following tourist circuits is under consideration:-

*Broad Gauge*

- (i) Delhi Cantt.-Jaipur-Jodhpur-Jaisalmer-Swai Madhopur-Bharatpur-Agra-Delhi Cantt.
- (ii) Howrah- Gaya- Varanasi-Gorakhpur-Bhubaneswar-Puri-Howrah.
- (iii) Bombay-Aurangabad-Nanded-Secunderabad-Hyderabad-Pune-Bombay
- (iv) Goa (Madgaon) - Mangalore-Mysore-Hospet-Bangalore-Goa (Madgaon)
- (v) Delhi-Jaipur-Agra-Gwalior-Jhansi-Varanasi-Lucknow-Delhi
- (vi) Bangalore-Mysore-Madras-Kodaikanal Road-Kanniyakumari-Trivandrum-Cochin-Mettupalayam-Bangalore

(vii) Delhi Cantt.-Jaipur-Udaipur-Ahmedabad-Veraval-Palitana-Delhi Cantt

(viii) Madras Egmore-Pondicherry-Kaarraikal/Velankini-Tiruchirappalli - Madurai-Rameshwaram - Thanjavur-Chidambaram-Madras Egmore.

[Translation]

**Availability of Wagons**

3973. SHRI SIMON MARANDI: Will the Minister of RAILWAYS be pleased to state:

(a) whether railway wagons for the transportation of essential commodities to various States are not being made available as a result of which the prices of these items are increasing at other places;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No, Sir. The supply of wagons for transportation of essential commodities has been satisfactory.

(b) and (c). Do not arise.

[English]

**Railway Projects in West Bengal**

3974. DR. ASIM BALA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have sanctioned funds for the Railway projects in West Bengal;

(b) if so, the details thereof; and

THE MINISTER OF RAILWAYS (SHRI  
C.K. JAFFER SHARIEF): (a) Yes, Sir.

(c) the details of projects pending for a  
long time in the State?

(b) and (c). A statement is attached.

## STATEMENT

(b) Details are given below:-

Work	Estimated Cost	Proposed Outlay for 94-95	Target
(Rs. in Crores)			
<b>NEW LINES</b>			
1. Lakshmikantapur-Nakkhana	39.16	3.00	95-96
2. Tamluk-Digha	73.71	2.00	99-00
		Total 5.00	
<b>GAUGE CONVERSIONS</b>			
1. Purulia-Kotshila Ph-II Bye-Pass	5.40	5.40	94-95
		Total 5.40	
<b>DOUBLINGES</b>			
1. Habra-Bongaon	14.89	1.30	94-95
2. Duttapukur-Habra	18.17	.47	95-96

orkEstimated Cost	Proposed Outlay	Target for 94-95
3. Khana-Japhtardal	9.00	4.00 95-96
4. Japhtardal-Guskara	12.79	4.00 95-96
5. Aluabari-Kishanganj	41.62	4.80 95-96
6. Sahibganj-New Farakka-Malda Town	45.00	.00 94-95
		Total 18.57
<b>M.T.P.</b>		
1. Design and Construction of RTS Dum Dum Tollyganj	1540.00	200.00 3/95
		Total 200.00
Railway Electrification		14.30
Work shop & Production Units		48.50
		Grand Total 291.77

(c) Details are given below:-

**I. New Lines**

**1. Ekiakhi-Balurghat:**

The work was sanctioned in 1983-84. The work was frozen in 1986-87 and only taken outlays could be provided since then. The proposal to defreeze the project is under examination.

**2. Howrah-Amta-Champadanga:**

This line was sanctioned in 1974-75. The work was in progress and the section from Santrgachi to Bargachia was opened to traffic. Thereafter, the work was frozen in 1987-88 owing to acute constraint of resources and the need to progress lines required on urgent operational considerations. Only token funds have been provided since then.

Owing to developments in the last five years in the area, the Railway has been asked to carry out a reappraisal of costs and traffic potential to consider resumption of work on Bargachia-Munshirht sector of the line. Further action would be considered once the reappraisal report becomes available.

**3. Tmluk-Digha:**

This new line would link Digha which is a sea resort of West Bengal. Work on this line is in progress. Till now 16% progress has been achieved and Rs. 21.61 crores has been spent. The work on this line is slow owing to Railway's inability to provide adequate resources as there are a large number of ongoing new line projects which have to be funded out of the meagre funds

made available by the Planning Commission each year. Priority has to be given to works nearing completion and lines required on operational/strategic considerations for obvious reasons. The work on Tamluk-Digha section will be progressed with whatever funds it is possible to allocate to this project. Adequate funds are likely to be provided only after some of the urgent works are completed and the resource position improves.

[Translation]

**Unauthorised Passengers in Reserved Compartments**

3975. SHRI A. VENKATESH NAIK:  
SHRI PHOOL CHAND  
VERMA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether complaints have been received regarding travelling of passengers in reserved compartments without getting reservation or getting it by improper manner in trains;

(b) if so, the details thereof; and

(c) the action being taken in this regard?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) to (c). Some instances have come to notice. These are regarding entry of unauthorised passengers in reserved coaches and allotment of accommodation to passengers ignoring the RAC priority. The following steps have been taken to prevent such occurrences:-

(i) MST holders are generally not permitted to travel in Mail/Express trains. In many long

distance Mail/Express trains distance restrictions have been imposed to prevent short distance passengers from boarding these trains;

- (ii) Surprise checks are conducted with the help of GRP/RPF and Railway Magistrate, and unauthorised passengers found travelling in reserved coaches are detained and fined.
- (iii) Additional unreserved coaches have been attached in various trains to enable the passengers to travel without forcing into reserved coaches.
- (iv) In some trains reserved coaches have been replaced by unreserved coaches.
- (v) Passengers have been permitted to travel in Sleeper Class on some trains during day time on specified sections.
- (vi) Shuttle trains have been introduced at suitable timings connecting important stations to meet the needs of the daily commuters. Some coaches have also been earmarked in certain trains for their exclusive use.
- (vii) Surprise checks are also conducted against the staff to see if the priority of RAC passengers is being maintained. In case of dereliction of duty of the railway staff, the staff found responsible are taken up under the rules.

[English]

### Railway Goods Shed

3976. SHRI RAMESH CHENNITHALA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have received any representation for re-opening of railway goods-shed at Changaracherry, Kottayam in Kerala; and

(b) if so, the action taken thereon?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Yes, Sir.

(b) Proposal for re-opening of facility of Booking Goods Traffic from Changanacherry station has been examined. However, it has not been found feasible as it is not operationally convenient to handle the inward piece meal wagon load traffic. Besides, the adjacent stations viz. Chingavanam and Tiruvalla, located in close proximity are duly open for Goods traffic.

### Monuments in Meghalaya

3977. SHRI PETER G. MARBANIANG: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of historical monuments in Meghalaya maintained by the Archaeological Survey of India;

(b) the allocation made for the maintenance and upkeep of these monuments during each of the last three years; and

(c) the steps being taken to provide necessary facilities at these monuments to make them attractive as tourist centres?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE ) (KUMRI SELJA): (a) The Archaeological Survey of India has notified eight monuments as of national importance in the State of Meghalaya.

(b) The expenditure incurred on their maintenance & preservation during the last three years is as under:

1991-92	Rs. 28,000/-
1992-93	Rs. 28,279/-
1993-94	Rs. 24,667/-

(c) The requisite infrastructure to develop these places as tourist centres is provided by the State Government's /Department of Tourism.

#### **Sugar Quota for Festival**

3978. PROF. SAVITHRI  
LAKSHMANAN:  
SHRI K. MURALEEDHARAN:  
SHRI PHOOL CHAND  
VERMA:

Will the Minister of FOOD be pleased to state:

(a) whether the Government have been releasing extra quota of sugar for festival season to States;

(b) if so, the details thereof;

(c) whether the quota is released in time; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALPNATH RAI) : (a) Yes, Sir.

(b) A Statement showing the share of each state/Union Territory in the additional 99,950 tonnes allotted as festival quota is enclosed.

(c) State Governments/Union Territories are allowed to draw their share of the festival quota in the month/months of their choice and releases are made accordingly.

(d) Does not arise.

#### **STATEMENT**

*Share of each State/Union Territory in the Additional 99,950 Tonnes allotted as Festival Quota*

S.No.	State	Quota
1.	Andhra Pradesh	7614
2.	Andaman & Nicobar Islands	74
3.	Arunachal Pradesh	94
4.	Assam	2896

<i>S.No.</i>	<i>State</i>	<i>Quota</i>
5.	Bihar.	100078
6.	Chandigarh	112
7.	Dadra & Nagar Haveli	14
8.	Delhi	2316
9.	Goa	150
10.	Daman & Diu	12
11.	Gujarat	4878
12.	Haryana	1924
13.	Himachal Pradesh	608
14.	Jammu & Kashmir	868
15.	Karnataka	5350
16.	Kerala	3600
17.	Lakshadweep	22
18.	Madhya Pradesh	7536
19.	Maharashtra	9014
20.	Manipur	208
21.	Meghalaya	200
22.	Mizoram	78
23.	Nagaland	128
24.	Orissa	3730
25.	Pondicherry	64
26.	Karikaal	18

S.No.	State	Quota
27.	Mahe	4
28.	Yanam	2
29.	Punjab	2392
30.	Rajasthan	5092
31.	Sikkim	50
32.	Tamil Nādu	6790
33.	Tripura	302
34.	Uttar Pradesh	15936
35.	West Bengal	7796
TOTAL		99950

[Translation]

**Integrated Dairy development in non-operation Flood Areas**

3979. SHRI SANTOSH KUMAR GANGWAR:  
DR. RAMESH CHAND TOMER:  
SHRI BALRAJ PASSI:  
SHRI DEVI BUX SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether several proposals for integrated dairy development in non-operation flood areas are pending with the Union Government;

(b) if so, the details thereof, Statewise;

(c) the amount involved in each case; and

(d) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) No, Sir.

(b) to (d). Does not arise.

[English]

**Universalisation of Primary Education**

3980. SHRI SHRAVAN KUMAR PATEL:  
Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have sought the financial assistance from the European Community for carrying out the universalisation of Primary Education Programme;

(b) if so, the details thereof indicating the names of districts where the said programme is proposed to be launched; and

(c) the financial assistance proposed to be given for the said programme during 1994-95?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (c). A Financing Agreement has been signed between Government of India and European Commission (EC) whereby EC would provide programme assistance of ECUs 150 million ( about Rs. 585 crore) to District Primary Education Programme (DPEP). Further a six State project (23 districts) under DPEP has been posed to the World Bank.

DPEP seeks to operationalise the strategy of decentralised planning to universalise elementary education. As of now in all 42 district project proposals are under appraisal. The criteria for selection of the districts has been:

(a) educationally backward districts with female literacy below the national average; and/or

(b) districts where Total Literacy Campaigns (TLCs) have been successful leading to enhanced demand for elementary education.

The Districts are:

1. Dhubri

2. Darrang

3. Morigaon

Assam

4. Kirbi Anglong

5. Hisar

6. Kaithal

Haryana

7. Jind

8. Sirsa

9. Aurangabad

10. Latur

11. Nanded

Maharashtra

12. Osmanabad

13. Parbhani

14. Raichur

15. Mandya

Karnataka

16. Kolar

17. Belgaum

18. Dharampuri

19. Thiruvannamalai  
Sambuvarayr

Tamil Nadu

20. South Arcot

21. Kasargode

22. Wynad

Kerala

23. Mallapuram

24. Raisen

25. Mandsaur

26. Ratlam

(c) if so, the details thereof; and

27. Tikamgarh

(d) if not, the reasons therefor?

28. Guna

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) and (b). Yes, Sir.

29. Raigarh

30. Dhar

Mdhya Pradesh

(c) Order has been placed for 106 Nos. of Northy Exhausters on M/s Bharat Brakes and Valves Ltd., Calcutta.

31. Betul

32. Sehore

(d) Does not arise.

33. Chattarpur

34. Satna

[Translation]

35. Panna

**Beed Ahmadnagar -Parki Rail Line**

36. Rajnandgaon

3982. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of RAILWAYS be pleased to state:

37. Rewa

38. Bilaspur

(a) whether the Government of Maharashtra has requested to the Union Government for the construction work of Beed-Ahmadnagar-Parki new railway line; and

39. Rajgarh

40. Sidhi

41. Shahdol

(b) if so, the action being taken by the Government in this regard?

42. Sarguja

The 1994-95 work/activity plan and outlay would emerge from the appraisal.

THE MINISTER OF RAILWAYS (SHRI C.K.JAFFER SHARIEF): (a) Yes, Sir.

**CLW Floated Tender**

3981. SHRI AJOY MUKHOPADYAY: Will the Minister of RAILWAYS be pleased to state:

(a) whether CLW floated tender for purchasing 'North Exhausters' for use in Railways;

(b) whether the tender has since been finalised;

(b) Due to unremunerative nature of the project and acute constraint of resources, the project can not be considered at present.

[English]

**Production of Sugarcane**

3983. SHRI MOHAN RAWALE: Will the Minister of AGRICULTURE be pleased to state:

(a) the total production of sugarcane in the country during each of the last three years, State-wise;

(b) whether the production of sugarcane is falling year by year;

(c) if so, the reasons thereof;

(d) the measures contemplated by the Government to encourage production of sugarcane; and

(e) the incentives proposed to be given to sugarcane growers so that they do not switch over to other crops?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) A statement giving State-wise production of Sugarcane during

the last three years i.e., 1990-91 to 1992-93 alongwith 1993-94 (likely) is attached.

(b) No, Sir.

(c) Question does not arise.

(d) Presently, loans are provided to sugar mills from the Sugar Development Fund (SDF) for development of sugarcane in their areas of operation, for the purpose of setting up of heat treatment plants; rearing of nurseries; pest control measures; incentives to cultivators to switch over to improved varieties of sugarcane; irrigation schemes etc.

(e) The Policy of the Government is to ensure remunerative prices to the sugarcane growers so that they do not switchover their resources from sugarcane to other crops.

## STATEMENT

*State-wise Production of Sugarcane during 1990-91 to 1992-93 alongwith 1993-94 (Likely)*

State	(Lakh tonnes)		
	1990-91	1991-92	1992-93 1993-94 (Likely)
Andhra Pradesh	126.7	150.6	123.5 123.1
Assam	15.2	14.5	15.5 17.0
Bihar	78.1	70.8	60.3 67.6
Gujarat	106.0	102.4	108.7 104.9
Haryana	78.0	90.0	65.5 70.0
Himachal Pradesh	0.3	0.3	0.3 0.1
Jammu & Kashmir	0.2	0.1	0.1 0.2
Karnataka	209.6	241.2	216.0 228.3
Kerala	5.4	5.5	5.2 5.9
Madhya Pradesh	13.9	16.4	17.4 18.5

State	1990-91	1991-92	1992-93	1993-94 Likely
Maharashtra	384.2	361.9	308.5	277.3
Orissa	35.5	27.4	7.4	50.0
Punjab	60.0	69.2	63.7	57.6
Rajasthan	12.1	13.6	11.3	8.1
Tamil Nadu	234.8	248.9	240.3	258.3
Uttar Pradesh	1035.6	1111.0	1029.4	1096.2
West Bengal	8.6	9.7	8.9	8.5
Others	6.3	6.5	6.3	7.0
All India	2410.5	2540.0	2308.3	2398.6

**Chemical Residue Free Fruits/  
Vegetables**

3984. SHRI K.T. VANDAYAR: Will the Minister of AGRICULTURE be pleased to state the details of steps proposed to be taken by the Government to obtain the chemical residue free fruits and vegetables?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): The following steps are being taken/proposed to be taken by the Government to obtain the chemical residue free fruits and vegetables:-

1. The Registration Committee constituted under Section 5 of the Insecticides Act, 1968 grants registration to an insecticide after satisfying itself on the basis of the comprehensive data on safety to human being and its efficacy against concerned pests without leaving toxic residue in food commodities at harvest.

2. The Registration Committee while granting a certificate of registration also provide a set of approved labels and leaflets which contain details regarding proper use of insecticide like proper dose, time, method of application, type of equipment to be used and interval between the application of pesticide and harvest so that there should be no toxic residue at the time of harvest in food commodities.

3. The Government is promoting Integrated Pest Management approach for pest control which *inter-alia* focusses on adoption of suitable cultural and mechanical practices, use of botanical and biopesticides and judicious use of chemical pesticides

based on economic threshold level of pests.  
**Summer Special Trains**

3985. SHRI TARIT BARAN TOPDAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the is any proposal to introduce summer special trains between Delhi and Howrah directly and on other routes of the country during the ensuing summer vacations; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b) Yes, Sir. During the current summer vacation a total of about 780 Specials are being run on as many as 27 routes including Howrah-Delhi-Jammu Tawi route.

**Modernisation of Railway Stations**

3986. SHRI GOPI NATH GAJAPATHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have any proposal for the modernisation of Berhampur, Jaganathpur and Gajam railway stations in Orissa; and

(b) if so, the fund sanctioned for the purpose during 1994-95 financial year?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b). For the modernisation of Berhampur and Ganjam stations the anticipated allocations for the year 1994-95, are Rs. 24.04 lakh and Rs. 10.06 lakh, respectively. There is, however, no proposal for works at Jaganpur station at present.

**Retiring Rooms in Assam**

3987. SHRI PROBIN DEKA: Will the Minister of RAILWAYS be pleased to state:

(a) the names of the railway stations in Assam where the retiring rooms have been constructed during last three years; and

(b) the names of railway stations in the State where such facilities are proposed to be provided during 1994-95?

THE MINISTER OF RAILWAYS (SHRI C.K.JAFFER SHARIEF): (a) The details are as under:-

	1991-92	1992-93	1993-94
i)	Kokrajhar	i) Murkeong Selek	i) Lower Haflong
ii)	Barpeta Road	ii) Dharmanagar	ii) Lumding
iii)	Furkating		iii) New Bongaigaon
iv)	Fakirangram		

(b) Nil.

(b) and (c). Do not arise.

[Translation]

[English]

**Agreement Between India and Sweden**

3988. PROF. PREM DHUMAL:  
SHRIMATI DIPIKA  
H. TOPIWALA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether any agreement has been signed between India and Sweden to lay electric lines in India;

(b) if so, the financial assistance likely to be received from Sweden for this purpose; and

(c) the time likely to be taken in this process?

THE MINISTER OF RAILWAYS (SHRI C.K.JAFFER SHARIEF): (a) No, Sir.

**Indian Institute of Dravidian Studies**

3989. SHRI M.G. REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have received any proposal for the establishment of Indian Institute of Dravidian Studies in Andhra Pradesh or in any Southern State;

(b) if so, the details thereof; and

(c) the steps proposed to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (c). The Government has received a proposal

regarding setting up of an Indian Institute of Dravidian Studies at Kuppam in Andhra Pradesh. The Governments of Andhra Pradesh, Kerala, Karnataka and Tamil Nadu have agreed, in principle, to the establishment of the proposed Institute. The details of the project are being worked out in consultation with all concerned.

[Translation]

### **Railway Project in Bihar**

3990. SHRI PREM CHAND RAM: Will the Minister of RAILWAYS be pleased to state:

(a) the names of the ongoing railway projects in Bihar likely to be delayed due to financial constraints; and

(b) the names of the projects whose duration extended earlier and whose works are adversely affected as a result thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Chhitauni-Bagaha resotration of line has been delayed for want of contribution as per schedule from the other co-shares viz. Ministry of Water Resources and State Governments of Bihar and U.P.

(b) Nil.

[English]

### **Rolling Stock Programme**

3991. SHRI SANT KUMAR MANDAL:  
SHRI SANDIPAN BHAGWAN THORAT:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the well-established manufacturers of wagons in West Bengal both in the public and private sectors re starving of orders from the Railways;

(b) whether the orders for 500 wagons under the Rolling stock programmes of the Government diverted to two Tamil Nadu based companies, Binnys and Southern structurals Lt. when the wagon manufacturers in West Bengal are members of the Wagons India Ltd. (WIL);

(c) if so, the reasons therefor;

(d) whether the Government propose to review its decision' and

(e) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No, Sir.

(b) No diversion of orders was done.

(c) to (e). Orders have been placed on the two Tamil Nadu based units with a view to fostering competition in conformity with the Government's policy of economic reforms. No review is, therefore, contemplated.

### **Feature Film on Environment**

3992. SHRI C.P. MUDALAGIRIYAPPA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government propose to produce feature film on environment nd its protention (forest wealth and wild life);

(b) if so, the details thereof;

(c) whether some noted film producers have approached the Government for financial and moral support for producing a

feature film on environment;

(d) if so, the details thereof;

(e) the reaction of the Government in this regard;

(f) whether foreign film makers get a fair deal from the Government in producing feature films on such vital subjects;

(g) if so, the details thereof; and

(h) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT & FORESTS (SHRI KAMAL NATH): (a) No, Sir.

(b) Does not arise.

(c) and (d). Yes, Sir. One film producer has requested for financial support for producing a feature film.

(e) A grant of rupees ten lakhs only has been sanctioned towards partial financing of the film.

(f) to (h). Yes, Sir. Government considers all such proposals favourably in the context of India's security concerns as well as overall image.

### DMU Trains

3993. PROF. K.V.THOMAS: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to introduce Diesel Multiple Units between Cochin-Kottayam, Cochin-Trichur, Cochin-Alleppey and other Sections in Kerala; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K.JAFFER SHARIEF): (a) and (b). There is no proposal at present to introduce DMU trains on these and other sections of Railways in Kerala.

[Translation]

### Express Train between New Delhi to Udaipur

3994. SHRI BHERU LAL MEENA: Will the Minister of RAILWAYS be pleased to state:

(a) whether no provision has been made in this year's budget to start an express train between Delhi and Udaipur;

(b) if so, the reasons therefor;

(c) whether the Government have any proposal to introduce express train between the above stations in near future; and

(d) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K.JAFFER SHARIEF): (a) to (d). 2915/2916 Garib Nabaz and 9615/9616 Chetak Expresses are already available between Delhi and Udaipur. Introduction of a new train between the two cities is neither feasible nor justified.

[English]

### Direct Train Between Guntur & Delhi

3995. SHRI S.M.LAL JANBASHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to survey the potential and possibility of introducing direct train between Guntur and New Delhi; and

(b) if so, the steps proposed to be taken in this regard?

THE MINISTER OF RAILWAYS (SHRI C.K.JAFFER SHARIEF): (a) and (b). At present, there is on no proposal to introduce a direct train between Guntur and Delhi. Guntur is well connected with Vijayawada (33 kms. away from Guntur) by adequate number of trains and bus services from where G.T., Tamil Nadu, Kerala, Mangala, Visakhapatnam-Nizamuddin Link, Rajdhani, Himsagar, Navyug and Madras-Jammu Tawi Expresses are available for travelling towards Delhi and vice-versa.

[*Translation*]

### **Financial Assistance to Cultural Organisations**

3996. SHRI N.J.RATHVA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of proposals received from voluntary cultural organisations, academies and councils of Gujarat for financial assistance during each of the last three years;

(b) the details of proposals approved or under consideration of the Government; and

(c) the amount sanctioned during the above period and the amount actually released?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE

DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE (KUMARI SELJA): (a) to (c). The information is being collected and will be laid on the Table of the House.

### **Critically Polluted Areas**

3997. SHRI SRIBALLAV PANIGRAHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether any study has been made of industrial pollution by industries located in Talcher- Angul Zone of Orissa;

(b) if so, the effects of industrial pollution on the rivers Brahmani and Nandira and also on water (both surface and underground), air, vegetation, human beings and livestock;

(c) whether similar studies have also been conducted in respect of other critically polluted areas in the country;

(d) if so, the details thereof;

(e) whether any on create action plan has been prepared by the Government in this regard;

(f) if so, the details thereof; and

(g) if not, the effective steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir.

(b) An intensive study of water quality, air quality and generation of pollution from the industries located in Talcher-Angul area of Orissa was carried out by the Central Pollution Control Board. The river Brahmani

after confluence of Nandira dies not satisfy the criteria of designated class especially for the total cloiform and Bio-Chemical Oxygen Demand (BO). The major air pollutants from the industries located in the area are particulate matter, sulphur dioxide and total fluoride. The effect of these pollutants shows acute bronchitis, brochial asthma, tuberculosis, bronchial pneumonia, skin infections, teeth and gum diseases and other digestive diseases.

(c) Yes, Sir.

(d) The Government of India, based on pollution load, have identified twenty two areas in the country as critically polluted areas. These critically polluted areas have been surveyed to assess the pollution problems. The details of the identified critically polluted areas are Parwanoo (Himachal Pradesh), Kalaamb (Himachal Pradesh), Howrah (West Bengal), Durgapur (West Bengal), Dhanbad (Bihar), Talchar (Orissa), Vishakhapatnam (Andhra Pradesh), Korba (Madhya Pradesh), Manali-Madras (Tamil Nadu), Bhadravati (Karnataka), Singrauli (Uttar Pradesh), Pali (Rajasthan), North Arcot (Tamil Nadu), Gobindgarh (Punjab), Najafgarh (D. N. Vapi (Gujarat), Chembur (Maharashtra), Cochin (Kerala), Digboi (Assam), Jhnpur (Rajasthan), Nagda-Ratlam (Madhya Pradesh), and Pttancheru-Bollaram (Andhra Pradesh).

(e) Yes, Sir.

(f) Comprehensive time bound action plans have been evolved in respect of fourteen of the twenty two identified critically polluted areas so far and these are implemented by the concerned State Pollution Control Boards.

(g) Does not arise.

### Accident Near Ratlam

3998. D R . L A X M I N A R A Y A N  
PANDEYA:  
SHRI SIMON MARANDI:  
SHRI CHANDRESH PATEL:

Will the Minister of RAILWAYS be pleased to state:

(a) whether a train accident took place near Ratlam on Western Railway recently;

(b) if so, the details thereof;

(c) the causes of the accident and the reports of the preliminary enquiries; and

(d) the details of loss of life and property as a result thereof and the compensation paid to the victims?

THE MINISTER OF RAILWAYS (SHRI C.K.JAFFER SHARIEF): (a) Yes, Sir.

(b) 5063 Avadh Express collided with the area end of UU GIT goods train on 16.2.94 at Bangrod station on Nagda-Ratlam section of Western Railway.

(c) The Commissioner of Railway Safety, Central Circle, who held an enquiry into the collision, has provisionally concluded in his preliminary report that 5063 Up Express train passed the reception signals in blank position and wrongly entered the line occupied by the goods train.

(d) As a result of the accident, 8 persons lost their lives and the railways suffered a damage worth approximately Rs. 51 lakhs.

As per the provisions of the Section 125 of the Railways Act, 1989, Accident Compensation Claims are filed by claimants

before the concerned Bench of the Railway Claims Tribunal and based on the decrees passed by Tribunal, payments are made by the railways. In this accident, so far no compensation has been paid to the victims. However, an amount of Rs. 40,250/- has been paid as ex-gratia to the dependents of deceased and injured passengers.

[*Translation*]

### **Rail Route in Bihar**

3999. SHRI BHUBANESHWAR PRASAD MEHTA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of such districts and sub-divisional headquarters in Bihar which are not linked with rail; and

(b) the time by which the Government propose to link such districts and sub-divisional Headquarters with rail routes?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b). Information is being collected and will be laid on the Table of the Sabha.

[*English*]

### **Projects Under ICAR in Goa**

4000. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of AGRICULTURE be pleased to state:

(a) the ongoing projects including that of ICAR in Goa and progress achieved thereunder;

(b) the details of Central setor/Centrally sponsored schemes proposed during Eighth Plan in Goa;

(c) the details of proposals sent by the State Government during the recent past and action taken thereon; and

(d) the details of proposals still pending and action proposed to expedite the same?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURAL (SHRI S. KRISHNA KUMAR): (a) and (b). The list of non-going schemes including that of ICAR and their progress is as follows:

1. Cashew Development
2. Coconut Development
3. Drip Irrigation
4. Other Horticulture Development Programmes
5. Integrated Programmes for Rice Development
6. Development of Coastal Marine Fisheries
7. State Land Use Board and Soil Survey Organisation
8. National Watershed Development Programme for Rainfed Area
9. ICAR Research Complex, Goa.

The progress of schemes implemented by the Department of Agriculture has been satisfactory. The ICAR Research Complex has identified promising varieties of rice,

sugarcane, groundnut cowpea, tuber crop, cashew etc. for the State exotic breeds of pig, rabbit poultry and duck have been introduced. Fodder type NB-21 and VH-18 have been identified. One Krishi Vigyan Kendra is also working in the Research Complex which imparts vocational training to farmers of the State.

(c) The Central/Centrally sponsored schemes are formulated by the Govt. of India, in consultation with States/Union Territories. The proposals of the State have been taken care of in the schemes stated above.

(d) Question does not arise.

#### **Rail Coach Factory Kapurthala**

4001. SHRIMATIVASUNDHARA RAJE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Rail Coach Factory at Kapurthala has decided to diversify its activities; and

(b) if so, the schemes drawn up for the

diversification in that Rail Coach Factory?

THE MINISTER OF RAILWAYS (SHRI C.K.JAFFER SHARIEF): (a) Yes, Sir.

(b) It is planned to diversify into manufacture of containers.

[Translation]

#### **Supply of Wagons**

4002. DR.GUNWANT RAMBHAU SARODE: Will the Minister of RAILWAYS be pleased to state:

(a) the position in regard to demand and supply of wagons at Nasik Road, Manmad, Lasalgaon, Nifad, Savda Nimbhora, Raver stations in Bhusawal division of the Central Railway; and

(b) the steps being taken by the Government to improve supply of wagons?

THE MINISTER OF RAILWAYS (SHRI C.K.JAFFER SHARIEF): (a) The position during the year 1993-94 is as below:

<i>Stations</i>	<i>Number of indents placed</i>	<i>Number of wagons loaded</i>	<i>Number of indents cancelled</i>
Nasik Road	2248	2061	172
Manmad	6662	5958	704
Lasalgaon	660	257	403
Niphad	2244	2240	4
Savda	5139	4994	109
Nimbhora	2283	2208	55
Raver	1783	1656	113

(b) The demand for the wagons has generally been met. However, there is some time gap between the placement of demand and supply, particularly, in case of demand for piecemeal wagons. Continuous efforts are made to reduce the gap.

### **Animal Husbandry**

4003. SHRIGIRDHARILALBHARGAVA: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of persons imparted training to undertake improvement of live-stock by the Department of Animal Husbandry and Dairying in the State of Rajasthan during each of the last three years; and

(b) the results achieved in improving the breed of cattle and sheep during the above said period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) and (b). The information is being collected and will be placed on the Table of Lok Sabha.

[English]

### **Losses incurred by Delhi Milk Scheme**

4004. SHRI MANORANJAN BHAKTA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Delhi Milk Scheme has incurred heavy losses during 1993-94;

(b) if so, the details thereof and the reasons therefor;

(c) whether it has been incurring losses since its inception;

(d) if so, the steps taken or proposed to be taken to reduce the losses?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) and (b). Delhi Milk Scheme (DMS) has not incurred heavy losses during 1993-94 compared to earlier years. The losses incurred during 1993-94 (Upto February, 1994) are Rs. 14.31 Crores (Provisional) as against the losses of Rs. 35.12 crores and Rs. 33.18 crores incurred during 1991-92 and 1992-93 respectively. The losses are mainly due to fixation of selling price of milk, lower than the cost of production. The selling price is kept low so as to make available quality milk at reasonable prices to the citizens of Delhi.

(c) Yes, Sir. The DMS has been incurring losses since its inception excepting the financial year 1969-70 and 1970-71, when DMS made a marginal profit.

(d) Various steps have been taken to minimise the losses by way of optimum utilization of plant/machinery and labour, economies in operating expenses, cost effective purchases of raw materials, rationalization of the milk distribution routes, standardisation of thickness of polythene film used for package of milk etc.

### **Plant Protection**

4005. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any Central Scheme for plant protection is under implementation in different States;

(b) if so, the details of the pest control measures undertaken under the Scheme in various States particularly in Maharashtra

during the last three years: and

(c) the achievements made till the end of 1993 in the country, State-wise?

THE MINISTER OF STATE IN THE  
MINISTRY OF NON-CONVENTIONAL  
ENERGY SOURCES AND MINISTER OF  
STATE IN THE MINISTRY OF  
AGRICULTURE (SHRI S. KRISHNA

KUMAR): (a) Yes, Sir. A Central Sector Scheme on Integrated Pest Management is under implementation in 21 States and one Union Territory through 26 Central Integrated Pest Management Centres.

(b) & (c). The details and achievement of the pest control measures under the Scheme in various States including Maharashtra during the last three years are given in the attached statement.

## STATEMENT

State-wise Achievements of Integrated Pest Management Programme by Central Integrated Test Management Centres during last three years

S. No.	State	Central/PM Centre	ACHIEVEMENTS					
			1991-92		1992-93		1993-94	
			(a)	(b)	(a)	(b)	(a)	(b)
1.	Andhra Pradesh	Hyderabad	0.41	111.0	0.31	127.2	0.22	151.4
		Vijayawada	0.85	Nil	0.75	49.0	0.30	4.7
2.	Assam	Guwahati	0.38	Nil	0.17	0.13	0.11	2.0
3.	A & N Islands	Port Blair	0.16	Nil	0.01	Nil	0.07	6.38
4.	Bihar	Patna	1.09	4.0	0.10	40.0	0.35	20.0
5.	Goa	Madgaon	0.18	Nil	0.06	0.26	0.10	3.74
6.	Gujarat	Baroda	0.57	91.0	0.20	24.21	0.28	149.0
7.	Haryana	Faridabad	0.65	120.0	0.43	121.9	0.55	130.0
8.	H.P.	Solan	0.18	30.0	0.17	36.5	0.21	29.8

S. No.	State	Central/IPM Centre	ACHIEVEMENTS					
			1991-92		1992-93		1993-94	
			(a)	(b)	(a)	(b)	(a)	(b)
9.	J & K	Jammu	0.16	46.0	0.05	21.0	0.26	67.8
		Srinagar	0.40	Nil	0.05	Nil	0.90	Nil
10.	Karnataka	Bangalore	0.47	201.0	0.05	339.2	0.34	238.3
11.	Kerala	Ernakulam	0.10	Nil	0.05	Nil	0.12	Nil
12.	M.P.	Indore	0.40	Nil	0.7	0.30	0.21	7.7
		Raipur	0.7	120.0	0.19	67.0	0.41	101.5
13.	Maharashtra	Nagpur	0.30	Nil	0.18	Nil	0.42	51.1
14.	Mizoram	Aizwal	0.10	Nil	Nil	Nil	0.06	Nil
15.	Nagaland	Dimapur	0.12	Nil	0.03	16.4	0.06	Nil
16.	Orissa	Bhubaneshwar	0.30	140.0	0.33	100.3	0.41	134.9
17.	Punjab	Jalandhar	0.40	Nil	Nil	Nil	0.41	Nil

S. No.	State	Central IPM Centre	A C H I E V E M E N T S					
			1991-92		1992-93		1993-94	
			(a)	(b)	(a)	(b)	(a)	(b)
18.	Rajasthan	Siriganagar	0.60	102.0	0.33	100.3	0.41	33.0
19.	Sikkim	Gagtok	0.10	Nil	Nil	38.0	0.07	5.0
20.	Tamil Nadu	Trichy	0.55	2.5	0.10	Nil	0.24	5.25
21.	U.P.	Gorakhpur	0.45	150.0	0.35	148.0	0.45	107.0
		Lucknow	0.22	Nil	0.30	85	0.46	0.76
22.	West Bengal	Burdwan	0.63	292.0	0.30	351.0	0.29	242.0
		Total	10.69	1452.0	4.78	1821.8	6.62	1511.1

(a) : Area surveyed in lakh ha.

(b) : Biocontrol agents released in Millions

### **Additional Resources**

4006. DR.KARTIKESWAR PATRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it has become necessary to raise additional resources to the tune of round Rs. 1800 crores to save the Railways from collapse during 1994-95;

(b) if so, the steps taken to raise the additional funds; and

(c) the results thereof?

THE MINISTER OF RAILWAYS (SHRI C.K.JAFFER SHARIEF): (a) No Sir. The additional resource mobilisation proposed during 1994-95 is Rs. 997 crores only.

(b) It is proposed to raise additional Rs. 176 crores from passengers and Rs. 821 crores from freight traffic.

(c) As the new rates have become effective from 1st April, 1994, it is too early to make any assessment.

### **Smuggling of Bear Cubs**

4007. SHRI GURUDAS KAMAT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government are aware that bear cubs from some zoo are being smuggled to Pakistan;

(b) if so, the details thereof; and

(c) the action being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND

FORESTS (SHRI KAMAL NATH): (a) No such report has been received in this Ministry from the State Governments.

(b) and (c) Does not arise.

### **Fisheries Pact with FAO**

4008. SHRI ANAND RATNA MAURYA:  
SHRI R.SURENDER REDDY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether India and the Food and Agricultural Organisation (FAO) have signed an agreement on coastal fisheries management in the Bay of Bengal during the last week of March, 1994; and

(b) if so, the details of the agreement indicating inter-alia the amount, particulars of the funding countries, technology to be used, and objectives to be achieved?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S.KRISHNA KUMAR): (a) Yes, Sir.

(b) The objective of the project is to support sustainable development of coastal communities through introduction of improved fisheries management practices by increasing awareness and knowledge of the need, benefit and the practices of fisheries management. The project will be executed by the Bay of Bengal Programme (BOBP) through training and extension services. The US\$ 3 million project has a duration of three years and will be funded equally by the Governments of Denmark and Japan.

[Translation]

**Effects of Fertilizers on Health**

4009. SHRI MOHAMMAD ALI  
ASHRAF FATMI:

SHRI RAMACHANDRAN  
VEERAPPA:

Will the Minister of AGRICULTURE be  
pleased to state:

(a) whether the chemical fertilizers being  
used in agriculture on large scale are proving  
highly dangerous for human health;

(b) whether any study has been conducted  
in this regard; and

(c) if so, the details thereof and the  
effective steps being taken by the  
Government to check the excess use of  
fertilizer in agriculture?

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE (SHRI  
ARVIND NETAM): (a) to (c). At the existing  
level of fertilizer consumption (average 70  
Kg per Ha.), there is no report indicating  
any danger to human health and no specific  
study has been conducted in this regard.  
However, Government of India and the State  
Governments advocate the use of chemical  
and organic sources of nutrient in an  
integrated manner.

[English]

**Setting up of Navodaya Vidyalaya in  
Sikkim**

4010. SHRIMATI DIL KUMARI  
BHANDARI: Will the Minister of HUMAN  
RESOURCE DEVELOPMENT be pleased to  
state:

(a) whether Navodaya Vidyalayas have  
also been set up in Sikkim;

(b) if so, their locations with date of  
setting up in each case;

(c) whether some of these Vidyalayas  
have been functioning in dilapidated  
buildings;

(d) whether the Government propose to  
provide new buildings to such Vidyalayas;  
and

(e) if so, details thereof and if not the  
reasons therefor?

THE DEPUTY MINISTER IN THE  
MINISTRY OF HUMAN RESOURCE  
DEVELOPMENT (DEPARTMENT OF  
EDUCATION AND DEPARTMENT OF  
CULTURE) (KUMARI SELJA): (a) and (b).  
Two Jawahar Navodaya Vidyalayas have  
been set up in Sikkim Viz.

(i) West District (1987-88)

(ii) North Sikkim (1992-93)

(c) to (e). No, Sir. The Vidyalayas are  
presently located at temporary sites. The  
work of construction of permanent building  
for Jawahar Navodaya Vidyalaya, West  
Sikkim is in progress. As regards, Jawahar  
Navodaya Vidyalaya, North Sikkim, the work  
is to be taken up after the transfer of land in  
the name of Vidyalaya by the State  
Government.

**Ban on Ragging**

4011. SHRI R. SURENDER REDDY: Will  
the Minister of HUMAN RESOURCE  
DEVELOPMENT be pleased to state:

(a) whether in view of the ugly incidents resulting from ragging in colleges and universities leading to some deaths and serious injuries to students, the Government propose to ban ragging by legislation;

(b) if so, the details thereof;

(c) whether his Ministry has ascertained the views of the State Governments and the Vice-Chancellors of the Universities in this regard;

(d) if so, the details thereof; and

(e) the time by which the proposed legislation is likely to be brought forward.

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE (KUMARI SELJA): (a) to (e). Government has drawn the attention of Vice Chancellors of all universities, Directors of IITs, Principals of Regional Engineering Colleges and Education Secretaries of all States/Union Territories to incidents of ragging and requested them to take immediate steps to put an end to ragging and to provide new students conditions in which they feel welcome and comfortable. Delhi University has passed an Ordinance strictly prohibiting ragging within the premises of all colleges and Departments of University as well as on public transport. Similar steps can be taken by other universities where the practice of ragging prevails. As the practice of ragging is reprehensible, it is for the universities and college authorities and the students themselves to ensure that ragging does not take place.

#### Deemed Universities

4012. SHRI SYED SHAHABUDDIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of institutions whose

applications for recognition as deemed Universities are pending as on January 1, 1993, State-wise;

(b) the number of fresh applications received in this regard during 1993;

(c) the names of the institutions whose applications were considered and accepted during the year 1993;

(d) the names of those whose applications were rejected; and

(e) the names of those whose applications were pending as on December 31, 1993?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a). There were 17 applications for recognition as deemed Universities pending as on January 1, 1993. The State-wise break-up is as follows:

Uttar Pradesh	6
Andhra Pradesh	2
Madhya Pradesh	2
Maharashtra	2
Tamil Nadu	2
Gujarat	1
Kerala	1
New Delhi	1
Punjab	1
West Bengal	1

(b) During 1993, Department of

Education received 13 fresh applications seeking deemed University status.

(c) The applications of the following institutions were considered and accepted:

- (i) Sri Chandrasekharendra Saraswathy Nyaya Sastra Mahavidyalaya, Kanchipuram;
- (ii) Gokhale institute of Politics & Economics, Pune (Approved by the Commission in 1990 but Notification issued in May 1993 as the State Government's concurrence was received in 1993 oly) and
- (iii) Manipal Academy of Higher Education, Karnataka (Decided at UGC's meeting on October 15, 1992 but Notification issued in June 1993).

(d) The applications of the following institutions were rejected:

- (i) Post Graduate College, Ghazipur;
- (ii) Sri Parasakthi College for Women, Courtallam;
- (iii) Maharishi Ved Vigyan Vidyapeeth, Noida;
- (iv) Montessori Mahila Kalasala, Vijayawada;
- (v) Hindi Sahitya Sammelan, Prayag;
- (vi) Government Sanskrit College, Calcutta;

(vii) Baba Mungipa Medical College and Research Centre, Agartala;

(viii) G.S.Institute of Technology & Science, Indore;

(ix) Regional Engineering College, Calicut;

(x) Regional Engineering College, Warangal;

(xi) Institute for Plasma Research, Gandhinagar; and

(xii) National Institute of Homeopathy, Calcutta.

(e) The following are the institutions whose proposals were pending as on December 31, 1993;

- (i) Indian institute of Foreign Trade, New Delhi;
- (ii) Vaikunth Mehta National Institute of Co-operative Management, Pune;
- (iii) Netaji Subhash National Institute of Sports, Patiala;
- (iv) Laxmibai National College of Physical Education, Gwalior;
- (v) Institute of Management Technology, Ghaziabad;
- (vi) National Institute of Mentally Handicapped, Secunderabad;
- (vii) National Institute for the Visually Handicapped, Dehradun;

- (viii) Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay;
- (ix) National Institute for the Orthopaedically Handicapped, Calcutta;
- (x) Madras School of Social Work, Madras;
- (xi) National Defence College, New Delhi;
- (xii) Institute of Oriental Philosophy, Vrindaban;
- (xiii) Institute of Kidney Diseases & Research Centre, Ahmedabad;
- (xiv) Sri Ramachandra Medical College and Research Institute, Madras
- (xv) Vinayaka Mission's Research Foundations, Salem;
- (xvi) Bharath Institute of Higher Education and Research Madras; and
- (xvii) National Institute of Mental Health and Neuro Sciences, Bangalore.
- (b) if so, the details of the staff posted therein;
- (c) whether the Government have any proposal to shift this office from hills to plains;
- (d) if so, the reasons therefor;
- (e) whether the Government are aware of the necessity of having food godowns and offices to monitor and ensure proper supply to the difficult hill areas with meagre road communication; and
- (f) if so, the steps taken by the Government in this regard?
- THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI) (a) Yes, Sir.
- (b). The details of staff in FCI District office at Srinagar (Garhwal), are as follows:

Category	I	-	1
Category	II	-	5
Category	III	-	9
Category	IV	-	7
TOTAL			22

(c) and (d). At present, FCI has no such proposal.

(e) Yes, Sir.

(f) Food Corporation of India has constructed additional storage capacity of over 1 lakh MTs in North East Frontier/Jammu & Kashmir/hill areas of Uttar Pradesh from 1985-86 to 1993-94 (upto February, 1994). There is also a proposal to construct

### Food Corporation of India

4013. MAJ.GEN.(RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of FOOD be pleased to state:

(a) whether the Government had opened an office of the Food Corporation of India (FCI) at Srinagar (Garhwal);

additional storage capacity of over 70,000 MTs in hilly areas. wise?

[Translation]

**Milch Cows**

4014. SHRI LALIT ORAON: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of Milch cows, male and female calves in the country at present, State-wise; and

(b) the details of the livestock during each of the census conducted so far, State-

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVINDNETAM): (a) State-wise milch cows, male and female calves during the 1987 livestock census is given in the enclosed Statement I.

(b) State-wise number of livestock enumerated during the last three livestock censuses is given in the enclosed Statement-II. Details for earlier livestock censuses are also available in the publication entitled "Indian Livestock Census" published by the Directorate of Economics & Statistics, Ministry of Agriculture, issued periodically.

## STATEMENT - I

## NUMBER OF MILCH COWS AND MALE AND FEMALE CALVES IN 1987

S. No.	State/U.T.	Milch Cows	(in thousands)	
			Male	Female
1.	Andhra Pradesh	2738	487	936
2.	Arunachal Pradesh	77	24	26
3.	Assam	962	588	650
4.	Bihar *	4067	721	1166
5.	Goa	26	5	9
6.	Gujarat	941	35	423
7.	Haryana	603	178	252
8.	Himachal Pradesh	622	112	170
9.	Jammu & Kashmir	850	205	246
10.	Karnataka	3247	488	944

S. No.	State/U. T.	Milch Cows		Calves	
		Male	Female	Male	Female
11.	Kerala	1549	244	67	
12.	Madhya Pradesh	8548	1862	1990	
13.	Maharashtra	5164	1029	1134	
14.	Manipur	154	44	37	
15.	Meghalaya	147	52	53	
16.	Mizoram	17	4	7	
17.	Nagaland	58	30	24	
18.	Orissa	5925	802	1091	
19.	Punjab	1003	190	323	
20.	Rajasthan	3997	646	1016	
21.	Sikkim	45	16	19	
22.	Tamil Nadu	2810	471	933	

S. No.	State/U. T.	Milch Cows	Calves	
			Male	Female
23.	Tripura	247	58	786
24.	Uttar Pradesh	6159	1686	1818
25.	West Bengal**	4390	1025	1156
26.	A & N Islands	14	4	6
27.	Chadigarh	3		1
28.	Dadra & N. Haveli	12	2	3
29.	Delhi	21	4	7
30.	Jakshadweep	@	@	@
31.	Pondicherry	33	5	12

\* estimated

\*\* results of 1982 livestock census

@ less than 500

## STATEMENT - II

## STATE-WISE NUMBER OF LIVESTOCK ENUMERATED DURING 1977, 1982 AND 1987 LIVESTOCK CENSUS

S. No.	State/U. T.	(in thousands)		
		1987	1982	1977
1.	Andhra Pradesh	33665	35856	31472
2.	Arunachal Pradesh	813	NC	583
3.	Assam	10758	9677	9582
4.	Bihar	NC	35580	34135
5.	Goa, Daman & Diu	396	278	260
6.	Gujarat	15995	17468	14406
7.	Haryana	8177	7562	6890
8.	Himachal Pradesh	5341	4991	4795
9.	Jammu & Kashmir	7382	5956	4659
10.	Karnataka	23183	24681	21800

S. No.	State/U.T.	1987	1982	1977
11.	Kerala	5501	5643	5319
12.	Madhya Pradesh	45262	42744	40329
13.	Maharashtra	34239	30922	29643
14.	Manipur	1374	1310	NC
15.	Meghalaya	1109	1006	813
16.	Mizoram	161	160	123
17.	Nagaland	617	470	375
18.	Orissa	22320	21603	18626
19.	Punjab	9678	NC	8997
20.	Rajasthan	40918	49651	41359
21.	Sikkim	334	318	292
22.	Tamil Nadu	-24992	25144	24145
23.	Tripura	1378	1150	852

S. No.	State/U. T.	1987	1982	1977
24.	Uttar Pradesh	61072	56738	52344
25.	West Bengal	31743	29716	NC
26.	A & N Islands	133	82	76
27.	Chandigarh	31	31	19
28.	Dadra & N. Haveli	69	63	55
29.	Delhi	407	275	206
30.	Lakshadweep	18	13	6
31.	Pondicherry	136	167	148

NC = not conducted

**Illegally Occupation of Railway Land** [English]

4015. SHRI SURENDRA PAL PATHAK:

Will the Minister of RAILWAYS be pleased to state:

(a) the total area belonging to Railways in Uttar Pradesh which has been illegally occupied by the people;

(b) the details of the land given on lease;

(c) the remaining area lying unutilised; and

(d) the manner in which utilisation of such land is proposed by the Government?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

**Halt at Gulabganj Station**

4016. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether representations have been received to provide a halt of Dadar-Amritsar Express at Gulabganj station in district Vidisha of Madhya Pradesh;

(b) if so, the decision of the Government thereon; and

(c) the time by which it is likely to be provided?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) (a) Yes, Sir.

(b) Not found commercially justified.

(c) Does not arise.

**Misuse of Fertilizers**

4017. DR. KRUPASINDHU BHOI  
SHRI MULLAPALLY  
RAMCHANDRAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether some cases of misuse and blackmarketing of subsidised fertilizers have come to the notice of the Government;

(b) if so, the number of cases noticed during 1993-94, State-wise; and

(c) the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) and (b). No case of misuse of fertilisers has been reported during the year 1993-94. However, during the year 1993-94, 25 (twenty five) cases of blackmarketing of fertilisers were reported by the State Governments, as follows:-

1.	Gujarat	:	2
2.	Haryana	:	5
3.	Maharashtra	:	5
4.	Punjab	:	2
5.	Rajasthan	:	1
6.	Uttar Pradesh	:	10

(c) The price of Nitrogenous fertilizers is regulated under the Fertilizer (Control) Order, 1985 issued under the Essential Commodities Act, 1955 and the State

Governments are empowered to take legal action in cases of sale of fertilisers at prices higher than the maximum price. Surprise raids/checks are conducted by State Governments from time to time. Seizure of stocks, suspension/cancellation of dealership/licence, launching of criminal proceedings, etc. are some of the measures taken against the offenders. The availability position of fertilisers, in different States is reviewed periodically.

### **Social Welfare Advisory Board**

4018. SHRI RAM NAIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the reasons for not extending pension scheme to the employees of the Social Welfare Advisory Board in Maharashtra; and

(b) the time by which the same is proposed to be extended to Maharashtra State?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SHRIMATI BASAVA RAJESHWARI): (a) and (b). Extension of the Central Social Welfare Board Pensionary Benefits Scheme started on 1.4.79 for the employees of all the State Social Welfare Boards is subject to the concurrence of the concerned State Government to share 50% expenditure on this account. The State Government of Maharashtra so far has not given concurrence to share 50% of the expenditure. The extension of the Pension Scheme to Maharashtra State Advisory Board is subject to State Government's agreement to share 50% of the expenditure.

(Translation)

### **Staff Quarters in Freelandganj**

4019. SHRI SOMJIBHAI DAMOR: Will the Minister of RAILWAYS be pleased to state:

(a) the number of Type-I Staff Quarters whose construction has been found sub-standard in Railway colony, Freelandganj, Dahod Railway Station, Western Railway in Gujarat State;

(b) whether any report has been submitted by the Dahod Railway Station to the Government in this context;

(c) whether any enquiry has been made so far; and

(d) the action being taken to improve the construction of these quarters?

THE MINISTER OF RAILWAYS (SHRI C.K.JAFFER SHARIEF): (a) 826.

(b) to (d). These quarters are old quarters which can be termed as "sub-standard" when compared with the standards of accommodation being provided today. A detailed survey has been conducted to assess the deficiencies in these quarters and programme chalked out to provide various amenities so as to bring these quarters at par with the standard quarters. Work in this regard is being taken up in phases subject to availability of funds.

[English]

### **Austerity Drive**

4020. SHRI BHEEM SINGH PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) the measures taken by the Railways to implement self-discipline in austerity drive;

(b) the economy affected as a result thereof;

(c) the reduction in expenditure in terms of percentage;

(d) whether precaution wastage also forms a constituent of austerity drive;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K.JAFFER SHARIEF): (a) An Action Plan was launched on the Railways in 1993-94 to effect improvement in Operating Ratio by augmenting earnings and containing working expenses. Broad areas where the economy in expenditure was to be effected are detailed below:

- i) Energy Control,
- ii) Better asset utilisation,
- iii) Elimination of redundant activities/wastages, like:
  - (a) Expeditious condemnation of Steam Locos, Steam Cranes Steam Sheds, etc.
  - (b) Closure of redundant yards.
  - (c) Critical control over road vehicles telephones, etc.
- iv) Cost Control, cost reduction and cost effectiveness in all on-line and off-line activities,

v) Review and control on all Stores activities by conducting zero base reviews, etc.

(b) and (c). A saving of Rs. 200 crores has been contemplated in the Revised Estimates 1993-94 of Ordinary Working Expenses which have been fixed at 1.70% lower than Budget Estimates, 1993-94 after absorbing a number of post-budgetary impacts of about Rs. 200 crores.

(d) and (e). Yes, Sir, brief details have been enumerated in reply to part (a) of the question.

(f) Does not arise..

#### Consumer Welfare Fund

4021. SHRI BOLLA BULLI RAMAIAH:  
SHRI R.SURENDER REDDY:  
SHRI M.V.V.S.MURTHY:  
SHRI SULTAN SALAHUDDIN  
OWAIS:

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether various organisations/agencies have been entitled to apply for aid from the Consumer Welfare Fund;

(b) if so, the details thereof and the terms and conditions for utilising the funds; and

(c) the amount allocated to each State from this fund during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC

DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) to (c). Yes, Sir. According to the Consumer Welfare Fund Rules, various organisations/agencies which are engaged in the consumer welfare activities for a period of three years and are registered under the Companies Act, 1956 or any other law for the time being in force, village level cooperatives, industries, State Governments are entitled to apply for aid from the Consumer Welfare Fund. The assistance will be provided on project basis and will be given mainly for production and distribution of publicity material, setting up of facilities for training and research in consumer education, community based rural awareness projects, setting up of consumer products testing laboratories etc. The terms and conditions for utilising the Funds will be prescribed at the time of sanction.

The Consumer Welfare Fund became operational from 27.1.1994 and applications have been invited to reach the Ministry before 31.5.1994.

### **Yoga Teachers**

4022. DR. SUDHIR RAY:  
SHRI PAWAN KUMAR  
BANSAL:  
SHRI LOKANATH  
CHOUDHURY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the academic and professional qualifications of Yoga teachers recruited in Kendriya Vidyalayas some time back have been varied for the purposes of their subsequent confirmation in service/grade; and

(b) if so, the details thereof and reasons

therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) and (b). The Yoga Teachers were initially appointed in Kendriya Vidyalaya Sangathan on Experimental basis on year to year extension. The qualifications which were considered at the time of initial recruitment in the year 1981-82 were purely ad-hoc. The Board of Governors of Kendriya Vidyalaya Sangathan later decided to make yoga teaching scheme a regular one. Accordingly Kendriya Vidyalaya Sangathan adopted the following qualifications for confirmation of Yoga Teachers:

- i) Graduation in any discipline.
- ii) Minimum nine months of training in yoga from any recognised institute.

 *Translation]*

### **Institutional Development**

4023. SHRI SURAJBHANU SOLANKI:  
Will the Minister of AGRICULTURE be pleased to state:

(a) whether the National Horticulture Board has received any scheme for approval in regard to institutional development in Madhya Pradesh;

(b) if so, the details thereof; and

(c) the present position of the aforesaid scheme?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI

ARVIND NETAM): (a) No. Sir.

(b) and (c). Does not arise.

[English]

### **Guwahati-Lumding B.G.Line**

4024. SHRI KABINDRA PURKAYASTHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the B.G. line from Guwahati to Lumding has not yet been successful since January, 1994 to carry passengers and also goods;

(b) if so, the reasons therefor;

(c) whether the Government propose to adopt immediate measures for smooth running of goods and passenger trains regularly; and

(d) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K.JAFFER SHARIEF): (a) to (d). The line was opened for goods traffic on 7.1.94 and for passenger traffic on 1.4.1994.

[Translation]

### **Level Crossing at Farrukhabad**

4025. SHRI PRABHU DAYAL KATHERIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to construct a level crossing on railway line at Farrukhabad bypass; and

(b) if so, the time by which the work is likely to be started?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b). The Railway has asked the State P.W.D. to accept the estimated capital cost and the annual maintenance/operation cost for a new manned level crossing at km. 1315/13-16 on Farrukhabad - Shikohabad section which will be a deposit work as per rules. No reply received deposite reminder in Feb. '94.

Further action to execute the work can be taken after P.W.D. completes the pre-requisite and deposits the estimated cost.

[English]

### **Mobile Police Posts on Trains**

4026. SHRI V.SREENIVASA PRASAD:  
SHRI TARA SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the railways have introduced mobile police posts of some of the long distance trains for the security of passengers;

(b) if so, the details thereof;

(c) whether it is proposed to introduce such facility in all the trains; and

(d) if so, the details of trains in which it is likely to be introduced during 1994-95?

THE MINISTER OF RAILWAYS (SHRI C.K.JAFFER SHARIEF) (a) Mobile Police Posts are introduced by the Government Railway Police of the respective State Governments.

(b) The number of trains in which mobile police posts are working is given below railway-wise.

Railway	Number of Trains
Central	106
Eastern	-
Northern	268
North Eastern	36
Northeast Frontier	-
Southern	10
South Central	-
South Eastern	6
Western	185

(c) No, Sir. However, there is proposal to introduce mobile police posts in a few trains on Southern Railway.

introduce mobile police posts in trains. The following trains have been selected for provision of mobile police posts on Southern Railway:

(d) it is for the State Governments to

- |                        |   |
|------------------------|---|
| 1. Train No. 6005/6006 | Nilgiri Express (Ex.Madras Central-Mettupalaiyam) and back. |
| 2. Train NI.6673/6674  | Cheran Express (Ex.Madras Central - Coimbatore) and back.   |
| 3. Train No.6069/6070  | Yercaad Express (Ex.Madras Central - Erode) and back.       |
| 4. Train No. 2627      | Karnataka Express<br>(Ex.Bangalore City - New Delhi)        |
| 5. Train No.6530       | Udyan Express (Ex.Bangalore - Bombay V.T.)                  |

[Translation]

Five Year Plan, State-wise?

**Assistance for Agriculture Loan**

4027. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of AGRICULTURE be pleased to state:

(a) the financial assistance provided by the Union Government to each State for agriculture loans to farmers as well as tribal farmers during the year 1991-92, 1992-93 and 1993-94; and

(b) the details of assistance proposed to be provided to the States for the purpose during the remaining period of the Eighth

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVINDNETAM): (a) Short Term Loans are provided to the State Governments for Kharif and Rabi seasons separately every year to help the State Governments to purchase agricultural inputs namely, fertilizers, seeds and pesticides and make it available to all the farmers, including the tribal farmers in time. A statement indicating the Loan Sanctioned to each State during the years 1991-92, 1992-93, and 1993-94 is attached.

(b) There is no budgetary provision for Short Term Loan for the year 1994-95.

## STATEMENT

Short Term Loan Sanctioned to States during 1991-92, 1992-93 &amp; 1993-94

(Rs. in crores)

S. No.	State	1991-92	1992-93	1993-94
(1)	(2)	(3)	(4)	(5)
(For Kharif 93 only)				
1. Andhra Pradesh		32.65	30.10	15.55
2. Karnataka		15.35	12.80	6.50
3. Kerala		3.25	2.65	0.93
4. Tamil Nadu		19.30	18.20	7.61
5. Gujarat		14.65	12.70	6.85
6. Madhya Pradesh		18.25	20.55	10.77
7. Maharashtra		28.05	23.80	18.32
8. Rajasthan		22.30	24.60	10.51

S. No.	State	1991-92	1992-93	1993-94
(1)	(2)	(3)	(4)	(5)
<i>(For Kharif 93 only)</i>				
9. Haryana		11.70	12.60	5.45
10. Punjab		16.30	16.25	8.45
11. Uttar Pradesh		38.60	42.55	17.60
12. Himachal Pradesh		2.75	2.40	1.08
13. Jammu & Kashmir		1.90	3.15	NIL
14. Bihar		28.90	31.60	19.10
15. Orissa		12.95	11.15	7.85
16. West Bengal		42.20	38.00	12.81
17. Assam		NIL	4.70	NIL
18. Tripura		0.50	0.80	0.51

S. No.	State	1991-92	1992-93	1993-94
(1)	(2)	(3)	(4)	(5)
(For Kharif 93 only)				
19.	Manipur	0.75	1.15	NIL
20.	Meghalaya	0.30	0.20	0.10
21.	Goa	0.10	NIL	NIL
22.	Arunachal Pradesh	0.05	0.05	NIL
Total		310.00	310.00	149.99

[English]

SHRIMATI VASUNDHARA  
RAJE:**Railway Terminal in Bangalore**

4028. SHRIMATI CHANDRA PRABHA  
URS: Will the Minister of RAILWAYS be  
pleased to state:

(a) whether there is any proposal to  
construct a multi-facility railway terminal in  
Bangalore Cantonment area;

(b) if so, the estimated cost of the above  
project; and

(c) the time by which the work is likely to  
be commenced?

THE MINISTER OF RAILWAYS (SHRI  
C.K. JAFFER SHARIEF): (a) Yes, Sir.

(b) and (c). The work of the new terminal  
is linked up with the Railways' proposal for  
property development at this station, for which  
plans have not been finalised. Cost estimate  
as also the time frame for taking up the work  
are not known at this stage.

**Polluting Industries along Ganga and  
Yamuna**

4029 SHRI SHIRLAL NAGJIBHAI  
VEKARIA:

Will the Minister of ENVIRONMENT AND  
FORESTS be pleased to state:

(a) whether the industries set up along  
Ganga, Yamuna and Hindon containing to  
dump untreated effluents into rivers and such  
practices have resulted in polluting the rivers  
and other water sources;

(b) if so, the details of such industries,  
State-wise; and

(c) the remedial steps taken/proposed  
to be taken by the Government in this  
regard.

THE MINISTER OF STATE OF THE  
MINISTRY OF ENVIRONMENT AND  
FORESTS (SHRI KAMAL NATH): (a) Yes.  
Sir. Some industries are discharging  
untreated effluents into these rivers.

(b) State-wise details of the industries in  
the identified highly polluting 17 categories  
are given below:

<i>State/ Union Territory</i>	<i>Total No. of units</i>	<i>No. of units not having adequate facilities to comply with the standards.</i>	<i>No. of units not having adequate facilities to comply with the standards</i>
Bihar	62	37	25
West Bengal	58	21	37
Uttar Pradesh	224	165	59
Haryana	43	22	21
Delhi	95	92	93

Delhi

05

02

(c) For restoration of the water quality of the river Ganga, the Ganga Action Plan phase-I has been implemented. A pollution abatement action programme for river Yamuna including Hindon has been launched for 15 towns of Haryana, Uttar Pradesh and Delhi. The pre-feasibility report for the Scheme to be taken up under the programme have been approved and steps initiated for preparation of the detailed project reports. A time frame has been given to all the defaulting units within which they have to comply with the prescribed standards. The respective State Pollution Control Boards have been asked to take legal action against units not complying with standards within time.

### **Performance in World Sports Meets**

4030. SHRI RAM KAPSE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state;

(a) whether Indian sportsmen could not succeed in the World Sports Meets/Asiads/Olympics;

(b) if so, whether the Government have gone into the causes for the failures;

(c) if so, the outcome thereof; and

(d) the steps taken/proposed to be taken by the Government to improve the performance of Indian sportsmen?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): (a) It is true that after 1980 Indian sports persons have not been able to give a medal winning performance in the Olympic Games. However, Indian sports

persons by virtue of their performance have won medals in various international competitions including World Championships, Commonwealth championships/Games and Asian Championships/Games.

(b) Yes, Sir.

(c) The reasons for performance of Indian Sports persons being not upto the mark in various international competitions are:-

- (i) Failure to make sports an integral and compulsory part of the school curriculum.
- (ii) Poor coordination between different Government and Non-Government agencies involved.
- (iii) Lack of investment in sports and sports promotion by both the public and private sector.
- (iv) Financially weak, and poor management structure of sports bodies at various levels.
- (v) Poor availability of good quality and reasonably priced sports goods.
- (vi) Weak structure of domestic competition.
- (vii) Inadequate media exposure to promote physical education and sports.
- (viii) Lack of infrastructure and poor utilisation thereof.

(d) The following action has been initiated

by the Government to improve the performance of Indian Sportsmen:

(i) Physical education and sports is being made a compulsory part of the curriculum at school and college level as the recommendations of the Sub Committee of the Central Advisory Board of Education (CABE) has been accepted by the CABE for implementation in all States/UTs.

(ii) Long Term Development Plans are being prepared for each discipline in consultation with the concerned federation, which includes drawing up of a yearly calendar, providing for coaching camps, for national and international competitions, training of elite sportsmen etc.

(iii) Central assistance is being made available for creation of sports infrastructure.

(iv) Sports Authority of India has undertaken identification and nurturing of talent under its various schemes, namely National Sports Talent Contest (NSTC) scheme, Sports Project Development Area (SPDA) scheme, Special Area Games (SAG) scheme, Army Bopys Sports Companies (ABSC) scheme and Sports Hostel Scheme.

(v) Government has introduced a number of incentives for encouraging higher performance in sports such as Special Cash Awards Scheme and the Pension Scheme for the Meritorious Sports persons.

(vi) Doordarshan and AIR are giving wider coverage to sports events.

(vii) For encouraging private investment in promotion of Sports, tax concession under the provision of Section 35 AC of the Income Tax Act have been made available for contributions by corporate taxpayers to eligible projects.

(viii) Import of sports equipment by specified sports bodies/agencies has been liberalised.

[*Transiation*]

### **Private Engineering Colleges**

4031. SHRI RAJENDRA AGNIHOTRI  
Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the names of the private engineering colleges, State-wise, which are charging capitation free from the students; and

(b) the action taken or proposed to be taken against the management of such colleges?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) and (b): The Supreme Court in its judgement on 4.2.1993 in Unnikrishnan's case prescribed a Scheme for regulating admissions and fees in private professional colleges in order to curb the practice of charging capitation fees from the students.

The Government does not have any information about any private colleges still charging capitation fees.

[*English*]

### **Banned Pesticides**

4032. DR.R.MALLU  
SHRI RAM CHANDRA  
VEERAPPA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the date from which 9 pesticides have been restricted for :

(b) the dates by which 18 pesticides are under review for restriction and when this review is likely to be completed.

(c) whether inspite of the ban, several insecticides and pesticides are still being sold in the country; if so, the reason thereof; and

(d) the steps being taken to control such illegal production and sale?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) The date from which 9 pesticides have been restricted for use given below against each pesticides:-

1. DDT	: 26.5.89
2. Chlorbenzilate	: 25.7.89
3. Sodium Cyanide	: 25.7.89
4. Captafol	: 25.7.89
5. Dieldrin	: 15.5.90
6. EDB	: 15.5.90
7. BHC	: 30.10.90
8. Lindane	: 4.9.92
9. Methyl Parathion	: 4.9.92

(b) Seventeen pesticides were taken up for review from 28th September, 1992 and one pesticide from 5th May, 1993. The Registration Committee has since submitted

the report of all 18 pesticides for financial decision of Government.

(c and (d). The insecticides and pesticides banned in the country are not allowed to be produced and sold. State functionaries notified under the Insecticides Act, 1968, undertake regular monitoring to ensure that the banned pesticides are not produced and sold.

[Translation]

### **Rail Coach Factory in Jharkhand**

4033. SHRI SIMON MARANDI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to set up a rail coach factory in Jharkhand area of Bihar;

(b) if so, the details thereof;

(c) if not, the names of the places from where wagons are being made available to Bihar state; and

(d) the steps proposed to be taken by the Government during 1994-95 to ensure availability of wagons?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No, Sir.

(b) Does not arise.

(c) All wagons in Indian Railways are in a pool and wagon supply is arranged for different industries and stations depending upon the demand and the operational requirements. The wagon supplies are not maintained State-wise.

(d) It is proposed to review the sectoral demand and the requirement of rolling stock

on different zonal Railways as well as review of operating strategies to meet the freight loading target fixed for 1994-95.

[English]

### **Electrification of Eastern Railway**

4034. DR. ASIMBALA: Will the Minister of RAILWAYS be pleased to state:-

(a) whether the Railways propose to link Ranaghat with Gede Line of Sealdah division in the Eastern Railway and also to electrify it; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No, Sir.

(b) Does not arise.

### **Farm Machinery Training and Testing Institute**

4035. SHRI A. VENKATESH NAIK:  
SHRI PHOOL CHAND  
VERMA.  
SHRI GIRDHARI LAL  
BHARGAVA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to set up Farm Machinery Training and Testing Institute in several parts of the country;

(b) if so, the places where these are proposed to be set up; and

(c) the time by which these are likely to start functioning.

THE MINISTER OF STATE IN THE

MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) to (c). One Farm Machinery Training and Testing Institute in Sikar district (Rajasthan) and one in Tiruchirapalli district (Tamil Nadu) are proposed to be set up. The Institutes are accepted to be functional during the Eighth Plan period.

### **Milk Producers' Cooperative Societies**

4036. SHRI SOMJIBHAI DAMOR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal to merge the Milk Producers' Cooperative Societies of each State under the Operation Flood;

(b) if so, the details thereof;

(c) whether on inclusion of these unregistered Milk Producers' Cooperative Societies in NDDB, every Milk producer will get marginal share of his profit and other incentive benefits from the Government;

(d) if so, the details thereof; and

(e) the number of such Societies registered with NDDB as on date. State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) There is no proposal to merge the Milk Producers' Cooperative Societies of each State under Operation Flood.

(b) to (d). Does not arise.

(e) All the Dairy Cooperative Societies

in the country are registered under the respective State Government Cooperative Societies Act, and are not registered with NDDB. However, a statement indicating the

number of village level Dairy Cooperative Societies organised under Operation Flood Programme in different states till December 1993 is enclosed.

### STATEMENT

*No. of Village level Dairy Cooperative Societies in different States till December, 1993.*

	<i>State</i>	<i>No. of Societies.</i>
1.	Gujarat	10772
2.	Maharashtra	5057
3.	Madhya Pradesh	3981
4.	Goa	147
5.	Tamil Nadu	7875
6.	Karnataka	6450
7.	Andhra Pradesh	5167
8.	Kerala	1287
9.	Pondicherry	74
10.	Punjab	5857
11.	Rajasthan	4829
12.	Uttar Pradesh	8045
13.	Haryana	2170
14.	Himachal Pradesh	162
15.	Jammu & Kashmir	105
16.	Bihar	2287
17.	West Bengal	1279
18.	Orissa	383

	<i>State</i>	<i>No. of Societies.</i>
19.	Sikkim	104
20.	Tripura	74
21.	Assam	122
22.	Nagaland	22
	<b>Total</b>	<b>66749</b>

### Adult Education Centres in Meghalaya

4037. SHRI PETER G. MARBANIANG:  
Will the Minister of HUMAN RESOURCE  
DEVELOPMENT be pleased to state:

(a) the number of Adult Education  
Centres functioning in Meghalaya under the  
Adult Education Programme;

(b) whether the progress made by these  
centres has been satisfactory;

(c) if not, the reasons therefor; and

(d) the targets fixed and the  
achievements made in this regard during  
each of the last three years?

THE DEPUTY MINISTER IN THE  
MINISTRY OF HUMAN RESOURCE  
DEVELOPMENT (DEPARTMENT OF  
EDUCATION AND DEPARTMENT OF  
CULTURE) (KUMARISELJA): (a) 1600 Adult  
Education Centres are in operation.

(b) to (d). Target & achievements are as  
follows:-

	<i>Target learners</i>	<i>Achievement learners</i>
1991-92	42500	29995
1992-93	20000	16297
1993-94	40000	31054

### Third Line from Chandanpur to Shaktigarh

4038. SHRI PURNA CHANDRA MALIK:  
Will the Minister of RAILWAYS be pleased to  
state:

(a) whether the Railway Ministry has  
allocated necessary funds for the construction  
of third line from Chandanpur to Shaktigarh;

(b) if so, the details thereof; and

(c) if not the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF: (a) Yes, Sir.

(b) The work of construction of 3rd line between Chandapur and Gurup at a cost of Rs. 25.29 crores has been included in the Budget 94-95 as first phase of the Chandanpur-Shaktigarh 3rd line. Rs. 1 crore have been provided in 94-95 as start up funds.

(c) Does not arise.

### **Environmental and Forestry Projects**

4039. PROF. SAVITHRI  
LAKSHMANAN:  
SHRI THAYIL JOHN  
ANJALOSE:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Kerala Forest Department has sent several environmental and forestry projects for seeking financial assistance;

(b) if so, the details thereof and the action taken by the Government thereon;

(c) the details of the centrally aided projects undertaken in Kerala during 1993-94;

(d) the target set and achievement made, project wise; and

(e) the financial assistance provided to the State for this purpose, project-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir.

(b), (c) and (e). The details of the projects received from Kerala Forest Department including centrally aided projects and financial assistance provided to the State for this purpose is given in the enclosed Statement.

(d) The projects are of continuing in nature and progress thereon is satisfactory.

## STATEMENT

(b), (c) and (e):

Sl. No.	Name of the Project	Broad objective	Extent of funding by Government of India	Status/Remarks	Amount released
1	2	3	4	5	6
1.	Paryavaran Vahini	Creation of environmental awareness and involvement of people through active participation	100%	ongoing	1.70
2.	Integrated Wasteland Development Project for Malappuram District (Micro Plan Project).	Micro Level Planning	100%	ongoing	25.00
3.	Seed Development	Development infrastructure for quality seeds.	100%	ongoing	10.60 (unspent amount of 1992-93)

Sl No.	Name of the Project	Broad objective	Extent of funding by Government of India	Status/Remarks	Amount released
1	2	3	4	5	6
4.	Minor Forest Produce including Medicinal Plants.	Raising Minor Forest including medicinal plants	100%	Proposal was received at the tag end of 1993-94. Will be processed in 1994-95.	
5	Modern Forest Fire	Control forest fires with	100%	on going	8.00
6.	National Parks and Sanctuaries	Development of National Parks and Sanctuaries	100%	ongoing	42.45
7.	Eco Development around National Parks	Provide alternative sustenance to communities living on fringes of National Parks	100%	ongoing	42.22

Sl No	Name of the Project	Broad objective	Extent of funding by Government of India	Status Remains	Amount released
1	2	3	4	5	6
8.	Project Elephant	To ensure long term survival of elephants	100% NR 50% NR	ongoing	8.75
9.	Project Tiger	Ensure maintenance of a viable population of Tigers in India.	50% 100%	ongoing	46.73
10.	Eco development in Periyar Tiger Reserve	Provide alternative sustenance to communities living on fringes of Tiger Reserve	100% 50%	ongoing	7.14
11.	Tropical Botanic Garden and Research Institute	Upgradation of the Botanic Garden	100%	Sanctioned in March, 1994	25.30
12.	Biosphere Reserve for Nilgiri	Implementation of Management Action Plan for the Biosphere	100%	Ongoing	45.92

Sl. No.	Name of the Project	Broad objective	Extent of funding by Government of India	Status/Remarks	Amount released
1	2	3	4	5	6
13.	New Project				
13.	Integrated Aforestation and Eco Development Project for Thiruvananthapuram and Pathanamthitta districts	Promote afforestation and Eco development	100%	Project proposal received in latter part of 1993-94 and under consideration for sanction in 1994-95.	

Note: R :Recurring

NR : Non Recurring

[Translation]

**Facilities at Bareilly Junction**

4040. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the additional facilities have been made available for the passengers at Bareilly junction under Northern Railway during the last two years; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b). The following additional facilities have been provided at Bareilly Junction station during the last two years:-

1. Upper class waiting room with plastic chairs.
2. New entrance gate from second class waiting hall.
3. Battery charging (110 Volts) facilities.
4. Fans in second class waiting hall.
5. Coolers in the retiring room.
6. Improved lighting in the circulating area.
7. Water collar on platform No.2.

[English]

**Fair Price Shops**

4041. SHRISHRAVAN KUMAR PATEL: Will the Minister of CIVIL SUPPLIES,

CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Ration Shop owners in Delhi have threatened to go on strike unless their commission on sale of sugar and other items through Fair Price Shops is increased; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) Yes, Sir.

(b) Fair Price Shop owners in Delhi have demanded a Commission of 10 per cent on the sale of wheat and rice and 5 per cent on the sale of sugar against the prevailing rate of 4 per cent and 5 per cent of wheat and rice and Rs. 2.05 per quintal on the sale of sugar. Retailers' commission on sale of wheat and rice through the PDS is a matter that falls under the administrative jurisdiction of the State Governments and UT Administrations. In the case of levy sugar the Central Government, in the Ministry of Food, determines the End Retail Price for the PDS. Since a uniform End Retail Price is fixed for the entire country, the retailers' commission in respect of sugar cannot be revised for any particular State or Union Territory in isolation.

**Flood Plain Fisheries**

4042. DR. SUDHIR RAY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are trying to develop flood plain fisheries as the is water logging in many places during the

rainy season;

(b) if so, the details thereof;

(c) whether cooperative development of these water logged areas is feasible as it is likely to boost fish production in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) and (b). Yes Sir. Steps are being taken by the Government to develop fisheries in the water logged areas in the States. Under Inland Fisheries component of the World Bank assisted project launched in 1992-93, 55 such water bodies covering an area of 5350 ha. are to be developed in West Bengal, Bihar, and Uttar Pradesh at a total cost of Rs. 1500 lakhs.

For development of beels in Assam, a scheme with assistance from World Food Programme has been completed in August 1992 for developing 16 such water bodies and it has been extended for the second phase for development of 102 beels in the State.

(c) and (d). Cooperative development of these water bodies is reported to be feasible. 105 satellite imagery maps of flood plain lakes in the States of Assam, West Bengal, Bihar and Uttar Pradesh, above 50 ha. in area have been got prepared for identifying the most suitable water bodies for development under the World Bank Assisted Project through Fishermen's Cooperative Societies. States have been advised to construct fish seed rearing ponds near these water bodies.

## **Globalisation of Indian Biodiversity**

4043. SHRI SANDIPAN BHAGWAN THORAT:  
SHRI MULLAPPALLY  
RAMACHANDRAN:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether attention of the Government has been drawn to the news report appearing in the "Pioneer" dated February 14, 1994 under the caption 'foreign firms stealing Indian biodiversity';

(b) if so, the facts thereof ;

(c) the details of steps taken/proposed to be taken to protect Indian biodiversity from globalisation process;

(d) the details of representations received by the Government from environmentalists organisations; and

(e) the action taken/proposed to be taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir.

(b) Information on the number of micro-organisms patented by US firms abroad is not maintained by Government.

(c) The UNCED Earth Summit held at Rio de Janeiro in Brazil in June, 1992, adopted among other documents the Convention on Biological Diversity.

The Convention on Biological Diversity was signed by 167 countries. India was one of the first countries to sign the Convention.

Subsequently, India has ratified the Convention on 18.2.1994. The Convention came into force with effect from 29.12.1993.

The Government of India is taking measures to formulate a comprehensive legislation with regard to biodiversity. The priority elements, as identified from the provisions of the Convention, that require legal support are:

- Survey, identification, characterisation and monitoring Conservation measures
- Sustainable use
- Access to genetic resources including intellectual property rights
- Access to and transfer of technology
- Biotechnology and biosafety
- Safeguarding public interest including that of traditional communities, indigenous people, farmers, researchers and trusts.

For the purpose of drafting this legislation, a wide spectrum of national and regional level meetings were organised involving experts, scientists, NGOs and Govt. officials of all the concerned Ministries/ Departments. A series of meetings of an inter ministerial group were held in December 1993 and January 1994. Deliberations with prominent NGOs were organised in January 1994 at New Delhi under the chairmanship of the Environment and Forests Minister. Regional level consultations involving the concerned Departments and agencies of the

State Governments, experts and NGOs were held at Lucknow in January 1994, at Bhopal in January 1994, at Bhubaneshwar in February 1994, at Chandigarh in March 1994 and at Bangalore in March 1994.

The proposed legislation would, among other things, help in conserving the biological diversity, the sustainable use of its components, and the equitable sharing of benefits arising out of the utilisation of genetic resources, including by appropriate transfer of technologies taking into account public interest.

(d) and (e). The suggestions received from environmental organisations are mainly concerned with conservation measures, sustainable use, access to and transfer of genetic resources and technology, biotechnology and biosafety, and equitable sharing of benefits arising from biodiversity conservation. The suggestions made by environmental organisations have been discussed in various meetings, some of which have been cited in part (c). These suggestions have been taken into account while identifying the elements for the proposed legislation and details thereof.

#### **Recruitment in BOAT Office in Bombay**

4044. SHRI MOHAN RAWALE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the recruitment in Bombay offices of Board of Apprenticeship Training (BOAT) is done as per provisions of the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959;

(b) if not, the reasons therefor;

(c) whether the Regional Employment Exchange has served a show cause notice

to the Director, Board of Apprenticeship Training regarding by passing the Regional Employment Exchange in making recruitment to various posts in BOAT's office; and

(d) reaction of the Government thereto and the action taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) and (b). Efforts are made to get the candidates from Employment Exchange. But, due to non-availability of suitable candidates in certain cases, direct recruitment has been resorted to. However, Board of Apprenticeship Training, Bombay has since been directed to comply with the Employment Exchanges (Compulsory Notification of Vacancies) Act 1959.

(c) No, Sir.

(d) Does not arise.

11.05 hrs.

*The Lok Sabha adjourned till Five Minutes past Twelve of the Clock.*

12.05 hrs

*The Lok Sabha re-assembled at Five Minutes past Twelve of the Clock*

[MR. DEPUTY SPEAKER *in the Chair*]

(Interruptions)

1207 hrs.

*At this stage Shri Chhedi Paswan and some other Hon. Members came and stood on the floor near the Table*

MR. DEPUTY SPEAKER: We will have a discussion on this.

(Interruptions)

MR. DEPUTY SPEAKER: Please get back to your seats.

(Interruptions)

MR. DEPUTY SPEAKER: The House stands adjourned till Eleven o'Clock on April 21, 1994.

1209 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Thursday, April 21, 1994  
Vaisakha 1, 1916 (Saka)*